# LOK SABHA DEBATES

Sixth Session (Third Lok Sabha)



# LOK SABHA SECRETARIAT New Delhi

[Third Series]Vol.XXII-November, 18 to 29, 1963/Kartika 27 to Agrahayana 8, 1885 (Saka)]

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1867

1868

#### LOK SABHA

Thursday, November 28, 1963/Agrahayana 7, 1885 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Shri Vishram Prasad: Question No. 241.

The Minister of Irrigation and Power (Dr. K. L. Rao): 255 may also be taken up.

Shri Ranga: One is general; the other is about something in particular.

Mr. Speaker: In that case they may be taken up separately.

देश में बाढ़

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श्री विश्राम प्रसाद :
श्री प्र० चं० वरुष्रा :
श्री स० मो० बनर्जी :
श्री यशपाल सिंह :
श्री महेश्वर नायक :
श्रीमती सावित्री निगम :
श्री प्र० के० वेव :
श्री बाल्मीकी :
श्री शिवमूर्ति स्वामी :

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श्रा प्र० क० वेव :
श्री बाल्मीकी :
श्री शिवमूर्ति स्वामी :
श्री सरजू पाण्डेय :
श्री वे० व० पुरी :
श्री राम सेवक यावव :
श्री बसुमतारी :
श्री प्र० रं० चकवर्ती :
श्री श० ना० चतुर्वेबी
श्री मोहन स्वरूप :

1540(Ai)LSD-1.

# |श्री मि० सू० मूर्ति : |श्री दीनेन भट्टाचार्य:

क्या सिंबाई घोर विद्युत मंत्री यह बताने की कृपा करेंगे कि :

- (क) इस वर्ष बाढ़ के कारण विभिन्न राज्यों में ग्रलग ग्रलग कितनी घन, जन तथा फसल की हानि हुई ;
- (ख) केन्द्रीय तथा राज्य सरकारों ने बाढ़ पीड़ित क्षेत्रों को सहायता के रूप में कितनी धन राशि दी ; ग्रीर
- (ग) बाढ़ नियंत्रण की कौन सी नई योजनायें विचाराधीन हैं ?

सिवाई स्रोर विद्युत मंत्रालय में सभा सिविव (श्री सै० द्रा० मेहवी) : (क) सात राज्यों में जन, सम्पत्ति, फसलों ब्रादि की हानि की इस समय तक की उपलब्ध जानकारी का विवरण सभा पटल पर रखा है। [पुस्तकालय में रखा गया देखिये संख्या एल टी० १६५३/६३] शेप राज्यों से जानकारी अभी प्राप्त नहीं हुई है स्रीर इस के मिलने पर यह सभा को दे दी जायगी।

- (ख) जम्मू तथा काश्मीर राज्य को छोड़ कर किसी श्रीर सरकार ने राहत देने के लिए सहायता के वास्ते प्रार्थना नहीं की है। जम्मू तथा काश्मीर सरकार को ३० लाख रुपये का 'लेखे पर' श्रनुदान दिया गया है।
- (ग) १६६३ में अनुभूत बाढ़-स्थिति का मुकाबला करने की बाढ़ नियंत्रण स्कीमें राज्य सरकारों द्वारा अभी बनाई जानी हैं। कार्यान्वनार्थ महत्वपूर्ण स्कीमों में से कुछ ये हैं—— डिब्रूगढ़ संरक्षण कार्यों का दृढ़िकरण, नीगांग के निकट कटाव को रोकने के लिए कालंग

तटबंघ का निर्माणं; असम में ब्रहमपुत्र क के कटाव के प्रति बोहार ग्राम का संरक्षण; पश्चिमी कोसो तटबंघ की डालवा रीच का संरक्षण; बिहार में गंगा के कटाव से मान्सी ग्रीर अन्य क्षेत्रों का संरक्षण।

Mr. Speaker: Are these already in the statement?

Shri Kapur Singh: We would rather have floods than this language.

Shri Tyagi: He has passed Hindi in the fourth class.

Mr. Speaker: I will also be washed along with the Member.

Shri S. A. Mehdi: It is a long answer.

Mr. Speaker: These details could be included in the statement.

Shri Kapur Singh: We want that information, Sir.

श्री सै० श्र० मेह्बी: राजस्थान में घग्गर बाढ़ों के लिए विस्तृत वाढ़ नियंत्रण स्कीम, यमुना बाजार एवं यू०पी० तथा दिल्ली के साथ लगने वाले ग्रन्य क्षत्रों का जलोत्सारण, श्रांध्र प्रदेश में तटीय नदियों की बाढ़ों के प्रति संरक्षण ।

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A statement is placed on the Table of the House giving the information as at present available of damage to life, property, crops, etc. in seven States. Information for other States is not yet received and will be supplied to the House on receipt.

- (b) No Government other than the State of Jammu and Kashmir has applied for assistance to provide relief. The Jammu and Kashmir Government have been given an 'on account' grant of Rs. 30 lakhs.
- (c) Flood control schemes required to deal with flood situation as experienced during 1963 are yet to be formulated by the State Governments. Some of the important Schemes to be taken up are strengthening of Dibrugarh protection works construction of Kalang embankment to check the erosion near Nowgong, protection of

Bohar, village against the erosion of the Brahmaputra in Assam; protection of the Dalwa reach of the Western Kosi embankment, protection of Mansi and other area from the erosion of the Ganga in Bihar; comprehensive flood control scheme for Ghaggar in Rajasthan; drainage of Jamuna Bazar and other areas adjoining U.P. and Delhi; protection against floods of coastal rivers in Andhra Pradesh.

श्री विश्राम प्रसाद: जो स्टेटमेंट सभा पटल पर रखा गया है उस में उत्तर प्रदेश ग्रीर खास कर के ईस्टर्न उत्तर प्रदेश का कोई जिक नहीं जहां पर हमेशा ही बाढ़ों का खतरा बना रहता है। मैं जानना चाहता हूं कि उत्तर प्रदेश की क्या हालत है?

श्री सै॰ ग्र॰ मेहदी: सवाल के जवाव में स्टेटमेंट में बताया गया है कि उत्तर प्रदेश से ग्रभी पूरी जानकारी नहीं ग्राई है।

Shri Vishram Prasad: In the statement, it is written that flood control schemes required to deal with floods as experienced during 1963 are yet to be formulated by the State Governments. May I know whether they are still formulating the scheme and how long they will take to have permanent measures to save the country from floods?

Dr. K. L. Rao: The schemes that I have mentioned are those that have been necessitated by this year's floods and the experience we had of them. As the floods occur we will find out the places when a particular erosion or a particular damage has been done, and that would become important from that year's experience. It is hoped that the estimates for these projects will be prepared by the State Governments, and when they are sent they will be examined and taken up under the flood control provisions.

Shri P. C. Borocah: The most important thing in Assam is the prevention of floods which occur every year, and that is a fact which the hon. Minister is aware of. May I know whether any long-term measures for dredging the Brahmaputra or any measure to set up some corporation like the DVC have been taken up to

control the floods in Assam and also to obtain power?

Dr. K. L. Rao: The long-term measures are not yet being considered, because of the want of finance. the moment we are looking up to emergency measures that could be undertaken immediately. The longterm measures will be considered at the next meeting of the Central Flood Control Board which I am going to call in the course of the next one or two months.

Shri S. M. Banerjee: I find that the name of Uttar Pradesh does not find a place in the statement, though there were serious floods there. I want to know whether it is a fact that the Uttar Pradesh Government has demanded financial aid from the Centre to complete their master plan on floods and, if so whether the Centre has come out with any help?

Dr. K. L. Rao: I have not mentioned Uttar Pradesh in the statement because I have not got any information Similarly, you will find from them. that from Andhra Pradesh also we do not have any information in spite of my trying to get information by letter or telephone and other correspondence. About the second part of the question whether Uttar Pradesh have asked for any assistance, I would like to say that they have not made any specific request except what they are asking for under the Plan provisions; not for any big project.

श्री यशपाल सिंह : जो नैशनल हाइवेज टट गए थे, उन की बनाने के लिए सैंटल गवर्नमेंट ने कितने फंड रखे हैं ?

Mr. Speaker: The question is whether any funds have been allocated for repairs to the national highways that had been damaged by floods.

Dr. K. L. Rao: In important cases, wherever annually the national highways have been affected, those repaired even at the expense of the Ministry of Transport.

Shrimati Savitri Nigam: In the statement it has been mentioned that in Punjab 21 people have lost their Could people in this 20th century of technical and scientific achievements....

Mr. Speaker: No speech should be If the hon, Member wants to know something, she might put the question direct.

Shrimati Savitri Nigam: In spite of the fact that floods have become an annual feature, what justification has the administration got for not having rescued those beople before they lost their lives?

Dr. K. L. Rao: Essentially. lost are not due to the direct action of the floods. The relief measures are very effective. In most of States, the people are given protection in time. We have analysed the cases and find that in most of cases the loss of life is due to the collapse of the houses.

Shri Basumatari: Apart from the Kalang embankment near Nowgong and the measures to avoid damage by floods on the Brahmaputra, may know whether any survey has been made in other rivers which cause floods in Assam and create havoc every year?

Dr. K. L. Rao: Assam poses one of the very difficult problems in flood protection work. We are expecting the schemes to be sent by the State.

Shri N. R. Laskar: May I know whether than expert committee recently suggested the removal of deadlocks standing in the way of the implementation of river valley projects and, if so what is the proper implication of this suggestion?

Mr. Speaker: The hon Minister wants notice.

Shri Kapur Singh: Are the Government aware that abnormal flood calamities in many parts of the country constitute a post-independence phenomenon caused by political meddlesomeness in the natural floodways and if so, what steps do Government propose to take in this direction?

Mr. Speaker: Shri Saraf.

Shri Kapur Singh: My question has not been answered.

Mr. Speaker: I thought there could not be any answer. The question itself was suggestive of the answer.

Shri Sham Lal Saraf: May I know schemes, if integrated inter-State basin-wise, if any, have been taken up and if so, what are such basins?

Dr. K. L. Rao: The flood control works are taken under two headswhat we call the immediate and longterm planning. While we have got plans for the basin-wise flood control schemes, we have not yet taken the long-term measure.

Shrimati Jyotsna Chanda: May I know whether there is any scheme submitted by the Assam Government, or any scheme is with the Central Government, to save the district of Cachar from the floods caused by the rivers Katakhol and Dhaleswari, which come from the Mizo districts?

Dr. K. L. Rao: It is true that a lot of flood damage is done in the district of Cachar. There have been some schemes considered but no specific scheme has been sent by the Assam Government. The Centre also, which has been investigating the matter has not come to any final decision about these schemes.

### जवानों की जीवन बीमा निगम की पालिसियां

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श्री कर्णी सिहजी :
श्री वि० भ० देव : श्री सिद्धेश्वर प्रसाद :

क्या बिला मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि जीवन बीमा निगम ने प्रतिरक्षा-सेवाभ्रों के उन कर्मचारियों की पालिसियों का धन देना स्वीकार कर लिया है जो लापता बताये गये हैं अथवा जिन के बारे में समझा जाता है कि वे मारे गये : म्रोर
- (ख) यदि हां, तो कितनी घनराशि तक की पालिसी का भगतान होगा ?

योजना मंत्री (श्री ब० रा० भगत) : (क) ग्रीर (ख). सभा की मेज पर एक विवरण रखा जा रहा है।

### विवरण

(क) ग्रीर (ख). भारतीय जीवन बीमा निगम ने रक्षा सेवायों के उन कर्मचारियों के संबंध में दावों की ग्रदायगी करना मान लिया है जो यद्ध-क्षेत्र में तैनात किए गए थे श्रीर जो लड़ते हुए लापता हुए हैं ग्रीर जिन के बारे में सरकारी तौर पर यह माना जाता है कि वे मारे गए हैं।

जहां मृत माने गए रक्षा सेवा कर्मचारी की सभी बीमा पालिसियों की कूल रकम <sup>-</sup>१०,००० रुपया से ज्यादा निकलती हो, वहां सरकारी तौर पर मृत माने गये कर्मचारी के संबंध में दावे के भगतान की रकम १०,००० रुपये तक सीमित रहेगी । बीमे की बाकी रकम के बारे में, यदि कोई हो, भारतीय जीवन बीमा निगम ने यह बताया है कि मौत का पक्का सबत न मिलने पर श्रदायगी के सवाल पर तभी विचार किया जा सकता है जब न्यायालय की डिगरी के जरिए कानुनी तौर से यह मान लिया जाय कि बीमा कराने वाले की मत्यु हो चुकी है। लेकिन यह तभी हो सकता है जब सात साल तक उस के बारे में कूछ भी सूनाई न पड़े।

भी श्रोंकार लाल बेरवा : मैं जानना चाहंगा कि कितने कर्मचारी ऐसे हैं जिन का बीमा हो रहा है भ्रौर वे मर गए हैं या लापता हैं तथा सरकार को कूल कितनी रकम देनी होगी। जो रकम दी जायेगी वह इन्स्टालमेंट्स में दी जायगी या एकमुक्त दी जायगी।

श्री ब॰ रा॰ भगत : यह प्रश्न कर्म-चारियों से नहीं जवानों से संबंधित है।

श्री श्रोंकार लाल बेरवा : मैं जवानों के बारे में ही पूछ रहा हूं। कर्मचारियों में वे भी श्रा जाते हैं।

श्री ब० रा० भगत: ग्रभी कितने हैं इस की संख्या तो मालूम नहीं है। जैसे जैसे उन के क्लेम्स ग्रायेंग उन पर छान बीन कर के उन को रुप्या दिया जायगा। ग्रभी तो यह स्कीम बतलाई गई है। जिस के ग्राधार पर उन को रुप्या दिया जायेगा।

श्री श्रोंकार लाल बेरवा: जो रुपया उन को पहले श्रनुदान के रूप में या सेवा के रूप में दिया गया था वह इस बीमे की रकम में से काटा जायेगा या नहीं।

श्री बि० रा० भगतः यह ग्रलग बात है। यह उन का बीमा है जिस की पालिक्षी का रूपया उन को दिया जायेगा। इस ग्राधार पर श्रनुदान की बात ग्रलग है।

श्री कछवाय : मैं जानना चाहता हूं कि क्या सरकार के पास यह धूचना ब्राई है कि जिन लोगों की बीमा पालिसी हैं उन में से कितने जवान लापता हैं।

म्रध्यक्ष महोदय : यह तो उन्हों ने बतलाया कि जब लोग दर्ख्वास्त देंगे तो उस से पता चलेगा ।

श्री ब० रा० भगत : इस के लिये डिफेंस मिनिस्ट्री से बात चीत हो रही है। वह लिस्ट देंगे। ग्रभी तो मैं ने जो स्कीम एल० ग्राई० सी० ने मंजूर किया है उस का विवरण रक्खा है।

भी सिद्धेश्वर प्रसाद : क्या सरकार के ध्यान में यह बात आई है कि इन परिस्थिति में जिन व्यक्तियों की मृत्यु हो जाती है उन्हें बीमा निगम की श्रोर से जो रुपया दिया जाता है उस के लेने में काफी कठिनाई होती है, श्रौर क्या ऐसी परिस्थिति में जवानों के लिए कोई विशेष सुविघा प्रस्तृत करने के प्रश्न पर सरकार ने विचार किया है जिस में उन के परिवार वालों को श्रासानी से रुपया मिल सके।

श्री ब० रा० भगत: हर कोशिश की जायेगी कि इस रुपये के देने में कोई देर न हो। एक बार अगर डिफंन्स मिनिस्ट्री की तरफ से वह लिस्ट भ्रा जायेगी कि इतने लोग लापता हैं या मर गये हैं तो उन को १०,००० रु० देने में देर नहीं होनी चाहिये। इस की कोई वजह नहीं है कि देर हो।

श्री विश्वनाथ पाण्डेय : जितने जवान मर गये हैं या गायब हो गये हैं उन में से कितनों के परिवारों ने दर्ख्वास्त दी है कि उन को रुपया मिलना चाहिए।

ग्रध्यक्ष महोदय : यह तो कम्पनी को देखना है।

## चेचक उन्मूलन सप्ताह

श्री भी० प्र० यादव : श्री श्रोंकार लाल बेरवा : श्री विश्राम प्रसाद : श्री भागवत झा ग्राजाद : श्री द्वा० ना० तिवारी : श्री रा० गि० दुवे :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भारत सरकार द्वारा २४ सितम्बर, १९६३ से चेचक उन्मूलन सप्ताह मनाया गया था ;
- (ख) यदि हां, तो भारत सरकार ने कितने टीके राज्य सरकारों को भेजे श्रीर उन में से कितनों का उपयोग किया गया ; श्रीर

(ग) राज्य सरकारों ने इस में कितना श्रंशदान दिया ?

स्वास्थ्य मंत्रालय में उपमंत्री (डा॰ द॰ स॰ राजू): (क) जी हां।

- (ख) राष्ट्रीय चेचक उन्मूलन कार्यक्रम के ग्रन्तगंत सभी राज्य सरकारों एवं संघ क्षेत्रों को टीके लगाने के लिए निरन्तर फीज इाइड वैक्सीन भेजी जा रही है। "चेचक उन्मूलन सप्ताह" के लिये विशेष रूप से कोई वैक्सीन नहीं दी गई, इसलिये उस ग्रविंघ में जो वैक्सीन दी गई ग्रीर जिस का उपयोग किया गया उस के ग्रांकड़े ग्रलग से देना संभव नहीं है।
- (ग) वास्तव में यह कायंक्रम राज्य सरकारें ही चला रही हैं। तो भी वर्तमान व्यवस्था के अनुसार चेचक उन्मूलन कायंक्रम पर होने वाला सारा अनावर्ती खर्च और आवर्ती खर्च का ७५ प्रतिशत उन को केन्द्रीय सरकार देती है।

इस कार्यक्रम के लिए वैक्सीन सोवियत सरकार से उपाहर के तौर पर मिली है ग्रीर वह राज्य सरकारों को मुफ्त दी जा रही है।

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) Under the National Small-pox Eradication Programme, freeze-dried vaccine is being continuously supplied to all the State Governments and Union Territories for carrying out vaccinations. No special supply of Vaccine was made in connection with celebration of the 'Small-pox Eradication Week' and it is, therefore not possible to give separate figures in respect of the vaccine supplied and used during that period.
- (c) The programme is being actually implemented by the State Governments. However, in accordance with the existing arrangements, the entire non-recurring and 75 per cent of the recurring expenditure incurred by the State Governments, on the

Small-pox Eradication Programme is re-imbursed by the Central Government.

The Vaccine required for the Programme has been received as gift from the Government of U.S.S.R. and is being supplied to the State Governments etc. free of charge.

श्री श्रोंकार लाल बेरवा : मैं जानना चाहूंगा कि चूंकि कुछ राज्यों में चेचक के टीके लगाने पर भी ज्यादा से ज्यादा चेचक लोगों को निकली है, तो क्या इस दवा के श्रन्दर कुछ परिवर्तन किया गया है जिस से चेचक न निकले।

डा॰ मुशीला नायर: चेचक का टीका लगाने के बावजूद मद्रास शहर में चेचक हुई हैं। मद्रास शहर में यह पाया गया कि उन के पास लिक्विड लिम्फ़ कुछ कम था या शायद कुछ ग्रीर कारण रहा हो जिस की वजह से पानी डाल कर या सैलाइन डाल कर उसे डाइल्यूट कर लिया गया। इस से उस का जो प्रभाव होना चाहिये था वह नहीं हुग्रा। इस श्रनुभव के बाद हम ने लिक्विड लिम्फ़ का इस्तेमाल इस कैम्पेन में यन्द कर दिया है ग्रीर सब जगह फ़ी ड्राई वैक्सीन का उपयोग शुरू हो गया है।

श्री श्रोंकार लाल बेरवा : मैं जानना चाहूंगा कि राज्य सरकारों को जो मदद मिलनी चाहिये थी क्या उतनी मदद इस में दी गई है।

डा० सुशीला नायर : राज्य सरकार के द्वारा ही यह कार्यक्रम चलाया जा रहा है । जैसाकि उपमंत्री जी ने बतलाया है कुछ राज्य सरकारें तेजी से काम करने वाली हैं और कुछ ज्यादा शिथिल हैं। यह फ़र्क तो रहता ही है।

Shri Vishram Prasad: What is the percentage of the area or population so far inoculated in the country and may I know how long it will take the Government to cover the whole country?

Dr. D. S. Raju: So far about 137 million people have been vaccinated and re-vaccinated—primary and secondary. The percentage comes to 30 to 35.

Shri Vishram Prasad: By when will it be completed?

Dr. D. S. Raju: By March 1965 we hope to complete the whole programme.

Shri D. N. Tiwary: May we have a comprehensive report of the number of persons vaccinated in all the States and the amount which has been reimbursed to the States so far?

Dr. Sushila Nayar: Of the expenditure, hundred per cent of the non-recurring and 75 per cent of the recurring expenditure is being met by the Government of India. If we add to that the cost of the vaccine which is free, the State Governments are not spending more than, say, 10 to 15 per cent of the cost.

Mr. Speaker: Shri Parashar.

Shri D. N. Tiwary: What is the total amount spent by the Centre?

Dr. Sushila Nayar: Re-imbursement is being made....

Mr. Speaker: I did not allow that question.

श्रीपाराश्चर: क्या लिम्फ को पानी डाल कर डाइल्यूट करने का प्रयोग पहले सिद्ध कर लिया गया था और प्रयोग करने के बाद लगाया गया था ?

डा॰ सुशीला नायर : हमें मालूम नहीं है। किसी ने गलती की थी, श्रपनी बुद्धि लगाई थी, जो कि नहीं लगानी चाहिए थी।

Shri Warior: May I know whether it is the intention of the Government to terminate the working of the field staff by 31st March, 1964 and disband the whole thing?

Dr. Sushila Nayar: The special staff that has been recruited for the smallpox eradication campaign will be wound up, by March 1965, but there will be certain maintenance staff which will be continued for the normal vaccination activities even afterwards.

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श्री गुलशन : मंत्री महोदय ने बताया है कि चेचक विनाश के लिये जो दवा दी जाती है वह राज्य सरकारों द्वारा इस्तेमाल की जाती है। मैं यह जानना चाहता हूं कि क्या राज्य सरकारें उस दवा के इस्तेमाल के बाद केन्द्रीय सरकार को कोई इनफारमेशन देती हैं?

**डा० सुशीला नायर** : जी, यह एक सारा' सिलसिला जारी है । हर जिले में कितने टीके लगाए गए, उन में प्राइमरी कितने थे और मैंकिडरी कितने थे, यह सारी की सारी इनफारमेशन लगातार केन्द्र के पास पहुंचनी चाहिए ऐसा इन्तिजाम है । लेकिन कहीं से ठीक तरह से आती है, कहीं कहीं कुछ ढिलाई होती है ।

#### Power Failure in Delhi

\*244. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 218 on the 22nd August, 1963 and state:

- (a) the further progress made in implementing the recommendations made by the three committees set up in connection with power breakdowns in Delhi; and
- (b) the extent of improvement brought about by implementing the said recommendations?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement giving the required information is laid on the Table of the House. [Placed in Library, See No LT-1954/63]. I may further add that in the areas where rectification of defects was carried out, before August 1963 the interruptions up to 5 minutes were 57 per month and now they are reduced to 14; interruptions of electricity from 5 minutes to 1 hour used

to be 24 per month before and how they are reduced to 4.

Shri D. C. Sharma: In the statement it is stated that the power supply position has improved considerably, particularly due to availability of power from Punjab and commissioning of C thermal station of DESU. What is the percentage of improvement effected on account of the availability of power from Punjab and the requisitioning of C power station? What is the percentage of increase in power supply?

Dr. K. L. Rao: Punjab have agreed to give us 60 MW but we can now draw 70 MW or even more. Similarly, from the thermal station that we have added on, we can get 36 MW.

Shri D. C. Sharma: It is stated in the statement that on the distribution side the programme of rectification of defects has been taken in hand actively. What are the defects, what is the programme of rectification and how long will it take before the rectification is completed?

Dr. K. L. Rao: The distribution of power to the Delhi city is very defective and not correct. We are taking steps to rectify this from area to area. At the moment, there are 50 substations and so far we have rectified areas situated within four substations. Therefore, I expect the rectification work will take anything from 12 to 18 months. I am reviewing the position with the concerned officers every week and trying to take as active steps as possible to see that the rectification work goes on very rapidly.

#### Hospital For Leprosy Patients at Agra

Shri Vishwa Nath Pandey:
Shri Raghunath Singh:
Shri Ram Sewak Yadav;
Shri Rameshwar Tantia:
Shrimati Renuka Barkataki
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri D. C. Sharma;

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 106 on the 17th August, 1963, and state the progress made so far regarding the setting up of a Hospital for Leprosy Patients at Agra (U.P.) with the collaboration of Japanese Leprosy Mission?

The Deputy Minister in the Minis. try of Health (Dr. D. S. Raju): A site measuring 50 acres around the present Leprosy Asylum at Tajganj, Agra has been selected for the purpose. Of this, 10 acres of land belonging to the private cultivators have been acquired by the State Government and handed over to the State P.W.D. for development. The remaining land which is in the possession of the Forest Department is expected to be transferred shortly to the Medical De-The plans for the various partment. buildings to be constructed are being prepared by the Japanee architects. The foundation stone of the Centre is scheduled to be laid on the 15th December, 1963.

श्री विश्वनाथ पाण्डेय : लेप्रासी भिशन का किस तरह का सहवाग इस हस्पताल के साथ रहेगा ?

डा० सुकीला नायर : यह योजना जापार्न जा मिश्रन वालों की है। हम जानीन दे रहे हैं। वह मकान बनाएंगे और वहां जो सारा खर्ना स्टाफ ग्रादि का होगा वहीं करेंगे श्रीर जो भी इन्जान होगा वह सारा जापानीज मिश्रन वाले करेंगे ।

श्री विश्वनाथ पाण्डेय: भारत सरकार का इस पर विश्वना धन लगेगा ?

डा॰ सुशीला नायर : इस वक्त तो भारत की तथ्फ से खुरीन देने के अलावा कोई धन खुर्न होने की बात नहीं है। लेकिन ऐसा समझीता है कि पांच साल के बाद हम लोग इसको टेक अवेदर कर लेंगे और तब जो खुर्चा होगा वह हमारा होगा। श्री रघुनाय सिंह: में यह जानना चाहता हूं कि इस ग्रस्पताल में जो श्री रिव्र गंइस्तेमाल होंगी वे जानानीज होंगी, होमियोपैथिक होंगी या ऐनेपैथिक होंगी?

डा॰ सुशीला नायर : कोई जापानीज श्रीषियां अलग से लेप्रासी के लिए नहीं हैं। जो वैज्ञानिक श्राधार पर मानी हुई लेप्रासी की दवाएं हैं—सल्फोन्स इत्यादि—उन्हों का वहां उपयोग होगा ।

Shri P. C. Borooah: In view of the fact that the incidence of leprosy cases in Assam, particularly in the Hill areas, is the highest in the country and it is always very difficult for the people in the farflung States like Assam to take advantage of the Centrally-sponsored institutions, may I know whether in this hospital there will be reservation of seats on State basis and, if not, wheher Government will be pleased to consider this proposal also?

Dr. Sushila Nayar: There is no intention to have reservation of seats for different States in this hospital. I might mention for the information of the hon. Member that the highest incidence of leprosy is in Madras and Andhra Pradesh und not in Assam. Further, we are having an extensive leprosy control programme of our own within the country and Assam is covered by that.

Shri D. C. Sharma: May I know why Agra is selected as a site for all kinds of hospitals? For instance, there is already a mental hospital there. Therefore why is it that this leprosy hospital has also been located there? Why is it that this leprosy hospital was not located at some central place in India?

An Hon. Member: Like Punjab.

Another Hon. Member: Like Gurdaspur.

Dr. Sushila Nayar: Some of the experts of the Japanese team had gone

round different parts of India and originally there was a proposal that this hospital might be located at Dehra Dun. Later on for certain reasons Dehra Dun was ruled out and the U.P. Government suggested the nucleus hospital which is already under the Corporation at Agra to be developed into this new institution and it was accepted.

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Shri Hari Vishnu Kamath: Is any research being conducted on the aetiology of leprosy, and has Government accepted the suggestion made by leading experts in this field that persons suffering from this dread disease should not be described as lepers because of the psychologically malodorous association of this word?

**Dr. D. S. Raju:** Yes, Sir. It is proposed to change the name 'leprosy'. patients.

Shri Hari Vishnu Kamath: What about research on aetiology?

Dr. D. S. Raju: Research is being carried out in so many places.

Shri Basumatari: In view of the reply just now given by the hon. Health Minister that the number of leprosy patients is less in Assam, may I know whether a survey was carried out in Assam?

Dr. Sushila Nayar: Sample surveys have been carried out in different parts of the country. A full and total survey has not been carried out.

श्री कछवाय : मैं जानना चाहत हूं कि अपने देश में एसे कितने अस्पताल हैं और सरकार के पास कितने कुष्ठ रोगियों की लिस्ट है ?

डा॰ मुशीसा नायर : मैं अस्पतानों की संख्या तो नहीं दे सकती हूं। लेकिन कर्राय २० हजार बैड्स हैं। लेकिन अभी अस्पतानों पर जोर न दे कर डोमिसलरी ट्रॅंटमेंट के द्वारा लेप्रासी कंट्रोल पर जोर दिया जा रहा है।

#### Hostel for M.Ps.

Oral Answers

Shri D. N. Tiwary: Shri Ramachandra Ulaka: Shri N. R. Laskar: \*246. ⟨ Shri Dhuleshwar Meena: Shrimati Savitri Nigam: Shri D. C. Sharma: Shri Hari Vishnu Kamath:

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 234 on the 22nd August, 1963 and state the progress made so far in constructing a hostel and club for M.Ps. at Rafi Marg (New Delhi) about which a scheme had been approved?

The Deputy Minister in the Ministry of Works Housing and Rehabilitation (Shri P. S. Naskar): Work is in hand. The hostel building is expected be completed by the end of 1964 and the Club building within about six months. An Auditorium has recently been sanctioned.

Shri D. N. Tiwary: I want to know whether the houses that had to pulled down were fit for habitation or whether they had out-lived their utility.

The Minister of Works, Housing Rehabilitation (Shri Mehr Chand Khanna): The houses were quite fit for habitation. If I have to construct a hostel very near to the Parliament, then some houses have to be pulled down.

Shri D. N. Tiwary: May I know whether those houses could not have been utilised for the purpose of having a club or something else?

Mr. Speaker: Now he is arguing the case. He might elicit information.

Shri D. N. Tiwary: What will be the cost of the hostel including the Club and the Auditorium?

Shri P. S. Naskar: The building will cost, including the departmental charges, about Rs. 43 lakhs; the Club building, including departmental charges, cost a little over Rs. 9 lakhs, the estimated cost of the Auditorium is about Rs. 11,45,000.

Shri Daji: I would like to know whether double-suite rooms or gle-suite rooms will be given.

Shri P. S. Naskar: There will be both double-suite rooms and singlesuite rooms. Out of 144 suites that will be constructed, about 106 will be single and the rest will be double.

Shri N. R. Laskar: It is the view of the hon. Minister that the M.Ps. are more favourable to hostel life as he is going in for hostels and not for more flats for the M.Ps.?

Shri P. S. Naskar: You, Sir, know the background of this case.

Mr. Speaker: I have got it done with great difficulty and now hon. Member says this.

Shri Inder J. Malhotra: May know if after the completion of this hostel, the Members now residing in Western Court and Constitution House will all be accommodated in the new hostel?

Shri P. S. Naskar: The intention is that.

Shri Mehr Chand Khanna: May I add that the Chairman of both the House Committees will be consulted and their views taken into consideration?

Shri Inder J. Malhotra: I wanted to know whether the accommodation will be sufficient to accommodate the Members now residing in Western Court and Constitution House.

Shri P. S. Naskar: More than sufficient.

Shri Hari Vishnu Kamath: You would permit me, Sir, if I might put

a question in rather an unconventional and unusual manner.

Mr. Speaker: If it would not be irrelevant.

Shri Hari Vishnu Kamath: Ιt would not be irrelevant. May I know whether you are getting fullest cooperation from the Ministry and the C.P.W.D. and their agents and contractors, etc. also? hope they are not sitting idle on the You project. yourself told House that within the next year it will be ready. I want to know what the prospects are. Are you getting the fullest cooperation of the Minister and the C.P.W.D? If you would kindly assure the House....

Mr. Speaker: I have no complaint. But questions are not asked from the Speaker during the Question Hour.

Shri Hari Vishnu Kamath: May I ask the Minister then as to whether he and the Ministry and the C.P.W.D. are extending the fullest cooperation to you and to others concerned with the project so that the hostel will be ready for occupation by the end of 1964?

Shri Mehr Chand Khanna: It has been my earnest desire to give every possible cooperation to the Speaker and to the Members, including the questioner.

Mr. Speaker: Whether it would be ready for occupation by the end of 1964

Shri Mehr Chand Khanna: The way we are working, it is hoped that the Club should be ready within about the next six months, and as far as the hostel is concerned—the number is round about 145 rooms—my idea is, and I have even talked to the contractors, that they should go on handling over rooms to us as they become ready. So, instead of waiting till the end of 1964, if some

rooms become available to us even during the earlier part of the next year or during the middle of the next year, those will be placed at the disposal of the House Committees. Once again, I can assure the House that I am doing my best.

Mr. Speaker: The Club would be ready within six months. Does it include the Auditorium?

Shri Mehr Chand Khanna: The Auditorium has just been sanctioned. It was held over for about a year on account of the Emergency.

Shri Hari Vishnu Kamath: Good.

Shri Mehr Chand Khanna: The Auditorium has just been sanctioned and we should be able to take up the construction work within the next two or three months. That is the position.

Mr. Speaker: The purpose would not be served because unless this Auditorium is ready, the Constitution Club will not be going out. That will not be possible. He should just consider that.

Shri Harl Vishnu Kamath: You were good enough to put that question.

Mr. Speaker: I am not putting a question.

Shri Hari Vishnu Kamath: If you would permit me, I will put that question and it may be answered by the Minister.

Shri Vishram Prasad: May I know whether in addition to this hostel and club, there is any scheme to have an M.P's: colony where land may be allotted to those Members of Parliament who want it?

Mr. Speaker: The main question relates only to the Government hostel which is being constructed.

#### Electric Power Survey

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\*249. Shri D. N. Tiwary:
Shri Bhagwat Jha Azad:
Shri Hem Barua:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the report of the Electric Power Survey Committee has been considered by Government; and
- (b) if so, the extent to which its recommendations are acceptable to Government?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The final report of the Electric Power Survey Committee is not yet received. They have, however, compiled the first annual Electric Power Survey of India for the year 1962-63 and also made certain interim recommendations. Action taken on them is indicated in the statement laid on the Table of the House.

#### STATEMENT

The first Annual Electric Power Survey compiled by the Electric Power Survey Committee has been published by the Central Electricity Authority. The important interim recommendations made by the Committee and action taken thereon, are indicated below:—

- (i) The annual load survey should be a permanent feature, to be organised and directed by the Central Water and Power Commission
- (This has been accepted and details are being worked out).
- (ii) The programme for the IV Plan should be finalised and the schemes approved urgently.
- (In compliance with this, eight Fourth Plan power schemes have so far been approved

for implementation during the Third Plan period. More schemes for similar action are under consideration.)

Oral Answers

- (iii) A survey should be conducted in regard to the requirements of skilled manpower for construction, operation and maintenance of power systems.
- (This is now being conducted by the C.W. & P.C.)
- (iv) A co-ordinated approach on the part of all the authorities concerned should be evolved to tackle the problems of raw materials, and equipment and the procedures for obtaining these should be simplified.
- (Procedure for sanctioning
  Foreign Exchange and Import Licence etc. has been simplified and streamlined.
  The recommendation has also been brought to the notice of other Ministries concerned for action.)
- (v) Regional Power Grids should be brought into being very early for effective planning, development and coordination of future generating and transmission capacity.
- (Agreement has been reached regarding setting up two Regional Electricity Boards for interconnected operation of State Power Systems in the Northern and Southern Regions. Similar Boards are expected to be set up for other regions also shortly.)
- Shri D. N. Tiwary: May I know how long the committee will take to submit their final report?
- Dr. K. L. Rao: We are expecting the final report in the month of January.

Shri D. N. Tiwary: May I know whether this committee has recommended village electrification on a larger scale than what has been done as yet?

Dr. K. L. Rao: The Electric Power Survey Committee have included the requirements of rural electrification in their recommendations, but they have not indicated any policy thereon.

Shri Sivamurthi Swamy: May I know whether this committee has surveyed the needs of electrification for pumping sets for irrigation purposes?

Dr. K. L. Rao: Yes, those have been included.

Shri Hem Barua: In view of the fact that electric power paucity in this country is a chronic problem even for industries, may I know whether this committee has made any necommendations about that? The hon. Minister has said that there are interim recommendations. May we have an idea about those recommendations?

Dr. K. L. Rao: The interim recommendations have been mentioned in the statement. It has to be noted that this committee has given a survey for the year 1962-63. We are surveying again every year hereafter, and any loads that have not been taken in 1962-63 will be duly taken note of.

श्री यशपाल सिंह : इन कमेटी ने वया इस वात पर भीर किया है कि हमारी श्राडिनेंस फेन्ट्रीज को श्रीर हमारे एप्रिकलचरल एफेर्यंज को लाखों किलोबाट जिजली की श्रभी कमी है श्रीर ऐती हाजत में जिजली से जो रेले चलाई जा रही हैं, उसको रोका जाए? क्या ऐसा कोई सुझाव श्राया है ?

Dr. K. L. Rao: It is true that there is shortage of electric power in the country and in every State, and having regard to our finances, we are trying to do our best.

Shri P. C. Borooah: Although Assam has the highest potentialities for power generation, its per capita consumption is only 2½ k.w. as against the all-India average of 32 k.w. and Delhi's figure of 150 k.w. May I know whether any special aid is going to be given to that State, as far as augmenting the power potential there is concerned?

Dr. K. L. Rao: It is true that the per capita consumption and the availability of power in Assam is very low, and steps are being taken to rectify this regional imbalance in the Fourth Plan.

Shrimati Savitri Nigam: In the statement it has been mentioned that boards will be constituted in every State. May I know the constitution and functions of these boards and who will finance them?

Dr. K. L. Rao: They are regional boards and not boards for every State. They are regional boards for two or three or four or more States. The regional boards have been formed for the northern sector and the southern sector. They have yet to be formed for the eastern and the western sectors. As regards their constitution and other details, I can furnish them to the hon, Member. It is quite a long list.

#### C.H.S. Scheme for Government Pensioners

# \*250. Shri S. M. Banerjee: Shri Yashpal Singh:

Will the Minister of Health be pleased to state the latest position in regard to the extension of C.H.S. Scheme to Government pensioners residing in Delhi where C.H.S. Scheme is in operation at present?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): The matter is under consideration.

Shri S. M. Banerjee: The hon. Minister has given the same reply; but even the word 'active' has not been added this time. May I know when a final decision is likely to be taker in this matter and whether the financial authorities have agreed to this?

The Minister of Health (Dr. Sushila Nayar): We are discussing the matter with the Finance Ministry, and we hope that we shall come to some conclusion before too long.

Shri S. M. Banerjee: Is the consideration confined only to extending the scheme to Delhi or is this concession likely to be extended to all pensioners in the country where the CHS applies?

Dr. D. S. Raju: Only Delhi for the present.

श्री यशपाल सिंह : ऐसे लोग जो कि सी॰ एच॰ एस॰ स्कीम को चाहते नहीं हैं श्रीर जो उसे कस समझते हैं, उनके ऊपर से कब तक हटा ली जायगी ?

डा॰ सुशीला नायर: इस तरह के लोग हमारे पास तो आयं नहीं हैं उलटे हमारे पास तो चारों तरफ से यही मांग आती है कि इस स्कीम को यहां लगा दो और वहां भी लगा दो ।

**प्रध्यक्ष महोदय**ः ग्रव यह एक तो हैं ही जो ग्रापके पास ग्राये हैं।

**डा० मुशीला नायर :** यह भी उसका उपयोग करते हैं ।

थी यशपाल सिंह : फोर्स फुली चंदा लिया जाता है ।

श्री द्वा० ना० तिवारी: क्या मैं जान मकता हूं कि इस सी० एव० एस० स्कीम में जिन लोगों ने श्रीप्ट किया हुआ है उनको प्रपती फॅम्लीज की दवादारू श्रीर इलाज करने में बड़ी दिक्कत पेण श्राती है क्योंकि इस स्कीम के श्रन्तगंन फॅम्ली की डेफ़नीणन बड़ी सीमित है श्रीर इसके रहते लोग श्रपनी लड़कियों, उनके हसर्वेड्स प्रश्रांत् श्रपने दामादों या श्रपनी लड़कियों के बच्चों की दवा दारू नहीं करा पाते तो क्या इस डेफ-नीशन को ठीक करने के बारे में सरकार विचार कर रही है ?

I want to know whether in the definition of the words 'family' and 'pensioners', the other relatives are also going to be covered.

प्रथ्यक्ष महोदय: यह सवाल तो इस स्कीम को गवनमेंट पेंशनस में एक्सटेंड करने का है ।

**डा॰ सुशीला नायर :** जी नहीं, ऐसा कोई इरादा नहीं है ।

श्री यदापाल सिंह: यह बात ग़लत कही गई कि मैं अंग्रेजी दवाओं का उपयोग करता हूं। हमतो इसे महा पाप समझते हैं।

श्री बड़े: पिछले दो साल से इस स्कीम को गवनमें टे पेंशनमें में एक्सटेंड करने का सवाल चल रहा है तो इसके हल मैं कौन सी ग्रड़चन ग्रा रही है जो कि हल नहीं हो पा रहा है ?ग्रीर जवाब में यह कहा जा रहा है कि इस पर विचार चल रहा है ?

डा० मुशीला नायर : श्रीमन्, इसमें खर्चे का सवाल है क्योंकि स्कीम के ऊपर बहुत सी सबसिडी सरकार को देनी पड़ती है इसलिये सरकार इस स्कीम को ग्रागे चलाने ग्रीर एक्सटेंड करने में ग्रनेक प्रकार की कठिनाइयां अनुभव कर रही है तो भो हम कोशिश करते रहते हैं कि यह ग्रागे चले।

Shri Sham Lal Saraf: In view of the fact that medical aid otherwise available is inadequate within the city, will Government take early steps to see that these pensioners are benefited by the Scheme? If so, how soon?

**डा० सुशीला नायर**: श्रीमन्, सलाह यह दी जा रही है कि श्रगर इसको करना भी हो तो सिफ पेशनसँ श्रीर उनकी बीबियों तक ही इसको सीमित रखा जाय । उनके बच्चों तक को इसमें दाख़िल न किया जाय श्रीर रिश्तेदारों को तो शामिल करने की बात ही क्या है।

#### Krishna River Water Dispute

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Shri D. C. Sharma:
Shri Yashpal Singh:
Shri Maheswar Naik:
Shri Kajrolkar:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the latest position with regard to Krishna-Godavari rivers water dispute between the concerned States;
- (b) whether the Central Government offered some formula to settle this dispute; and
- (c) if so, the reaction of the States concerned?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). The Union Minister of Irrigation and Power made a statement before the Lok Sabha on March 23, 1963 on the subject. Subsequently, there has been some correspondence between the concerned States and the Centre.

- Shri D. C. Sharma: Are any negotiations being carried on at this time between the different States which are party to this dispute? If not, why not?
- Dr. K. L. Rao: It is the desire of the Central Government to settle this river dispute by negotiations and to bring about a hamonious agreement between the various parties, and all their efforts are directed towards that end.
- Shri D. C. Sharma: He has not answered my question. My question is: are any negotiations being carried on at present between the States which are party to the dispute, and if so what is the nature of those negotiations, and how long they are going to last. He says it is Government's desire and so on.
- Dr. K. L. Rao: As I said already, the principle of Government and the thing to which they attach the greatest importance is to secure a harmonious agreement. In pursuance of

this, we are corresponding with the various States. At the moment we are also engaged in some sort of discussion with the parties concerned, and we hope it will be possible to bring about a harmonious settlement in the course of—I cannot say the exact time, but we will try to do our best in that respect.

Shri Basappa: May I know whether great apprehension has been expressed by the Government and the people of Mysore regarding the Almatti dam which forms part of the Upper Krishna project, which is going to irrigate the backward areas of Bijapur?

Dr. K. L. Rao: There has been some apprehension on the subject, but I am glad to state that it has been settled to the satisfaction of the Mysore Government yesterday.

श्री तुलसीदास आधव : जब तक इस वाटर डिस्प्यट का हल नहीं होता है तब तक जो स्टेट किसी स्कीम के जरिए पानी लेती है तो उस स्की : को मुल्तवी क्यों न किया जाये ?

Dr. K. L. Rao: By and large, we will try to follow the statement made by the Union Minister of Irrigation and Power on March 23. Besides, we are taking steps to see that no State is injured by any project that is taken up by the other States.

Shri Sivamurthi Swamy: In view of the statement made in March, 1963 that 400 T.M.C. of water has been allocated to Mysore, though unjustly, how is it that the Planning Commission has asked them to take only 43 T.M.C.?

Dr. K. L. Rao: Water allotted to Mysore is 600 T.M.C. and they have utilised so far 385 T.M.C. They have got quite a large amount of water which they can still utilise. It will suffice them for the next ten years or more.

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Shri Ranga: Is it a fact that all the schemes which the concerned Governments have put forward so far for consideration by the Union Government and the Planning Commission come within the four corners of the allotment of waters already made, and that there is no obstruction at all to any of the Governments in regard to any of the schemes?

Dr. K. L. Rao: There is no stoppage of any development in any of the States. We are prepared to sanction as many projects as are put forward by the States.

Shri Heda: May I know whether, with a view to lesson the pressure on the waters of the Krishna, any active step is being taken to divert the waters of the Godavari to the Krishna, and if so from what point?

Dr. K. L. Rao: The question of the diversion is engaging our serious attention, and we have employed two superintending engineers for that purpose. We are carrying out the maximum amount of investigation, and we hope something will come out of that. We will try to use the surplus waters of the Godavari to make up the deficiency in Krishna river.

Dr. Sarojini Mahishi: May I know whether the suggestion for negotiations among the State Governments concerned in regard to the Krishna and Godavari waters is being made to meet the long-term requirements of the different States or only their short-term requirements?

Dr. K. L. Rao: It is intended as a long-term measure, to settle the question once and for all.

#### Policies issued by Portuguese Companies

# \*252. Shri Pottekatt: Shri A. V. Raghavan:

Will the Minister of Finance be pleased to state:

(a) whether the Life Insurance Corporation has taken over the policies issued by the Portuguese Companies in Goa;

- (b) whether the liabilities of the Portuguese Companies have been determined; and
- (c) whether any steps have been taken to take over the staff of the erstwhile Chief Agents of the Portuguese Companies?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). A statement is laid on the Table of the House.

#### STATEMENT

It has been decided that the policies issued in favour of Indian citizens by the former Portuguese companies should be taken over by the Life Insurance Corporation, and Corporation has actually been receiving the premiums due on current since the 8th June, 1962. policies Payments against the matured claims will be made, as soon as the Goa, Daman and Diu (Laws) No. 2 Regulation, 1963, providing for the formal extension of the Life Insurance Corporation Act, 1956 to this Union territory, has been issued.

The employees of the former Chief agents, who were willing to accept employment under the Corporation, have been offered suitable posts.

Shri Pottekatt: May I know whether delay in payment of premia which occurred on account of political changes has since been condoned?

Shri B. R. Bhagat: This scheme applied only to those policies on which premium payment was up to date on 18th December, 1961. Only those whose policies were in force and premium payment was up to date on that date have been included, others have not been included.

#### D.V.C.

Shri Sidheshwar Prasad:
Shri Bade:
Shri Buta Singh:
Shri S. C. Samanta:
\*253.
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri B. K. Das:
Shri Mohan Swarup:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that it is proposed to reorganise the Damodar Valley Corporation; and
  - (b) if so, in what way and when?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement is laid on the Table of the House.

#### STATEMENT

The working of the D.V.C. was broadly reviewed in a conference with the Government of West Bengal held on 30-1-63 at Calcutta, question of the transfer of the Barrage and Irrigation System to the Government of West Bengal and the part that the D.V.C. shall play in the matter of generation and distribution of power in the zone were the major items that were discuseed. the question of transfer of Irrigation System could not be finalised then, this has since been settled in further discussions and the Government of West Bengal have agreed to take over the control and management of the Barrage and Irrigation System with effect from Ist December, 1963. There are, however, certain issue, relating to generation and distribution of power by the D.V.C. on which further discussions have to be held. After this decision will be taken regarding reorganisation of D.V.C.

Shri Sidheshwar Prasad: What are the main reasons which have led Government to reconsider the organisation of DVC again and again, and by what time do they hope to arrive at a final decision?

1540 (Ai) LSD-2.

Dr. K. L. Rao: The main difficulty was with reference to the transfer of the canal system, the Bengal Government has been postponing it from time to time and now the Chief Minister has finally agreed that he would take it over from the Ist of December.

1900

Shri Vishram Prasad: May I know whether the Bihar Government has been consulted in this matter and if so what has been the reaction?

Dr. K. L. Rao: In respect of the transfer of the canal system we nave not consulted the Bihar Government as we take it that they will approve of that transfer because the transfer pertains only to the Bengal Government. We have informed the Bihar Government.

श्री बड़े: क्या यह बात सत्य है कि दामोदर वैली कारपोरेशन के हिसाब में बहुत से घोटाले और गड़बड़ियां हैं जैसा कि पी० ए० सी० ने ग्रपना निर्णय लिया है, और चूंकि वेस्ट बंगाल गवर्नमेंट कोग्रापरेट नहीं करती है इसलिए जो ऐक्ट हैं उसकी ग्रमेंड करने के बारे में शासन सोच रहा है।

Shri D. C. Sharma: May I know whether घेटाले आर गड़ हियां are parliamentary words?

An Hon, Member: Very much.

Dr. K. L. Rao: In the statement it has been stated that after the canal system is transferred, we will settle the policy with regard to power management of the DVC and we will reorganise DVC.

Shri S. C. Samanta: Now that the major partner of DVC, that is, West Bengal is being entrusted with the control and management of the irrigation system of DVC, may, I know whether the decision to transfer or not transfer the headquarters of the DVC will rest with West Bengal Government or not?

Dr. K. L. Rao: The West Bengal Government is concerned with the irrigation system; that will be taken over by them. The headquarters of the DVC does not concern the Bengal Government. After the irrigation system is taken over by them, the headquarters question will be linked up with the question of the way in which we are going to organise the DVC.

Shri D. N. Tiwary: Is it a fact that the Bihar Government and the Bihar Assembly have requested the Government of India to shift the headquarters of DVC to Bihar and whether it is a fact that the Government of India also agreed to this and promised to do so? If so, why has it not been done so far?

Dr. K. L. Rao: For the present the headquarters will remain in Calcutta. The way in which we are going to manage the power of the DVC will give clear ideas where the headquarters should be. All the views expressed will be taken into account.

Shri Kapur Singh: Has any comprehensive assessment been made of the past performance of this white elephant called DVC and if so with what results?

Dr. K. L. Rao: No such specific assessment has been made but there was some sort of a review by the Secretary of the Ministry of Irrigation and Power. No regular assessment has been made. It will be taken when we divide it into two sectors.

Shri S. M. Banerjee: I would like to know whether it is a fact that the smooth running of the DVC is not possible unless the serious differences existing between Bengal and Bihar are settled and the Centre intervenes?

Dr. K. L. Rao: That is exactly the reason why there has not been smooth running of the DVC. That is why in national interest and greater food production we are now separating DVC into various functional units. Bengal is most interested in irrigation and so it is transferred to them.

Shri Tyagi: Regarding para (a) I am anxious to know on what conditions the system of irrigation and the management and control is being handed over? Will they have whole proprietary rights over these things or only management is being handed over?

Dr. K. L. Rao: There is a separate question on the subject—Qn. No. 257.

#### L.I.C. Investments

•254. Shri Daji:
Shri S. M. Banerjee:

Will the Minister of Finance be pleased to state:

(a) the number of companies for whom the L.I.C. underwrote their share issues during 1962-63 and the value of the shares so underwritten; and

(b) the basis on which this is done by the L.I.C.?

The Minister of Planning (Shri B. R. Bhagat): (a) During the period of 15 months ended 31st March 1963, the LIC participated in the underwriting of the issue of shares by 25 companies, the face value of the shares underwritten by the Corporation being Rs. 190.33 lakhs.

(b) The Corporation considers each proposal on merits, decides how much it could invest safely in the issue and underwrites to that extent.

Shri Daji: May I know what was the value of the total number of shares underwritten by all the parties during this period, and whether it is a fact that the LIC underwrote upto the tune of 40 per cent of the total underwritten shares during this period?

Shri B. R. Bhagat: I do not have the figure for the total under-writing done by all other private parties. Therefore, I am not able to give the answer.

Shri Daji: I would like to know the reason why the funds of the public

sector undertaking are being misused for underwriting private companies.

Shri B. R. Bhagat: That is not true, and it is a matter of opinion. But if he sees the percentage, he will find it is 78 per cent. It is more than 75 per cent, and actually the law provides that 75 per cent of the funds should be in Government securities.

Shri Daji: My question was, what is the basis.

Mr. Speaker: He asked why there was misuse.

Shri Daji: Let us take their use. I want to know the reason why the funds of public sector undertaking are being used for sponsoring private companies.

Mr. Speaker: The Minister has replied to the question, by saying that 75 per cent of the funds should be in public investments and, instead, it is 78 per cent which has been invested there. The rest is available.

Shri Daji: Sir, I seek your protection. Investment and underwriting are two different things. In underwriting, you take a greater risk than in investment. The question is not about investment.

Shri B. R. Bhagat: All underwritings done by the LIC are in the nature of investment and that is what I said. When the LIC makes the assessment, whatever it underwrites, it is prepared to invest. So, there is no difference between investment and underwriting as far as the LIC is concerned.

Shri S. M. Banerjee: There is a Committee called Investment Committee in the LIC which decides about the investment in the private sector and other sectors. I would like to know whether the same Committee is vested with powers or rights to underwrite this.

Shri B. R. Bhagat: This matter goes to the Investment Committee which approves each case. I repeat that there is no difference, so far as the LIC is concerned, between underwriting and investment.

Shri A. P. Jain: May I know what were the principal considerations which went to determine this figure, (a) with regard to the interests of the L!C, and (b) the promotion of the general national economy?

Shri B. R. Bhagat: All these considerations are taken into count and basically it is the interest of the policy-holders. But the LIC also goes into each case—the size of the project, the profitability, the financial nature, promotion of economy, general quotation, etc. All these matters are gone into. It goes more so into the question of what it can invest, the amount of investment, and then it distributes.

Shri A. P. Jain: That is too general. My question was with reference to this specific investment.

Shri B. R. Bhagat: There were 25 companies. The nature of the companies is known. So, there is no question of specific investment here.

Shri Tridib Kumar Chaudhuri: May I know what kind of linison is maintained by the LIC Investment Committee or in the LIC itself, with regard to the investment in companies, particularly with regard to the Company Law Administration, and whether it has come to the notice of the Government that recently in South India the ownership of certain tea companies was acquired by certain companies against which the Company Law Administration had serious complaint?

Shri B. R. Bhagat: If it comes to the notice of the LIC, certainly, if it is in the nature of company management and if there is irregularity, it is referred to the Company Law Administration. But as it is, there is no liaison

maintained between the company law administration and the LIC.

Shri Tridib Kumar Chaudhuri: The company law administration may have certain complaints against a particular company. May I know whether before investing money in that company, a reference is made as a regular matter of routine to the company law administration?

Shri B. R. Bhagat: Not as a matter of course. But as it is, each proposal is very carefully examined and when it comes to the notice of the investment committee or the LIC, certainly a reference is made, but not ipso facto as a matter of course.

Shri Daji: The reply has not come to my question. I wanted to know what is the basis....

Mr. Speaker: He can put another question and I will admit it. But my difficulty is that the supplementaries are very long winding and argumentative. Therefore, by the time we reach the end, we lose the beginning therefore, the answers also are not precise and exact.

Shri Daji: My difficulty is, the original question has been mutilated.

Mr. Speaker: Supplementaries, of course, should be long enough to cover the subject, but they should not be very lengthy combining two or three questions together, argumentative and inferential.

Shri Hari Vishnu Kamath: His complaint is, the original question has been mutilated.

SHORT NOTICE QUESTION

Teachers in Delhi for National Awards

S.N.Q. 2. Shri Hem Barua: Shri D. C. Sharma:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that 67 of the 87 teachers who were in the Capital

to receive the National Award from the President were camped in tents in the Camping Grounds behind Humsyun Tomb;

- (b) if so, whether Government are aware of the fact that some of these tents were leaking and the inmates had to face great hardship on the night of 20th November and morning of 21st November, 1963 because of incessant showers of rain; and
- (c) whether it is not a fact that this and other difficulties of tent-life at the Camping Grounds were brought to the motice of the Education Ministry by some teachers immediately and the Ministry did not pay any attention to their grievances?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, 76 teachers to receive this year's National Awards camped on the grounds of the Bharat Scouts and Guides behind Humayun's tomb.

- (b) While some inconvenience was caused by heavy showers of rain, adequate arrangements were made to make the campers as comfortable as possible.
- (c) No, Sir. Satisfactory arrangements had been made by the Government and the teachers had no occasion to complain.

Shri Hem Barua: May I know whether it is not a fact that when these difficulties of camp life and leaking tents were brought to the notice of an Education Ministry official, he turned at the teachers and said, "Teachers must learn to live a simple and arduous life"? If so, may I know what steps have been taken by the Government to probe into this callous and indifferent, rather rascalist, roguish, idiotic....

Mr. Speaker: Order, order, I would not allow that question to be put in that manner. 1907

Shri Hem Barua: I will put it in a different way.

Mr. Speaker: Why should he not put it in the beginning itself in a manner that it could be allowed? He should not work himself up...

Shri Hem Barua: When the teachers who belong to a poorer community are neglected . . .

Mr. Speaker: Order, order. He should listen to me. When he is putting a question, however excited and however intense his feelings might be, then too, he should exercise his discretion. There are cortain rules within which he has to put his question. He voluntarily and deliberately works himself up to a certain pitch and then creates an atmosphere which becomes rather unbearable.

Shri Hem Barua: I am sorry, Sir. I belong to that profession. If a person belonging to your community—the judiciary—is treated like that, naturally your blood will beil.

Mr. Speaker: What is his question?

Shri Hem Barua: May I know whether any probe has been made into the callous and indifferent attitude of the officials of the Ministry of Education; if so, with what effect?

Shri M. C. Chagla: Well, Sir, I want to assure my hon. friend that I have the greatest respect for the teaching profession as such, and these teachers, particularly, who came here—there were 35 teachers who were selected—are the finest teachers in the country and they got their awards from the President.

May I tell you, Sir, what arrangements we made for their comfort? This was not the first time they were camping here. Every time they came here they used to camp at the same place.

Mr. Speaker: There will be difficulty again if the hon, Minister goes on like that, The hon. Member has put a straight question whether some officials of the Ministry said those words which the hon. Member quoted. If the Hon, Minister has that information he should give the answer straightaway. If he has not got it he should ask for notice.

Shri M. C. Chagla: If the hon. Member will let me know the name of the official who spoke rudely to any teacher I shall see to it that the strongest action is taken against him.

Shri Hem Barua: May I submit, Sir, that I am not a policeman. It is for the Government with their massive machinery to find out the name of the official and do the needful. It is none of my concern.

Mr. Speaker: Order, order. One fact is stated here that a certain official said certain words.

An Hon Member: It was quoted also

Mr. Speaker: The hon, Minister has no information. He says if the name is disclosed he will take proper action. Then the Member withdraws and says that he is not a policeman.

Shri Hem Barua: I have not withdrawn.

Mr. Speaker: Why should he have some hesitation in sending the name to the hon. Minister so that he may take action against the person concerned?

Shri Hem Barua: I shall do that. At the same time, Sir, it involves a very fundamental thing, whether it is the job of the Members concerned to work like policemen and supply information to the Government.

Mr. Speaker: Order, order. It is the duty of every hon, Member that he should satisfy himself before he puts a question that he has reason to believe that the information passed on to him is true. He should probe into it. Simply getting information is not enough. Hon. Members are responsible persons. They should verify

and satisfy themselves first that what they say here is true and has some basis. Then alone should they place it before the House. Here they have got every protection. Nothing be done against them. No suit be brought against them if there is defamation. Therefore, we should behave in a responsible manner and we should have that information the hon. Minister asks for. When the Minister says that if the hon. Member passes on the name of the official he will take the strictest possible action against him, it is no answer to say that Members are not policemen. should pass on the name of the official to the Minister.

Shri Hem Barua: I am very sorry, Sir, you have used the expression "in a responsible way" and all that. Whenever I put a question I am always fortified with the information and all that. I never go about beating the bush.

Mr. Speaker: It is very good. He may put his second question.

Shrj Hem Barua: I will do that. But this raises a fundamental question

Mr. Speaker: He may put his next question.

Shri Hem Barua: I am very sorry I am misunderstood for nothing. would like to know whether it is not a fact that on the next day the rains continued and three or four tents collapsed because of heavy showers of rain and no arrangements were made to house the teachers who were affected. Is it not a fact that when the women teachers, who have come with escorts at their cwn expense, approached the officials of the Ministry of Education and requested them to provide them with cots the officials "Let them sleep on the replied: floor"? I would have liked very much if the teachers would have been given an opportunity and put in the Ashoka Hotel. Let them taste life, the comforts of life that the Ministers are tasting.

An Hon Member: That is a wrong thing

Mr. Speaker: Then we would rather spoil their habits because when they go back they will find it difficult.

Shri Tyagi: When teachers go on talking like that, what can be done.

Shri Hem Barua: When you say, Sir, that it will spoil their habits, you are speaking in the same way as the officials put it.

Mr. Speaker: I will not like to spoil my habits if I am habituated to a simple life.

Shri Hem Barua: If the teachers are not leading a simple and arduous life, what else are they doing?

Mr. Speaker: Then I would, not like to be put in the Ashoka Hotel.

Shri M. C. Chagla: I am there is no basis for the statement made by the hon. Member. There were two tents which were meant for dining room and lounge which were horizontal and which leaked because of the rain. But in the tents in which the teachers were housed. where they were living, there was no leakage. Two of the Deputy Ministers went there the next day and saw to it that there was every comfort to which they were entitled.

Shri Daji: When there was abundant accommodation available in Government hostels and hotels, may I know why no arrangements were made for housing them there, especially at a time when in the Link Road hostel hundreds of rooms are lying vacant? May I know why they were put up in open tents?

Shri M. C. Chagla: I wish I had consulted the astrologer to find out whether it was going to rain that day or not. If I had know that this would not have happened.

Shri Daji: That is not an answer to my question. (Interruptions).

Shri Hem Barua: The teachers were housed behind the Humayun Tomb. They could not make better arrangements? What is the answer of the Minister?

Mr. Speaker: Order, order. There will be no answer to that question. Rather, there is no question. The Members think that the teachers must have been treated better and housed in some more comfortable places.

Shri Daji: It was a specific question.

Mr. Speaker: Let the Government answer it.

श्री किशत पटनायक : नये निनिस्टर को इतना ऐरोगेंट न हीं होना चाहिए । ग्रन्थका महोदय : ग्राप को किस ने मदाखतत करने का ग्राधि कार दे दिया ?

Shri M. C. Chagla: They have always been housed in tents near the Humayun Tomb and they have always been comfortable. Our duty is to make them comfortable, whether they are put in hostels, hotels, inns or restaurants, wherever it is and we are satisfied that they were perfectly comfortable. This unfortunate incident happened because of the rains.

Shri Daji: Are there any other guests ever housed in tents in Delhi? Why this discriminatory treatment to the teachers alone? (Interruptions).

Mr. Speaker: Order, order. That is a different question. During the question hour, we cannot decide whether the teachers should be housed in tents or in hotels.

Shri Hem Barua: Leaking tents.

Mr. Speaker: The hon, Minister has just now denied it.

Shri Hem Barua: Let him enquire into it.

Mr. peaker: Shri Hem Barua should realise that at least for the present

we have to accept that statement which the hon Minister has made.

Shri Hem Barua: It is a wrong statement.

Mr. Speaker: For that he has to seek a remedy afterwards. Now he has to accept it. I am not prepared at this stage to have a discussion on the question whether the teachers should be housed in hostels, hetels or camps. That question can be discussed separately on some other occasion, perhaps when the budget is discussed. For the present, the attempt should be only to find out information. Now that an answer has been given, we have to accept it.

Shri Swell: Apart from the incident of a particular official, who was alleged to have behaved in an arrogant and offensive manner, there have been serious allegations about the improper treatment meted out to the teachers who came here. Now, will the Minister cause an inquiry to be made in general whether these allegations have any basis or not? Will he do that, not only by taking statements from his own officials but also from the teachers who came here?

Mr. Speaker: It is a suggestion for action. Shri D. C. Sharma.

Shri Tyagi: He is also a teacher.

Shri Raghunath Singh: He is a professor

Shri D. C. Sharma: The hon. Minister has stated in his reply that the teachers have suffered from certain inconveniences and that otherwise every kind of comfort has been provided to them. I 'am quoting by the hon. from the reply given Minister and I hope I have quoted him correctly. May I know which from inconveniences and which have suffered teachers notice of the were brought to the Ministry and how they were remedied? If the hon Minister . . .

Mr. Speaker: Not so many questions at a time. Shri D. C. Sharma: If the hon. Minister is not in a position to give the information now, he should place a statement on the Table of the House.

Shri M. C. Chagla: The only inconvenience about which I am officially aware is that some teachers having their meals in the dining room and sitting in the lawns suffered some inconvenience because of the rains when the tents began to leak as they were horizontal tents. The other where they were sleeping and they were housed, they were perfectly all right and there was no leakage. May I add that up till this moment I have not received any representation from any teacher that he suffered any inconvenience?

Mr. Speaker: Shri Runga.

Shri Hem Barua: After the behaviour of the Education Ministry officials....

Mr. Speaker: Order, order. I am very sorry. Some procedure must be observed. If hon. Members stand up and ask their questions even before I call them, that is not the way. The hon. Member should realise that I had called Shri Ranga and another hon, Member stands up.

Shri Ranga: We can appreciate the hon. Minister's difficulty because he was not then the Minister and he is only obliged to give his answers from the written text, whatever has been presented to him. Therefore would he be good enough to go into this matter himself and study what has happened? Would he also be good enough to take note of the sentiments expressed by so many hon. Members here that the past arrangements were not good enough and that better arrangements should be made?

Shri M. C Chagla: If hon. Members will be good enough to place any information that they have at their disposal before me I will look into it;

I will investigate the matter and satisfy myself personally that nothing untoward happened or no insult was shown to any of the teachers.

Shri Ranga: What about the second point? I hope he will take note of it.

Shri Tyagi: He is also a teacher and he knows that teachers are accustomed to this. He has unnecessarily denied the charge.

Shri Ranga: My hon, friend has never been a teacher. Therefore he does not know how to teach

Mr. Speaker: Order, order. There ought to be some learners also, not all teachers.

Shri Nath Pai: Is the hon, Minister aware that these teachers who are the recipients of the highest awards, the President's award, for meritorious services go back to their respective places not with a sense of mission that their services have been recognised by the State but with a facling, because of the treatment that they receive, that they are unwanted and are second-class citizens?

Shri M. C. Chagla: I am sorry to use rather a strong expression. It is entirely incorrect I was present when the President gave them the awards and made the speech and I am sure that they were moved by the speech that the President made. We show them every comfort. We bring them here at our own expense and I have no doubt that they go back with a sense of mission to carry on the very fine work that they are doing....(Interruption).

Mr. Speaker: Order, order. Hon. Members would object that the President's words might have noved them all right and obliterated the effect that they had previously, but their objection is that the treatment.... (Interruption).

- Shri D. C. Sharma: Sir, to say that we show them every comfort and bring them at our expense is a tone of condescension.
- Shri M. C. Chagla: I express my regret that I used a word of condescension.
- Mr. Speaker: I am very sorry that the number of hon. Members who stand up without being identified, spring up whenever they want and say whatever they want is increasing every day.

Now, calling attention notice. Shri Hari Vishnu Kamath.

Shri Hem Barua: We did not get any protection from you.

Mr. Speaker: About that enswer? What can he say?

Shri Nath Pai: I am sorry, Shri Chagla who is known as one with a quick grasp does not understand my simple question. He did not reply to it,

Mr. Speaker: Order, order. He will sit down. He has asked whether the teachers would go back with this impression....

Shri Nath Pai: Created because of the ill-treatment.

Mr. Speaker: Not because of the speech. I had clarified that. But other impressions they would carry. However, that is a matter of opinion.

# WRITTEN ANSWERS TO QUESTIONS

#### New Medical Colleges

- \*247. Dr. L. M. Singtvi: Will the Minister of Health be pleased to state:
- (a) the main obstacles in starting new Medical Colleges in the country;

- (b) the extent to which Medical Colleges established hitherto satisfy the criteria which are now required to be fulfilled as a pre-condition to starting new Medical Colleges; and
- (c) whether Government propose to reconsider the criteria in force now in the matter of establishing new Medical Colleges?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement is laid on the Table of the Sabha.

#### STATEMENT

The main obstacles in starting new medical colleges are (i) shortage of qualified teachers with requisite Post-Graduate qualifications|teaching experience especially in pre-clinical subjects; (ii) absence of well-equipped teaching hospitals; (iii) shortage of foreign exchange for procuring special equipment from abroad; (iv) need for suitable buildings for the colleges and students' hostels; and (v) the heavy expenditure involved.

The older medical institutions of long standing are well-equipped and satisfy the criteria which are now required to be fulfilled as a pre-condition to starting new medical colleges, except that even in some of these colleges there is dearth of qualified teachers in non-clinical subjects. The recently started medical colleges lack qualified teachers in a larger measure.

The Medical Council of India have recommendations regar fing minimum taff and equipment required for a medical college with 100 admissions. The medical colleges proposed to be established have to satisfy these criteria and also to fulfill the conditions which the University, which they seek affiliation, may impose. As far as the Government of India are concerned, the scheme for the establishment of new medical colleges has been included as a Centrally Aided Scheme in the Five Year Plan and Central assistance is given to State Governments

schemes included in State Plans according to the prescribed pattern.

#### Ornamental Gardens in Delhi

\*248. Shri Mohan Swarup: Dr. L. M. Singhvi:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is proposed to undertake any scheme for developing ornamental gardens and parks in different parts of Delhi;
- (b) if so, the main features thereof and the schedule of phased programme;
- (c) whether any representations have been received for developing some parks in West Delhi areas also; and
- (d) if so, the reaction of Government thereto?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Yes.

- (b) The details about the scheme have not yet been worked out. It is proposed to have the parks in the following places:—
  - (1) Hauz Khas.
  - (2) Ramakrishnapuram.
  - (3) Around Qutab-Botanical Garden.
  - (4) Between Red Fort and the National Highway from Rajghat to Jamuna Bridge.
  - (5) Palam Road Lake-cum-Park.
  - (c) No.
  - (d) Does not arise.

विल्ली में बाइ

श्री राम सेवक यादव :
श्री मोहन स्वरूप :
श्री रामेस्वरानस्व :
श्री धवन :

\*२४४. श्री चतर सिंह:

भी भी प्र० यादव : भी विश्वानचन्त्र सेठ : भी रामेश्वर टांटिया : श्रीमती रेणुका बड़कटकी :

क्या सिचाई भीर विद्युत मंत्री यह बताचे की कृपा करेंगे कि :

- (क) क्या दिल्ली में बाढ़ को स्थायी रूप से राकने के लिये उनके मंत्रालय के पास कोई योजना है;
- (ख) यदि हां, तो योजना की रूपरेखा क्या है और योजना का कार्यान्वित करने में कितना धन लगेगा और कब तक काम पूरा हो जायेगा:
- (ग) क्या जमुा नदी की बाइ पर नियंत्रण की योजना पर विचार करने के लिए दिल्ली तथा उत्तर प्रदेश के अधिकारियों की कोई संयुक्त बैठक होने वाजी है; और
  - (घ) यदि हां, तो कब तथा कहां ?

सिंचाई ग्रौर अद्युत मंत्री (डा॰ कु॰ ल॰ राव):(क)दिल्ती में बाढ़ों के नियंत्रण के लिए सरकारी स्कीमें निम् लिखित हैं :—

(१) नजफ ढ़ जलोत्सारण स्कीम

चरण १ चरण २ चरण ३

- (२) नाला नं० ६ पर के नियंत्रक के समेत अलीपुर खण्ड के लिए जलोत्सारण स्तीम ।
- (३) ग्र.मों के स्तर ो ऊपर उठाना तथा ग्रामों के इद गिद 'रिंग बंघों' का बन्धा।

- (४) शाहदरा खण्ड के लिए जलोत्सारण स्कीम ।
- (५) यमुना बाजार क्षेत्र के लिए संरक्षण कार्य।
- (ख) प्रामीण क्षेत्रों में बाढ़ों के प्रति नुरन्त सहायता देने के लिए नजफगढ़ जलो-स्सारण स्कीम, चरण १, हाथ में ली गई थी। यह सहायता गाद को खतम करना, टीलों को हटाना श्रीर लगभग १२ मील के क्षेत्र में, ककरौला पुल के नीचे, नजफगढ़ नाले की सतह को ४०,००० में १ की ढाल के मुताबिक पुन: बनाना है। स्कीम का यह चरण १.४ लाख रुपये की लागत से पूरा हुआ है।

स्कीम के द्वितीय चरण की ध्रनुमित लागत ७६. ८० लाख रुपये हैं। इससे क्षेत्र को पर्याप्त ग्रन्तरिम सहायता देने का प्रबन्ध है। पर्याप्त निस्सार क्षमता का प्रबन्ध करने के लिए तथा रबी बोने के वास्ते झोल के निकट सीमान्तिक भूमि के पर्याप्त टुकड़े को छोड़ने के लिए नजफगढ़ नाले का 'रीग्रेडिंग' तथा 'रीसैश्गर्तिग' इस चरण में सम्मिलि हैं। इस चरण के जून १६६४ तक पूर्ण हो जाने की सम्भावना है।

तृतीय एवं श्रन्तिम चरण में समस्त क्षेत्र के लिए पूर्ग सहायता का प्रवःध है। इस स्कीम में झील से क़क्रौला नियंत्रक तक के क्षेत्र का 'रीग्नेडिंग' तथा 'रीनेडिंगनिंग' किया जायेगा। झील के इर्द गिर्द बंधों के द्वारा झील को ३००० एकड़ के क्षेत्र तक ही सीमित रखना है। शाखा नालियों नामशः नंगलोई तथा मंगेशपुर का भी पुनः निर्माण होगा। नंगलोई नाली को दूसरा रूप दे दिया गया है तथा मंगेशपुर नाली पर इस समय कार्य प्रगति कर रहा है।

(२) म्रलीपुर खण्ड की जलोत्सारण स्कीम १२.५० लाख रुपये की म्रनुमित लागत पर निर्माण के लिए हाथ में ली गई है। इस स्कीम के म्रन्तर्गत दिल्ली क्षेत्र में वर्तमान नाला नं० ६, बवाना एस्केप, बुरारी कीक तथा बुरारी नालियों को पुनः बनाया जायेगा । नाला नं० ६ पर एक नियंत्रक का प्रबन्ध किया जायेगा; इस की क्षमता २०० वयूजक होगी। इस नियंत्रक को केवल संकटकालीन स्थितियों में ही चलाया जायेगा ग्रौर साधारण-तया नाला नं० ६ के ऊपरी बाहक्षेत्र से सारा पानी यमुना नदी में गोहाना से नाला नं० ६ के यमुना नदी में व्यपवर्तन द्वारा प्रवाहित किया जायेगा। इस स्कीम पर कार्य शुरू किया जा रहा है।

(३) यमुना के तट पर कुछ ऐसे ग्राम स्थित हैं जो कि भारी बाढ़ों में जलप्लावित हो जाने हैं। या तो उन की सतह को ऊपर उटा दिया जायेगा या उन के दर्द गर्द रिंग बंध बना दिये जायेंगे ताकि वे बाढ़ों से प्रभावित न हों। इन ग्रानों का ग्रावश्यक सर्वेक्षण हाथ में ले लिया गया है ग्रीर उनके लिए स्कीम तैयार की जा रही है। शेष ग्रामों का निरीक्षण भी शी न्न ही किया जायेगा।

### (४) शाहदरा क्षेत्र के लिए जलोत्सारण स्कीम

इस स्कीम की जांच की जा रही है। पूर्वी यमुना नहर के अधि प्लवन जल (spill waters) को तथा क्षेत्रीय वाहक्षेत्र के सतह के जल (surface runoff) को यमुना नदी तथा हिंडन नदी में प्रवाहित कर देने का भुझाव है।

# (५) यमुना बाजार क्षेत्र के लिए संरक्षण कार्य

इस स्कीम की जांच की जा रही है। यमुना नदी से, जब इस में जल स्तर बहुत चढ़ जाता है हर वर्ष प्रवाहित जल से यभुना बाजार की रक्षा करने के लिए बंध ग्रथवा उपयुक्त सेवशनों (Suction ) की दीवार बनाने का विचार है।

(ग) तथा (घ). दिल्ली प्रशासन, उत्तर प्रदेश सरकार, दिल्ली नगर निगम तथा केन्द्रीय जल कार्य विभाग के प्रतिनिधियों की समिति बाढ़ नियंत्रण तथा शाहदरा क्षेत्र में, जो कि उत्तर प्रदेश के साथ लगता है, जलो-स्सारण की समस्या की जांच क रही है। इस समिति की अभी तक दिल्ती में ीन बठकें कि चकी हैं और इसने अभी तक अपनी रिपोर्ट तैयार नहीं का है।

#### Social Security

Shri Rameshwar Tantia:
Shrimati Renuka Barkataki:
Shri Ram Sewak Yadav:
\*256.
Shri A. V. Raghavan:
Shri Kappen:
Shri Sidheshwar Prasad:
Shri K. C. Pant:

Will the Minister of Finance be pleased to refer to his broadcast to the nation on the 11th October, 1963 and state the measures proposed to be adopted for ensuring social justice and social security?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): The problems relating to social security measures are being studied.

## Transfer of Irrigation Canals of D.V.C.

Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Sidheshwar Prasad:
Shri D. D. Puri:
Shri A. N. Vidyalankar:
Shri P. Venkatasubbaiah:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the steps taken to transfer the irrigation canals and the Durgapur barrage of the D.V.C. to the West Bengal Government;
- (b) whether the financial aspects have been duly examined and the question of payment of compensation has been settled;
- (c) whether it is a fact that so far Rs. 40 crores have been spent on the irrigation system by the D.V.C.; and

(d) if so, what proportion of the same will be charged from West Bengal Government before the ownership is transferred?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Government of West Bengal have agreed to take over the control and management of the Irrigation System of DVC from the 1st December, 1963.

- (b) Under the DVC Act the proposed transfer to the West Bengal Government has no financial implications in so far as the Centre is concerned. The financial arrangements between the DVC and the West Bengal Government incidental to the transfer will be considered together with other details by a Committee recently constituted by the Government of West Bengal for the purpose.
- (c) The capital expenditure incurred by the DVC up to the end of 1962-63 allocable to irrigation amounts to Rs. 44.86 crores, made up of about Rs. 26 crores on the barrage and canals and about Rs. 19 crores by way of the joint cost of the four dams allocated to irrigation.
- (d) Since the capital assets of the DVC including the barrage and the canal system have been paid for by the participating Governments in the manner laid down in the DVC Act when the transfer of ownership of the barrage and canal system is effected it will not involve any further payment by the West Bengal Government.

#### Thermal Power Units from Poland

Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri N. R. Laskar:
Shrimati Savitri Nigam:
Shri Oza:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 211 on the 22nd August, 1963 and state:

- (a) whether Government have since considered the question regarding further purchases of Thermal Power Units from Poland for utilisation of coal middlings; and
  - (b) if so, the result thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). No decision for further purchases of Thermal Power Units from Poland have been reached so far. One of our senior engineers will visit Poland shortly in this connection.

#### Sea-Erosion

\*259. Shri P. Kunhan:
Shri A. K. Gopalan:
Shri Koya:
Shri P. Venkatasubbalah:
Shri Raghunath Singh:
Shri Vasudevan Nair:
Shri Kolla Venkalah:
Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the U.S. sea-erosion expert, Mr. Watts, who recently visited Kerala to study the problem of sea-erosion in the State has submitted any report to Government;
- (b) if so, the main recommendations contained in the report; and
  - (c) the action taken thereon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir. A Preliminary Report has just been received from Mr. Watts and one copy is placed on the Table of the House.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT- 1955/63].
- (c) The report is under examination.

#### Konar Dam

### \*260. Shri Hari Vishnu Kamath: Shrimati Jyotsna Chanda:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the attention of Government has been drawn to the observations made by Shri A. K. Chanda, former Comptroller and Auditor General, in Bombay recently to the effect that the Konar Dam, part of the D.V.C. Project, built at a cost of Rs. 11 crores and inaugurated by the Prime Minister has neither produced a single kilowatt of power so far nor irrigated a single acre of land;
- (b) if so, whether the statement is correct; and
  - (c) the reasons therefor?

# The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

- (b) and (c). The statement is not correct since the water stored in the Konar Dam is used for:—
  - (i) Cooling purposes at Bokaro Thermal Power Station;
    - (ii) Generation of Power at Panchet Hill;
  - (iii) Irrigation from Durgapur Barrage;
    - (iv) Flood Control; and
  - (v) Supply for industrial and domestic purposes between Konar and Panchet Hill.

#### Laxmi Bank

- \*261. Shri D. S. Patil: Will the Minister of Finance be pleased to state;
- (a) the percentage of payment made till now to the depositors of Laxmi Bank;
- (b) the liquidation expenditure incurred up to date; and
- (c) when the liquidation proceedings are expected to conclude?

The Minister of Planning (Shri B. R. Bhagat): (a) 12.3 per cent, upto 30th September, 1963.

- (b) Rs. 7.23 lakhs.
- (c) As a police investigation is in progress, and as a number of suits are also pending in the courts, it is not possible to indicate at this stage when the winding up will be completed.

### सोने का चोरी छिपे लाया, ले जाया जाना

थी विश्वाम प्रसाद : श्री ग्रोंकारलाल बेरवाः श्री यशपाल सिंह : श्री स॰ मो॰ बनर्जी : \*२६२. श्री प्रकाशवीर शास्त्री : श्री शिव मूर्ति स्वामी : श्री प्र० चं० बरुमा : श्री बालकृष्ण वासनिक ुः

क्या वित्त मंत्री यह बताने की कृ करेंगे कि:

- (क) स्वर्ण नियंत्रण श्रादेश लागू होने के बाद से पहले वर्ष की भ्रपेक्षा इस वर्ष सोने का तस्कर व्यापार कितना कम हुन्ना है; भौर
- (ख) सोने के कितने तस्कर व्यापारी गिरफ्तार किये गये तथा कितने मूल्य का माल बरामद हम्रा ?

योजना मंत्री (श्री ब० रा० भगत) : (क) १०-१-१६६२ से ३१-१०-१६६२ तक की अवधि में सीमा-शल्क, केन्द्रीय उत्पादन-शल्क ग्रौर भूसीमा-शल्क विभाग के ग्रधि-कारियों द्वारा, लगभग ८६ लाख रुपये कीमत का चोरी से लाया गया सोना पकडा गया: भ्रौर स्वर्ण-नियंत्रण के बाद १९६३ की उसी भवधि में, यानी १०-१-१६६३ से ३१-१०-१६६३ तक लगभग ४४ लाख रुपये कीमत

का चोरी से लाया गया सोना पकड़ा गया। इन आंकडों के स्राधार पर यह स्रनमान लगाया जा सकता है कि 'स्वर्ण नियंत्रण' के बाद सोने के चोरी-छिपे लाये जाने में कुछ कमी हो गयी है।

(खा) १०-१-१६६३ से ३१-१०-१६६३ तक की ग्रवधि में चोरी-छिपे सोना लाने पर १९४ व्यक्ति गिरफ्तार किये गये ग्रौर उन के पास से २६,६३,००० रुपये की चीजें बरामद की गयीं (जिन में २८,४६,००० रुपये का सोना शामिल है)।

#### Residential Accommodation for Central Government Employees

Shri Yashpal Singh: Shri S. M. Banerjee: Shri Vishram Prasad: Shri Sarjoo Pandey: Shri Mohan Swarup: Shri Maheswar Naik: **\***263... Shri P. C. Borooah: Shri P. R. Chakraverti: Shri N. R. Laskar: Shri Ulaka: Shri Dhuleshwar Meena: Shrimati Savitri Nigam:

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 523 on the 5th September, 1963 and state:

- (a) whether the programme for construction of residential accommodation for Central Government employees has since been finalised; and
  - (b) if so, the broad features thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). It has been decided to step up the programme of construction of residential as well as office accommodation so as to good the shortages, as early as practicable.

#### Dearness Allowance

Shri S. M. Banerjee:
Shri Yashpal Singh:
Dr. L. M. Singhvi:
Shri P. C. Borooah:
Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to state:

- (a) whether several representations have been received by the Central Government from Central Government Employees' Association for increase in dearness allowance in view of increase in prices; and
- (b) if so, the action taken in the matter?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Yes, Sir; some representations have been received in this regard.

(b) As recommended by the Second Pay Commission, the next review is to be made when the average of the working class consumer price index during 12 months reaches 135. The average for the period from September 1962 to August, 1963, for which figures are available, is 132.33. The question of increase in dearness allowance, therefore, does not arise at present.

#### 'Flu' Cases in Delhi and Calcutta

Shri Bhagwat Jha Azad:
Shrimati Savitri Nigam:
Shri Ramachandra Ulaka:
Shri Surendra Pal Singh:
Shri Sham Lal Saraf:
Shri Ram Sewak Yadav:
\*265.
Shri Raghunath Singh:
Shri Rade:

Shri Bade:

Shri Kachhavaiya; Shri Vishwa Nath Pandey; Shri P. K. Vasudevan Nair; Shri Mohan Swarup; Shri Balakrishnan;

Will the Minister of Health be pleased to state:

(a) whether it is a fact that a strange kind of 'flu' hit Delhi and Calcutta in October, 1963;

- (b) if so, whether any investigation was made by any expert or any medical institution into the reasons for the same; and
- (c) whether 'flu' took toll of some lives also?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement containing the required information is placed on the Table of the Sabha.

#### STATEMENT

Delhi.—There was an increase in cases of fever in Delhi in the month of October, 1963. According to some doctors and dispensaries in the city every year, there is an increase of such cases at this time of the year.

A team from the All India Institute of Medical Sciences, New Delhi, has collected material to investigate the cause of the disease. From the material examined so far, two strains of Influenza C have been isolated. This virus does not give rise to large scale epidemics.

Clinically, the cases could be grouped into two types (i) Fever, aches and pains particularly backache lasting for 3-4 days (ii) cases with congested throat and fever but of a short duration.

The investigations are still in progress at the All India Institute of Medical Sciences and it cannot stated definitely at this stage whether most of the cases were due to this virus or not. It may be that cases multiple were due to etiologies more than one were involved. As far as information is available, no death from flu has been reported.

Calcutta.—Cases of fever with peripheral circulatory failure or haemorrhage from various tissues were reported in Calcutta ever since the 2nd week of July, 1963. Most of the cases were mild but some were of a very serious nature. There have been several deaths mainly among young and adolescent children. From available data, it would appear

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that the incidence is gradually diminishing.

Investigation of the causes of this disease is in progress in the School of Tropical Medicine, and the Institute of Post-graduate Medicine, Calcutta. The Virus Research Centre, Poona is also cooperating in this investigation. A team of the Central Institute of Communicable Diseases, Delhi, has also visited the city to conduct epidemiological investigations into the several factors involved in the spread of the epidemic. As a result of the investigations so far carried out, it would appear that the epidemic is due to a virus presumably belonging to the Dengue fever group of viruses, The investigation is still in progress and attempts are being made to isolate the virus.

#### Abduction of Children from Delhi Hospitals

\*266. Shri D. C. Sharma:
Shrimati Savitri Nigam;
Shri Ramachandra Ulaka;
Shri Surendra Pal Singh;
Shri Sham Lal Saraf;

Will the Minister of Health be pleased to state:

- (a) the number of cases of abduction of children from maternity wards of Delhi Hospitals during the current year so far; and
- (b) the steps taken to check the same?

The Minister of Health (Dr. Sushila Nayar): (a) Only one case of abduction of a child occurred in the Safdarjang Hospital.

(b) The hospital authorities have now issued orders to limit visitors coming to the maternity department and that too during restricted hours; for marking of the children on their back, hand and foot soon after the bath following delivery; keeping the babies in cradle attached to mother's bed; and for the posting of a chowkidar to keep strict watch.

#### Houses for M.Ps.

\*267. { Dr. L. M. Singhvi: Shri Bishwanath Roy:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) the number of houses in different categories placed at the disposal
  of the House Committees of the two
  Houses of Parliament;
- (b) whether Government are constructing any new flats or bungalows of three or more than three bed-rooms for Members of Parliament; and
- (c) whether there is any proposal to place more bungalows in the pool for Members of Parliament?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) 581 houses comprising of 136 bungalows and 445 flats have been placed at the disposal of the House Committees of the two Houses. In addition, 51 suits have been allotted to hon. Members of Parliament in Western Court and also 25 houses to hon. Members under the leading M.Ps. Pool.

- (b) No.
- (c) 156 flats are under construction. Of these 12 will be ready within a couple of months and the remaining 144 flats will be ready by the end of 1964. In view of this, there appears to be no need to put more bungalows in the M.Ps. Pool.

#### Changes in Compulsory Deposit Scheme

\*268. Shri Prakash Vir Shastri:
Shri Sham Lal Saraf:
Shri Harish Chandra Mathur:
Shri Onkar Lal Berwa:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether Government have considered and assessed the likely results

of the changes brought about in the Compulsory Deposit Scheme;

- (b) if so, the result thereof; and
- (c) the total estimates of deposits and the number of accounts already opened?

## The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

- (b) With the abandonment of all the Schemes other than the one relating to Income-Tax Payers, the total collections are now estimated at Rs. 10 crores only as compared with the earlier expectation of Rs. 60 crores.
- (c) The total number of accounts so far opened under the Income-tax Payers Scheme is 6.41 lakhs with deposits of Rs. 4.42 crores.

#### Government Employees owning Houses in Delhi

\*269. Shri Vishram Prasad Shri R. G. Dubey: Shri Basumatari;

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether cases of Government servants getting high rents from their own houses built in Delhi/New Delhi with Government loans but themselves living in Government residences have come to the notice of Government; and
- (b) the steps Government propose to take in the matter so as to relieve shortage of Government accommodation?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). In reply to question No. 94 asked by Shri P. C. Borooah and other Members of Parliament in the Lok Sabha on 17th August 1963, I had stated that a Committee of the Secretaries had been appointed to go into the question of dealing with the cases of allotment of houses to Government servants who 1540 (Ai) LSD—3.

own houses of their own. The Report of the Secretaries' Committee has been considered by the Cabinet who have decided that a Committee consisting of the Ministers for Home Affairs, Finance, Defence, Railways and Works, Housing and Rehabilitation should further examine the report of the Secretaries' Committee and make recommendations for the consideration of the Cabinet. The Ministers' Committee has not finalised its report as yet.

#### Family Planning

Shri Yashpal Singh;
Shri Ramachandra Ulaka:
\*270. Shri N. R. Laskar;
Shri Dhuleshwar Meena;
Shrimati Savitri Nigam;

Will the Minister of **Health** be pleased to refer to the reply given to Starred Question No. 236 on the 22nd August, 1963 and state:

- (a) whether the production of certain chemical contraceptives as a pilot project in the Medical Store Depots at Madras and Bombay has since been undertaken; and
- (b) if so, when these contraceptives will be made available for the use of public?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir,

(b) In about six months.

#### लाद्य ग्रपमिश्रण

६६१. श्री सिद्धेश्वर प्रसाद : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

(क) १६६१, १६६२ और १६६३ (भ्रक्तूबर तक) भारत के राज्यों तथा संघ राज्य-क्षेत्रीं में कितने व्यक्तियों को खाद्य भ्रपमित्रण के भ्रपराध में गिरफ्तार किया गया; भ्रौर (ख) कितने लोगों के मुकदमों का फैसला हो गया है और कितने लोगों के मुदमे सभी विचाराधीन हैं ?

स्वास्थ्य मंत्री (डा॰ सुशीला नायर):
(क) भीर (ख). खाद्य अपिमश्रण निवारण भिष्ठिनसम १६५४ के उपबन्धों के अधीन पहले-पहल किसी भी व्यक्ति को खाद्य अप-मिश्रण के अपराध में गिरफ्तार नहीं किया जाता।

एक विवरण जिस में यह दिखाया गया है कि १६६१ और १९६२ में कितने अभियोग चलाये गये, कितनों में अपराध सिद्ध हुआ, कितने बरी हुए, कितने मामले न्यायालयों के विचाराधीन हैं और कितने मामलों में जेल की सजायें दी गई सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया, वेखिये संख्या एल० टी० १९४८/६३] वर्ष १९६३ (अक्तूबर तक) की इसी प्रुकार की जानकारी एकत्र की जा रही है और यथा समय सभा-पटल पर रख दी जायेगी .

## Irrigation and Power Projects in U.P.

692. Shri Sarjoo Pandey: Will the Minister of Irrigation and Power be pleased to state:

- (a) the major and medium Irrigation and Power Projects taken in 1962-63 and proposed to be taken in 1963-64 in U.P.; and
- (b) whether necessary sanction to undertake the works has been granted during the same period?

The Minister of Irrigation and Power (Dr. K. L. Rao); (a) The requisite information is being collected and will be laid on the Table of the House.

(b) Irrigation and Power schemes which have been sanctioned during the years 1962-63 and 1963-64 are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1956/63].

Irrigation and Power Schemes in U.P.

693. Shri Sarjoo Pandey: Will the Minister of Irrigation and Power be pleased to state the number of irrigation and power schemes of Government of U.P. pending at present with the Central Government for sanction with their details in terms of money involved and benefits expected?

The Minister of Irrigation and Power (Dr. K. L. Rao): A statement containing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-1957/63].

#### Rajasthan Feeder in Punjab

694. Shri Karni Singhji: Shri V. B. Deo:

Will the Minister of Irrigation and Power be pleased to state:

- (a) when the Rajasthan Feeder running in Punjab territory is expected to be completed according to the original programme and details of revisions made therein, if any;
- (b) whether the progress of the work relating to the feeder and the distributaries within Rajasthan is keeping pace with the schedule;
- (c) the area in terms of acres which is likely to be irrigated in Kharif 1963; and
- (d) the amount of loan granted by the Centre for this project from the beginning upto 31st March, 1962?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The original target date for completion of the Rajasthan Feeder in Punjab was April, 1963, which was first extended to April, 1964 and subsequently to June, 1964.

- (b) Yes.
- (c) About 13,000 acres.
- (d) A total loan of Rs. 1995 lakhs was given to the Government of

Rajasthan for the whole of the Rajasthan Canal Project from 1957-58 to the end of March, 1962.

#### T. B. Hospital at Chandpur and Vishakhapatnam

695. Shri P. C. Deo Bhanj: Will the Minister of Health be pleased to state the amount of aid given by Central Government to the T. B. Hospitals at Chandpur (Orissa) and the T. B. Hospital at Vishakhapatnam (Andhra Pradesh) respectively during 1962-63?

The Minister of Health (Dr. Sushilat Nayar): No financial assistance was given to the T. B. Hospitals at Chandpur (Orissa) during 1962-63. X-Ray and laboratory equipment costing about Rs. 60,000 were supplied by the UNICEF to the T. B. Clinic Vishakhapatnam during 1962-63.

#### बिहार में प्राथमिक स्वास्थ्य केन्द्र

६६६. श्री सिद्धेश्वर प्रसाद : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

- (क) बिहार राज्य में ३१ मार्च, १६६३ तक कितने प्राथमिक स्वास्थ्य केन्द्र थे;
- (ख) तीसरी योजनाकाल में ऐसे कितने केन्द्र खोलने का विचार या और ग्रब तक कितने खोले जा चुके हैं; श्रीर
- (ग) इस प्रयोजन के लिये कितनी राशि निर्धारित की गई थी और उस में से कितनी खर्च की जा चुकी है ?

### स्वास्थ्य मंत्री (डा॰ मुशीला नायर) : (क) ४६० ।

- (ख) तीसरी पंचवर्षीय योजनाकाल में राज्य सरकार का २३१ प्राथमिक स्वास्थ्य केन्द्र खोलने का विचार था भ्रौर भ्रब तक १३७ प्राथमिक स्वास्थ्य केन्द्र खोले जा चुके हैं।
- (ग) इस प्रयोजन के लिये तृतीय पंच-वर्षीय योजना में ८०,७६,४२७ रुपये की राशि

की व्यवस्था की गई थी जिस में से ग्रगस्त १९६३ तक ४७,७४,३४१ रुपये खर्च किये जा चुके हैं।

#### Cholera and Smallpox in Orissa

697. Shri Rama Chandra Mailick:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:

Will the Minister of Health be pleased to state:

- (a) the number of persons who suffered from Cholera and Smallpox during the period from 1962 to the 31st October, 1963 in Orissa State;
- (b) the number of deaths due to Cholera and Smallpox separately in Orissa State during the same period; and
  - (c) the action taken in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The cases and deaths due to Cholera and Smallpox in Orissa during the years 1962 and 1963 (upto October, 1963) were as follows:—

Discase	. 1962		1963 (upto 31-10-1963.)	
,	 Cases	Deaths	Cases	Deaths
Cholera .	2644	869	2891	1161
Small-pox	1176	271	3603	948

(c) (i) Cholera.—Cholera spreads as a result of contamination of water supplies and articles of food The Health authorities and drink. concerned always take measures for disinfection of water supply, protection of articles of food and drink from contamination and destruction of unwholesome articles of food and drink. In addition to such general anti-cholera inoculations measures, are given to the public in the affected The number of anti-cholera inoculations given in Orissa

1962 and 1963 (upto 19-10-1963) is as follows:

1962—7,90,618. 1963—8,48,175.

(ii) Small-pox.—The National Smallpox Eradication Programme has already been launched in the State of Orissa and systematic mass vaccination of the entire population with potent vaccine is under way. Upto 30-9-1963, out of the population of 175.86 lakhs, 55,31,000 vaccinations had been carried out, of which 8,06,914 were primary and 47,14,108 were revaccinations. Percentage of population vaccinated stood at 31.48.

#### Flood Centrol Schemes in Kerala

# 698. Shri A. K. Gopalan: Shri Kappen:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the flood control schemes included in the Third plan for the Kerala State are not progressing satisfactorily due to paucity of funds; and
- (b) if so, whether the Centre intends to give the additional financial assistance to the State in this connection?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

#### Housing Scheme for Industrial Workers

699. Shri Shree Narayan Das: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether any State Government have requested the Centre to raise the limit of eligibility for loans under the low-cost housing scheme for industrial workers which is Rs. 350 and have also suggested that persons earning as much as Rs. 500 a month

should also be entitled to loan under this scheme;

- (b) if so, the names of those States and the precise nature of such requests received; and
- (c) the reaction of Government thereto?

The Minister of Works, Housing and Rchabilitation (Shri Mehr Chand Rhanna): (a) and (b). No. However, the Governments of Maharashtra and West Bengal have proposed that industrial workers who have been allotted houses under the Subsidised Industrial Housing Scheme may be allowed to continue to occupy those houses till their income reaches Rs. 500 per month.

(c) The matter is under consideration.

### निपानी, मैसूर में पकड़ा गया सोना

७००. श्री ग्रोंकारलाल बेरवा : श्री यशपाल सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि २० सितम्बर को एक केन्द्रीय एक्साइज इन्सपेक्टर ने कोल्हापुर से २४ मील की दूरी पर निपानी (मैसूर) में एक प्राइवेट कार से कुछ सोना पकड़ा ;
- (ख) यदि हां, तो उस सोने की मात्रा तथा उसका मूल्य कितना था;
- (ग) इस मामले में कितने व्यक्ति गिरफ्तार किये गये; ग्रौर
- (घ) यह कार कहां से म्रा रही थी म्रौर कहां जा रही थी ?

वित्त मंत्री (श्री ति० त० कृष्णमाखारी): (क) १७ नवम्बर, १९६३ को केन्द्रीय उत्पादन-शुल्क ग्रीर नशीली वस्तु विभाग (सेंट्रल एक्साइज ऐण्ड नारकोटिक्स डिपार्ट- मेंट्स) के अधिकारियों ने निपानी में एक प्राइवेट कार से सोना बरामद किया।

(ख) ६४,१४,१ ग्राम; भ्रन्तर्राष्ट्रीय दर से जिसका मूल्य ३,४३,७२१ रुपया होता है ।

### (ग) छः ।

(घ) वह कार कोल्हापुर से म्रा रही थी भ्रौर शायद मद्रास जा रही थी ।

#### धन कर

श्री ग्रोंकारलाल बेरवाः ७०१. श्री छतर सिंहः

क्या वित्त मंत्री यह बताने की कुपा करेंगे कि १६६१ और १६६२ में कराधान के लिये कितनी सम्पत्ति आंकी गई और कितनी राशि का कर लगाया गया ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी):
१६६०-६१, १६६१-६२ और १६६२-६२
के वित्तीय वर्षों में, जिन के अन्तर्गत १६६१
और १६६२ के कैलेण्डर वर्ष आर्जाते (,
सम्पत्ति कर लगाने के लिए जितनी वास्तविक
सम्पत्ति आंकी गयी और उस,पर जितना कर
लगाया गया वह इस प्रकार है:—

ग्रांकी गयी वास्तविक सम्पत्ति
१४,५४,१६,६०,५४५
१४,४८,२४,८८,२०४
१७,४४,१५,२७,२६६
लगाया गया
सम्पत्ति कर
39,49,490,3
६,२६,०७,≂१२
. ११,४४,३७,४८०

### हिमालय क गांवों में गलगण्ड रोग

्रि**क्षी** ग्रोंकार लाल बेरवा : ७०२√ <mark>श्री</mark> गोकरन प्रसाद :

क्या स्वास्थ्य मत्री यह बताने की कृपा करेंगी कि:

- (क) क्या यह सच है कि उत्तर प्रदेश के गढ़वाल जिले में नन्दप्रयाग, झंडीचौड़ और किसनपुर गांवों में पीने के पानी की योजना की क्रियान्विति के परिणामस्वरूप कुछ रोगों और विशेष रूप से गले फूलने की बीमारी में वृद्धि हुई है; श्रौर
- (ख) यदि हां, तो सरकार इन बीमा-रियों को मिटाने के लिये क्या कार्यवाही कर रही हैं ?

स्वास्थ्य मंत्री (डा० सुझीला नायर):
(क) श्रीर (ख). राज्य सरकार से श्रपेक्षित सूचना प्रकत्र की जा रही है श्रीर प्राप्त होने पर समा-पटल पर रख दी जायेगी। जहां तक सरकार को मालूम है गलगण्ड में किसी भी प्रकार की वृद्धि का कारण पीने के पानी की योजना की कियान्वित के गलगण्ड नमक में श्रायोडीन की कमी के कारण होता है श्रीर यह विचार है कि जहां इस रोग का श्रधिक प्रकोप है उन जिलों में श्रायोडीन वाले नमक के वितरण का प्रवन्ध किया जाये।

### वेहरादून में बांघ

०३. <mark>श्री श्रोंकार लाल बेरवा</mark> : श्री यशपाल सिंह :

क्या सिचाई ग्रीर विद्युत मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि देहरादून में एक बड़ा बांध बनाने की संभावना है;
  - (ख) यदि हां, तो कब तक;
- (ग) इस पर कितना धन खर्च होने का श्रनुमान है; श्रौर

(घ) इस से कितने एकड़ भूमि की सिंचाई होगी ?

सिंबा; ग्रीर विद्युत मंत्री (डा॰ कु॰ स॰ राव):(क) तथा (ख). शायद टांस नदी पर किशाऊ बांध निर्दिष्ट है; उत्तर प्रदेश सरकार इस समय इस बांध की विस्तृत जांच कर रही है।

(ग) तथा (घ). स्कीम की भ्रनुमित लागत ४६.५७ करोड़ रुपये हैं। इस से ३.८६ लाख एकड़ भूमि की सिंचाई की जायेगी। ठीक आंकड़ परियोजना रिपोर्ट के तैयार होने के बाद ही उपलब्ध होंगे।

#### दिल्ली में क्षय रोग का वाडं

७०४.  $\left\{ egin{array}{ll} rak{f si} & \hat{f n} \end{array} 
ight.$  श्री श्रोंकार लाल बेरवा : श्री श्री यशपाल सिंह :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

- (क) क्या यह सच है कि दिल्ली में सिलवर जुंबली टी० बी० ग्रस्पताल, किंग्सव कैम्प, में एक नया क्षय रोगियों का वार्ड खोला गया है;
- (ख) यदि हां, तो इस वार्ड में कितने पत्नंगों की व्यवस्था है; ग्रीर
- (ग) इस के निर्माण में कितना धन स्वाचं किया गया है ?

स्वास्थ्य मंत्री (डा॰ सुशीला नायर) : (क) जी हां।

- (खा) २५० पत्रंगों की ।
- (ग) ७,२६,६३२ रुपये ७३ नये पैसे । इस में दिल्ली नगर निगम द्वारा ठेकेदार को दियो गये सामान की लागत भी शामिल है।

#### Institute for Ayurvedic Literature at Jhansi

705. Shri D. C. Sharma: Will the Minister of Health be pleased to refer

to the reply given to Unstarred Question No. 1156 on the 29th August, 1963 and state the progress made so far in taking a final decision regarding the setting up of an Institute for advanced studies and research in Ayurvedic Literature at Jhansi (U.P.)?

The Minister of Health (Dr. Sushija Nayar): The matter is under consideration of the University Grants Commission.

## Commonwealth Finance Ministers'

706. Shri Bade: Shri Buta Singh: Shri Maheswar Naik: Shrimati Savitri Nigam:

Will the Minister of Finance be pleased to state:

- (a) whether the Commonwealth Finance Ministers' Conference was held in London in September, 1963;
- (b) if so, the agenda and the broad conclusions of the Conference?

The Minister of Finance (Stri T. Krishnamachari): (a) Yes Sir. The annual Commonwealth Finance Ministers' Conference—one of the periodical meetings of the Commonwealth Economic Consultative Councul—took place in London on 24th and 25th September, 1963.

(b) By mutual understanding among the Commonwealth Countries the agenda and proceedings of the Conference are treated as confidential. However, a copy of the Communique issued at the conclusion of the Conference, which gives an indication of the matters discussed at the meeting, is laid on the Table of the House. [Placed in Library. See No. LT-1959/63].

#### Rihand Dam

797. Shri Vishram Prasad: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it  $i_S$  a fact that the requirement of electricity by the Aluminium factory near Rihand Dam

could not be met by Rihand Power and the factory has been allowed to set up its own power station:

- (b) if so, whether the 55,000 K.W. electricity now utilised by the factory will be given to several eastern districts of U.P.; and
- (c) if so, how many districts will be provided with this electricity and how much time it will take?

## The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

- (b) The manner of utilisation of power that might be released by the Aluminium Factory has not yet been determined.
  - (c) Does not arise.

### श्रीराम लक्ष्मी नारायण मारवाड़ी हिन्दू ग्रस्थताल, वाराणसी

७०८. श्री विश्राम प्रसाद: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) श्रीराम लक्ष्मी नारायण मारवाड़ी ग्रस्पताल, वाराणसी को सरकार द्वारा हर साल कितनी धनराशि ग्रनुदान के रूप में दी जाती है;
- (ख) क्या यह सच ह कि इस ग्रस्पताल में हरिजन रोगियों को दाखिल नहीं किया जाता है; ग्रीर
- (ग) यदि हां, तो इस विषय में सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य मंत्री (डा॰ सुशीला नायर):
(क) श्रीराम लःमी नारायण मारवाड़ी
श्रस्पताल, वारागसी के रख-रखाव के लिये
उत्तर प्रदेश सरकार १,००० रुपये का वार्षिक
अनुदान देती है।

- (ख) जी नहीं । जात-पात श्रीर धर्म का विचार किये त्रिना यह श्रस्पताल श्राम जनता के लिये खुला है ।
  - (ग) यह प्रश्न नहीं उठता ।

#### Construction Cost in Delhi

## 709. Shri Basumatari: Shri Vishram Prasad:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that the cost of construction has risen in the Capital during the present emergency;
   and
- (b) if so, the steps Government propose to take in the matter?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). There has been some rise in the cost of construction in the recent past in the Capital as also elsewhere. This increase is justified by the increased cost of certain building materials. For example, the price of bricks has gone up due to increased cost of coal and the price of cement has increased due to the increase in excise duty and sales tax.

#### Rlood Bank and Research Institute

- 710. Shri P. C. Borooah: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 2195 on the 19th September. 1963 and state:
- (a) the result of the investigations made by the Special Police Establishment into the alleged scandal relating to the "Blood Bank and Research Institute" at New Delhi:
- (b) whether some Government empioyees have been found involved in the deals; and
- (c) the extent to which the firms are found to have been cheated by the "Blood Bank and Research Institute"?

The Minister of Health (Dr. Sushila Nayar): (a) Six persons were arrested by the Crime Branch of Delhi Pclice and released on bail. The investigation is still in progress and

is likely to be completed by the end of 1963.

Written Answers

- (b) Yes. A former official of the Directorate General of Health Services is among the arrested persons.
- (c) Rs. 4 lakhs is estimated to be involved.

#### Fans for Class IV Employees

- 711 Shri P. C. Borocah: Will the Minister of Finance be pleased refer to the reply given to Unstarred Question No. 2189 on the 18th September, 1963 and state:
- (a) whether the loans to be granted to Class IV employees are recoverable from them with interest or are given interest free; and
- (b) whether Government have considered the desirability of meeting a part of the cost incurred by Class IV employees on purchase of fans and if so, with what result?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The Class IV Central Government employees are granted interest bearing recoverable advances for the purchase of table fans.

(b) No. Sir.

#### Foreign Exchange Regulations

712. { Shri P. C. Borooah: Shri S. M. Banerjee: Shri A. N. Vidyalankar:

Will the Minister of Finance be pleased to state:

- (a) the number of cases of violation of Foreign Exchange Regulations detected during each of the past months;
- (b) the number out of them which have been adjudicated upon; and
- (c) the total penalty imposed the persons concerned during each of these months?

The Minister of Finance (Sbri T. T. Krishnamachari): (a) The number of cases of violation of Foreign Exchange Regulations registered by Enforcement Directorate during each of the past six months is as follows:-

Written Answers

181
180
266
305
275
256

(b) 138.

(c) The total penalty imposed on the persons concerned during these months in connection with these cases is as under:-

Rs.
400
12,450
32,676
6,300
1,98,150
17,400

In addition, Indian currency Rs. 2,180 and foreign currency equivalent to Rs. 7,575 approximately was confiscated.

#### Swiss Credit

713. Shri P. C. Borooah:
Shri E. Madhusudan Rao:

Will the Minister of Finance he pleased to refer to the reply given to Starred Question No. 780 on the 19th September, 1963 and state the projects for which the capital goods and machinery are to be in ported against the Swiss Credit of 30 million Swiss Francs?

The Minister of Finance (Shri T. T. Krishnamachari): The credit is proposed to be utilised for the following imports:-

1. Electric Locomotives and ponents for Railways.

- 2. Capital goods for setting up additional Machine Building Capacity in this Country.
- 3. Automatic looms for the Textile Industry.
  - 4. Other capital goods.

#### Brahmputra River

714. Shri P. C. Borooah:
Shri Ramachandra Ulaka:
Shri N. R. Laskar:
Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 770 on the 19th September, 1963 and state:

- (a) whether a final decision has since been taken to build the proposed embankment between Kukraukoti Hill and Hatimura;
- (b) if so, the cost of the project; and
  - (c) the main features of the scheme?

## The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). The investigation is still in progress. This information would be available only after the investigation has been completed, and the project is prepared.

#### Neyveli Project

Shri Yashpal Singh:
| Shri B. P. Yadava:
| Shri Bishanchander Seth:
715. Shri A. V. Raghavan:
| Shri Pottekkatt:
| Shri Vasudevan Nair:
| Shri Imbichibava:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 326 on the 17th August, 1963 and state:

(a) whether the request from the Government of Kerala to release power from the Neyveli Project has since been considered; and

(b) if so, how much power will be released to Kerala?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The request is under consideration.

(b) Does not arise at this stage.

#### Industrial Units by Indians in Foreign Countries

716. 
Shri Bishanchander Seth:
Shri Yashpal Singh:
Shri B. P. Yadava:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 630 on the 12th September, 1963 and state:

- (a) whether there are any Indian citizens who started industries abroad;
  - (b) if so, how many;
- (c) the names of the countries where they have been established; and
- (d) whether their industries in those countries have been successful?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1974[63].

#### Central Council of Unani and Ayurvedic Medicine

717. Shri Bishanchander Seth:
Shri Yashpal Singh:
Shri B. P. Yadava:
Dr. L. M. Singhvi:

Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 337 on the 17th August, 1963 and state:

- (a) whether any decision has since been taken by Government regarding the formation of Central Council of Unani and Ayurvedic medicines;
- (b) if so, the steps proposed to be taken to implement the scheme?

The Minister of Health (Dr. Sushila Nayar): (a) This matter was considered by the Central Council of Health at its meeting held early in November, 1963 in connection with the consideration of the curriculum of Shuddha Ayurveda formulated by the Shuddha Ayurveda Education Committee. The Council expressed the view that the Government of India may constitute a non-statutory Board for Shuddha Ayurvedic Education with the following functions:

- (i) To advise the Central and State Governments on the implementation of the Shuddha Ayurvedic Education Scheme;
- (ii) To examine the curriculum and syllabus for Shuddha Ayurvedic Education framed by the Vyas Committee and recommend such modifications as may be necessary for its smooth working.
- (b) Necessary action in this regard is being taken accordingly.

#### Korba Power Project

718. Shri Yashpal Singh: Will the Minister of Irrigation and Power be pleased to state:

- (a) the estimated electricity power that will be available after the completion of Korba Power Project in Madhya Pradesh and the names of the States which will be benefited by this project; and
- (b) the total amount of money spent so far and when the project will be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The existing Korba Thermal Power Station has a generating capacity of 100 MW. It is being extended by further 200 MW.

The power from this station is not earmarked for any State except Madhya Pradesh.

(b) Expenditure on existing station, and the extension so far is Rs. 1,240.29 lakhs and Rs. 545.92 laghs respectively. The extension scheme is expected to be completed in 1965-66.

#### D.V.C.

# 719. Shri Mohammed Elias: Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the 75 MW new thermal generating sets of the Domodar Valley Corporation at Durgapur and Bokaro are not running satisfactorily and are not in a position to supply maximum output for which payment was made even after major modifications;
- (b) the reasons for the above conditions of the new generating sets; and
- (c) the actual financial loss the DVC has so far incurred for the unsatisfactory conditions of the new generating sets of 75 MW?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Three 75 MW thermal generating sets have been installed, one at the Bokaro Thermal Power Station and two the Durgapur Thermal Power Station. generating set at Bokaro one of the sets (Unit I) of the Durgapur Power Station have been working satisfactorily after completion major modifications to the sets. second unit (Unit II) of the Durgapur Thermal Power Station, after operating from February, 1962 to October, 1963 continuously, has been shut down for annual overhaul as well as modifications requiring elimination of (i) high thrust load on turbine bearings and (ii) leaks in the surface Attemperators of the Boiler Plant.

These modifications are being done by the Suppliers at their own cost.

(c) It has not been possible for the D.V.C. to assess the actual financial loss.

#### Idikki Hydro-Electric Project

720. 

Shri A. K. Gopalan:
Shri Kappen:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the progress made in implementing the Idikki Hydro-Electric Scheme in Kerala;
- (b) the total expenditure so far incurred:
- (c) the extent of financial assistance so far given to the State for the Scheme; and
- (d) when the Scheme is expected to be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Preliminary works, namely, construction of roads and buildings have commenced;

- (b) Rs. 47 lakhs.
- (c) No financial assistance has been provided specifically for this scheme. The project is however under active consideration for Canadian aid.
  - (d) In 1970-71.

#### Fake Currency Notes

# 721. Shri Maheswar Naik: Shrimati Savitri Nigam:

Will the Minister of Finance be pleased to state:

- (a) whether some persons were arrested in Vijayawada in September, 1963 for possessing fake currency notes along with blocks for printing such counterfeit currency notes; and
- (b) if so, the facts that have come to light as a result of the arrests?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). On the 22nd September 1963 the Andhra Pradesh State Police arrested two persons at Vijayawada and seized from them 139 forged Rs. 100/- notes.

During the course of the investigation, they seized 6 more forged notes of the same denomination, 12 blocks used for forging Rs. 100|-, Rs. 10|- and Rs. 5|-notes and some proofs of the notes in these three denominations prepared from those blocks. The case is still under the investigation of the State Police.

#### Spurious Ayurvedic and Unani Drugs

- 722. Shri Bhagwat Jha Azad: Will the Minister of Health be pleased to state:
- (a) whether any meeting with representatives of State Governments was held to find out ways and means to stop manufacture and sale of spurious ayurvedic and unani drugs; and
- (b) if so, the outcome of such discussion?

The Minister of Health (Dr. Sushila Nayar): (a) No, Sir.

(b) Does not arise.

#### मुम्रावजे के मामले

७२३. श्री बाल्मीकी : वया निर्माण, ग्रावास ग्रीर पुनर्वास मंत्री यह बताने की की कृपा करेंगे कि : .

- (क) १०,००० रु० से कम और १०,००० रु० से ग्रिधिक राशि वाले मुग्रावजे के कितने मामले ग्रभी विचाराधीन हैं; ग्रौर
- (खा) उन के मामले में विलम्ब होने के क्या कारण हैं?

निर्माण, धावास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना): (क) उन विचारा-धीन मामलों की संख्या, जिन में सत्यापित दावे की राशि १०,००० रुपये से कम ग्रीर १०,००० रुपये से ग्रधिक है, क्रमशः १६६६ ग्रीर १२४६ है।

(ख) मुझावजे और पुनर्वास झनुदान के लगभग ५ लाख मामले निपटाये जा चुके हैं। जैसा कि इस प्रश्न के भाग (क) के उत्तर से स्पष्ट है, बहुत थोड़ से ही मामले निपटाये जाने को बाकी हैं। आशा है कि ये मामले भी कुछ ही महीनों में निपटा दिये जायेंगे।

#### साद्य पदार्थी में मिलावट

श्री म० ला० द्विवेदी : श्री कछवाय : श्री घवन : श्री भी० प्र० यादव : श्री विश्वनचन्द्र सेठ :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

- (क) खाद्य पदार्थों में मिलावट रोकने के लिये सरकार ने अभी तक क्या कदम उठाये हैं ; भ्रीर
- (ख) क्या खाद्य पदार्थी में मिलावट करने की प्रवृत्तियों की जांच पड़ताल करने की कोई व्यवस्था की गई है ?

स्वास्थ्य मंत्री (०० विश्वा नायर) : (क) ग्रौर (ख). खाद्य ग्रयः स्थ्रण निवारण श्रिधिनियम १९५४ के उपबन्धों श्रौर उसके अन्तर्गत बनाये गये नियमों के अनुसार खाद्य पदार्थों में मिलावट रोकने के लिये कदम उठाये जा रहे हैं। इस नियम के अधीन नियुक्त खाद्य निरीक्षकों को, दूसरी बातों के साथ साथ, यह भी अधिकार है कि वे खाद्य पदार्थों के उत्पादन, संग्रहण ग्रौर बिक्री के स्थानों का निरीक्षण कर सकें ग्रौर सरकारी विश्लेषक से विश्लेषण कराने के लिये खाद्य-पदार्थी के नमूने ले सकें। इन नमूनों का प्रयोग-शालाम्रों में विश्लेषण किया जाता है भौर जिनमें मिलावट पाई जाये उन मामलों पर अभियोग चलाये जाते हैं। समय-समय पर इस ग्रिधिनियम की कार्य-प्रणाली की समीक्षा की जाती है।

इस बिल में संशोधन करने के लिये शीघ्र ही एक विधेयक पेश किया जाने वाला है जिससे कि यह ग्रिधिनियम ग्रिधिक निवारक बन सके ग्रौर इसकी प्रभावकारिता बढ़ा सके।

### रिहन्द बांध

७२५. श्री सरजू पाण्डेय : क्या सिचाई मौर विद्युत् मंत्री यह बताने की कृपा करेंगे कि:

- (क) रिहन्द की १०० मेगावाट बिजली दामोदर घाटी निगम को देदी गई थी; ग्रौर
- (ख) यदि हां, तो बाकी बिजली का बंटवारा किस प्रकार हुआ है और रिहन्द बांध की कुल उत्पादनक्षमता क्या है ?

सिंचाई और विद्युत् मंत्री (डा॰ कु॰ ल राव): (क) जी, हां। संकटकालीन स्थिति में बिजली की मांग को पूरा करने के लिये । स्थायी सम्भरण १०० प्रतिशत भार भ्रनुपात पर २४ मेगावाट है। जिस समय वे उपभोक्ता जिनके लिए रिहन्द की बिजली निश्चित की गई है इसे लेने के लिए तैयार हो जायेंगे, यह सम्भरण बन्द कर दिया जायगा ।

- (ख) रिहन्द बिजलीघर की प्रतिष्ठा-पित क्षमता २५० मेगावाट है। इसकी वास्तविक क्षमता १०५ मेगावाट है। उत्तर प्रदेश के ग्रधिकारियों ने इसका वितरण निम्नलिखित किया या :
- भारे तथा बड़े उद्योग ५१ प्रतिशत
- २. मध्यम तथा छोटे उद्योग ११ प्रतिशतः
- १५ प्रतिशत ३. रेलवे विद्युतन
- ४. सिचाई उद्देश्य . ५ प्रतिशत
- ५. ग्रामीण तथा शहरी **८ प्र**तिशत विद्युतन
- १० प्रतिशत ६. मध्य प्रदेश

रिहन्द स्टेशन से मध्य प्रदेश के बिजली के हिस्से पर केन्द्रीय जोनल कौंसिल के हाल ही में हुए फैतले को दृष्टि में रखते हुए इस वितरण के राज्य प्रधिकारियों द्वारा बदले जाने की सम्भावना है।

#### दांतों के ग्रस्पताल

७२६. श्री सरजू पाण्डेय : क्या स्वास्त्र्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) क्या यह सच है कि भ्राने वाले वर्षों में बीस हजार दांतों के भ्रस्पताल खोले जायेंगे ; भीर
- (ख) यदि हां, तो इन ग्रस्पतालों पर कितना धन खर्च होगा श्रीर उनकी स्थापना में कितना समय लगने की सम्भावना है ?

स्वास्थ्य मंत्री (डा॰ सुक्षीला नायर):
(क) ग्रीर (ख) ग्राने वाले वर्षों में दातों के २०,००० ग्रस्पताल खोलने का कोई विचार नहीं है। कुछ राज्य सरकारों ने तीसरी योजना के ग्रेष वर्षों में दातों के कुछ ग्रस्पताल खोलने की व्यवस्था की है। चौथी योजना के विकंग ग्रुप ने देश गर में दांतों के १६०० ग्रस्पताल खोलने का सुमाव दिया है। कितना घन खचं होगा, यह इस बात पर निर्मर करेगा कि भ्रन्ततः कितने भ्रस्पतालों की स्वीकृती दो जाती है।

#### Aid from Soviet Union

727. Shri J. B. S. Bist: Will the Minister of Finance be pleased to state:

- (a) whether the Soviet Union has given any indications of the extent of aid which it proposes to give during the remaining period of the Third Plan and for the Fourth Plan; and
- (b) Whether Government of India have given any broad indications of its likely requirements to the Soviet authorities?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). While there has been some exchange of views with the Soviet authorities, the matter is still in a preliminary stage.

#### Rehabilitation of Goldsmiths in West Bengal

728. Shri Indrajit Gupta: Will the Minister of Finance be pleased to state:

- (a) whether the West Bengal Government had asked for financial assistance from the Centre to rehabilitate the goldsmiths who were rendered jobless in the State as a result of the Gold Control Order;
- (b) if so, the nature and extent of assistance asked for;
- (c) the nature and extent of assistance so far given; and
- (d) the total number of goldsmiths rendered jobless in the State as a result of the Gold Control Order and the number out of them who have been rehabilitated?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

- (b) Loan—Rs. 15.00 lakhs. Grant—Rs. 15.76 lakhs.
  - (c) Loan—Rs. 15:00 lakhs.
- (d) The requisite information is being collected and will be laid on the Table of the House when ready.

#### Slum Clearance

729. Shri Warior:
Shri P. C. Deo Bhanj:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the total amount so far given to State Governments for implementing the slum clearance schemes during the Third Plan; and (b) the progress so far made in different States in implementing the schemes?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) A sum of Rs. 7.65 crores was drawn by State Governments and Union Administrations during the first two years of the Third Plan under the Slum Clearance Scheme.

(b) 46,503 dwelling units of an approved cost of Rs. 11.42 crores have so far been sanctioned during the Third Plan. 26,056 units have been completed during this period.

#### Kopili Hydel Project

# 730. Shri Swell: Shri P. C. Borooah:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 385 on the 29th August, 1963 and state:

- (a) The decision since taken in the light of the suggestion made by the American Expert for studies for alternative dam site for the Kopili Hydel Project and the action since taken in pursuance of that decision;
- (b) whether the implementation of the dam project is expected to be taken up during the Third Plan period; and
- (c) the tentative date fixed for completion of the project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Board of Consultants for the project including two American experts, has since inspected the two possible sites, and selected one of them for detailed pre-construction investigations and study of special features.

(b) and (c). Further steps will be taken after the present investigations are completed.

#### L.I.C. Office at Kozhikode

# 731. Shri A. V. Raghavan: Shri Basumatari:

Will the Minister of Finance be pleased to state:

- (a) whether there is any proposal to establish a Divisional Office of the Life Insurance Corporation at Kozhikode in Kerala; and
- (b) if so, when the office will be opened?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir.

(b) Does not arise.

### Aid from International Development Association

732. Shri Maheswar Naik: Will the Minister of Finance be pleased to state:

- (a) the shape and size of the assistance given by the International Development Association to India during the current Five Year Plan; and
- (b) how and where the assistance has been utilised?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and Through the Consortium meetings held so far, the International Development Association has pledged assistance to India's Third Plan amounting in total to Rs. 185.71 crores. Of this agreements amount, credit amount to Rs. 142.84 crores for projects and programmes listed in Statement as under and action is on hand for the balance. These credits are repayable over a period of 50 years, including a grace period of 10 years. No interest is payable on these credits; only a service charge of ? per cent, per annum on the amount drawn and outstanding is payable to the

Association for its administrative expenses.

#### STATEMENT

#### International Development Association Credits

(Rupees Crores)

	Name of the Project	Amount of Credit
1.	Construction of Highways	28 · 57
2.	U. P. Tubewells Project .	2.86
3.	Shetrunji Irrigation Project	2 00
э.	(Gujarat)	2.14
4.	Salandi Irrigation Project (Orissa)	3.81
5.	Punjab Flood Protection and Drainage	4.76
6.	Durgapur Thermal Station	8.81
7.	Sone Irrigation Project (Bihar)	7.14
8.	Purna Irrigation Project (Maharashtra)	6.19
9	Second Koyna Power Pro- ject (Maharashtra)	8.33
10.	Bombay Port Project .	8 · 57
II.	Telecommunications Project	20.00
12.	Railway Improvement .	32.14
13.	Kothagudam Power Project	9.52
	Total .	142.84
	-	

#### Eye Bank in New Delhi

733. Shri P. R. Chakraverti:
Shri P. C. Borooah:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that since the establishment of an eye bank in New Delhi last year, it has not made headway in attracting donors of cornea; and
- (b) if so, the steps being taken to make existence of the bank worthwhile?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). There are two eye banks in Delhi, one at the Irwin Hospital and the other at the All-India Institute of Medical Sciences. These started functioning only in the latter part of 1962 and some equipment required for the purpose is still awaited. Some donors have, however, registered themselves.

Government propose to extend the Bombay Corneal Grafting Act, 1957 to the Union Territory of Delhi which legislation would enable collection and utilisation of cornea although it will still be on a voluntary basis. Wide publicity is being given to the scheme through cinema slides. A documentary film is also being prepared for the purpose.

#### Insurance of Circus Artistes

# 734. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Life Insurance Corporation of India does not entertain proposals for insurance of circus artistes;
- (b) if so, the reasons for denying insurance facilities to circus artistes;and
- (c) whether there is any proposal to exclude circus artistes from the "Hazardous" category?

# The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

- (b) Circus artistes are considered to be uninsurable because of the high degree of extra risk to which they are subject on account of their occupation.
  - (c) No.

#### Chlorine content in Delhi Water Supply

Written Answers

# 735. Shri D. C. Sharma: Shri Ram Sewak Yadav:

Will the Minister of Health pleased to state:

- (a) whether any steps have been taken to reduce the content of chlorine in the water supply in Delhi to make it more tasteful without increasing the danger of contamination;
- (b) if so, the nature of the taken and the result achieved; and
  - (c) if not, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) No. This requries some laboratory experiments to be conducted before any definite recommendation can be made.

- (b) Does not arise.
- (c) The dosage of chlorine is regulated so as to maintain a residual chlorine content at the remotest tap point, in the range between 0.2 to 0.4 parts per million (milligrams per litre). The slightly higher residual chlorine content in the taps near the reservoirs is not harmful in any way and it acts as a safeguard against hazards to health of the community. Any reduction in dosage which is now found to be optimum from long experience in the past, it not desirable.

### वेश में टेटनस रोग की वृद्धि

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क्या स्वास्च्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि भारत में धनवीं (टेटनस) रोग की वृद्धि हो रही है;
- (ख) यदि हा, तो पिठले ६ महीनों में प्रत्येक राज्य में इसके कितने मामले हुए:

- (ग) इस रोग की वृद्धि के क्या कारण हैं: ग्रीर
- (घ) इस रोग की रोकथाम के लिए सरकार क्या उपाय सोच रही है ?

स्वारच्य मंत्री (डा॰ सुशीला नायर) : (क) से (घ). विभिन्न राज्य सरकारों तथा संघ-क्षेत्रों से श्रब तक प्राप्त श्रपेक्षित सूचना का एक विवरण सभा पटल पर रखा गया है पस्तकालय में रखा गया, दिखिये संख्या एल टी-१६६०/६३] शेष राज्यों से सूचना एकत्र की जारही है ग्रौर प्राप्त होने पर सभा पटल पर रख दी जायगी।

#### Goods seized from a Vessel

737 Shri Raghunath Singh: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that from the crew of a vessel at Calcutta, transistors, whisky and Indian currency were recovered by the Customs officials on the 10th October, 1963; and
  - (b) if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). On the 8th October, 1963, the Customs officials at Calcutta recovered from a vessel 156 bottles of whisky, 2 transistor radios and Rs. 290 in Indian currency. The seized goods have since been confiscated. Personal penalty amounting to Rs. 10,500|- was imposed on 15 crew members.

#### Smoking and Cancer

738. Shri Raghunath Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that Russian scientists have come to a definite conclusion that cancer in majority of cases is caused by smoking as heaviest mortality in Russia at present is due to cancer; and

(b) if so, the finding of Indian medical practitioners on the causes of cancer in India?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of India are not aware of any definite finding by Russian scientists that smoking is responsible for cancer in the majority of cases. An attempt has been made by some scientists to correlate heavy tobacco smoking with lung cancer. However, the data available at present can be considered only presumptive and do not permit of any valid conclusions being drawn to that effect. In India the incidence of lung cancer as compared to other types of cancer is very low.

#### Fiscal Policy

# 739. Shri Rameshwar Tantia: Shrimati Renuka Barkataki:

Will the Minister of Finance be pleased to refer to his broadcast to the nation on the 11th October, 1963 and state the steps devised for the stimulation of the all round economic growth in the country, and for reviewing the present fiscal and related problems?

The Minister of Finance (Shri T. T. Krishnamachari): Among the measures taken since the 11th October, 1963, to stimulate economic growth in the country, mention may be made of changes in the credit policy of Reserve Bank, the proposed legislation for the establishment of a Unit Trust and the renewed emphasis on agricultural production which was endorsed at the recent meeting of the National Development Council. There is adequate machinery within Government for reviewing fiscal and related problems and it is not necessary to devise special steps for this purpose.

#### Balance of Payments

740. Shri Heda: Will the Minister of Finance be pleased to state:
1540(Ai) LSD-4.

- (a) the position of balance of payments at the end of 1962-63 and how it compares with earlier two years;
- (b) whether there has been improvement or deterioration in the position and the reasons for the same; and
- (c) the measures taken to stabilise the position?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Statement giving India's balance of payments during 1962-63 with comparative figures for the earlier two years is placed on the Table of the House. [Placed in Library. See No. LT-1961/63]. It will be seen that there was some reduction in the strain on our balance of payments in 1962-63 partly because of increased exports and larger inflow of external assistance as well as some inflow of short term banking funds.

(c) paras 112 to 119 in part VIII of Economic Survey for 1962-63 presented to the House in February, 1963, detail the measures taken to stabilise the balance of payments position. These are briefly enumerated in the statement laid on the table of the House. [Placed in Library. See No. LT-1961/63].

#### National Building Construction Corporation

741. Shri Heda: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether the National Building Construction Corporation has designed a new type of steel shuttering for use in concrete work;
  - (b) if so, its salient features; and
- (c) the measures taken to popularise this shuttering?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Yes.

- (b) A statement is laid on the Table of the House. Placed in Library. See No. LT-1962/63].
- (c) The new type of steel shuttering was publicised through a news item in the Press and several queries have already been received from various commercial organisations.

### नांव-नगर सम्बन्ध समिति

### ुश्री सिद्धेश्वर प्रसाव : ७४२. ेशी मोहन स्वरूप :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) क्या यह सच है कि नांवों तथा नगरों के सम्बन्ध का ग्रध्ययन करने के लिए एक समिति गठित की गई है;
- (ख) यदि हां, तो इस समिति के निर्देशपद क्या हैं ; ग्रीर
- (ग) सिमिति कब तक अपनी रिपोर्ट देगी और सिमिति के अध्यक्ष तथा सदस्यों के नाम क्या हैं?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) जी हां।

- (ख) इस समिति के निर्देशपद इन प्रकार हैं:—
  - (१) नगर एवं ग्राम क्षेत्रों के सीमांकन के लिए मानदंडों का निश्चयन।
  - (२) नगर स्थानिक निकायों श्रौर पंचायती राज संस्थाश्रों के बीच सम्बन्ध के बारे में सिफारिशें करना।
  - (३) नगर स्थानिक निकायों के ढांचे तथा कर्त्तंच्यों का निर्धारण।
  - (४) नगर-क्षेत्रों तें सानुदायिक निकास-कार्य िस प्रकार प्रारम्भ िया जाय इस के बारे में सिफारिशें करना ।

- (४) सामान्यतया नगर स्थानिक निकायों के और ग्रिषिक ग्रच्छे ग्रीर प्रभावकारी कार्यसंचालन के बारे में सिफारिशें करना।
- (ग) मद संख्या ४ जैसे नगर सामुदायिक विकास कार्यक्रम, के बारे में इस समिति ने एक ग्रन्तरिम रिपोर्ट प्रस्तुत कर दी है। सभी मदों के बारे में समिति की ग्रन्तिम रिपोर्ट प्रस्तुत होने में संभवतः लगभग एक वर्ष का समय लग जाय। समिति का वर्तमान गठन इस प्रकार है:——
- (१) श्री ए० पी० जैन, संसद्-सदस्य ग्रध्यक्ष
- (२) श्री चिनूभाई चिमन भाई,ग्रहमदाबाद के भू० पू०महारोर सदस्य
- (३) श्री वी० जी० राव,भू०पू०ग्राई०सी०एस०. सदस्य
- (४) श्री श्रार० एस० पाण्डे, एजेंट, टाटा ग्राईरन एण्ड स्टील कम्पनी, जमशेदपुर सदस्य
- (५) श्री जी० मुखर्जी, संयुक्त सचिव, गृह मंत्रालय सदस्य
- (६) श्री ज्ञान प्रकाश, संयुक्त सचिव,स्वास्थ्यमंत्रालय . सदस्य
- (७) श्री टी० के० मजूमदार, समाज शास्त्रविद्, नगर एवं ग्राम श्रायोजन संगठन, नई दिल्लो सदस्य
- (८) श्री देव राज स*दस्य*-सचिव

#### Heart Diseases

# 742. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Min'ster of Health be pleased to state:

(a) whether it is a fact that the All India Health Foundation has been

set up to combat heart diseases in India;

- (b) whether it is carrying on studies in collaboration with foreign experts;
- (c) what are the findings of the suveys made so far; and
- (d) whether there is any proposal to conduct a survey to ascertain the effect of machine, motor car and labour-saving devices on lowering the resistance of the heart?

The Minister of Health (Dr. Sushlia Nayar): (a) The Government of India are not aware of the existence of any organisation called the All-India Health Foundation. There is an organisation called the All India Heart Foundation which has, as its aims and objects, the stimulation of research for the better understanding of cardiovascular diseases, training of suitable young doctors as specialists in cardiology, training of science graduates as laboratory technicians in cardiorespiratory physiology and education of the public in the preventive and other aspects of heart disease.

- (b) The All-India Heart Foundation is not engaged in any studies in collaboration with foreign experts but the organisation has liaison with the American Heart Association, the Canadian, the Australian and British Heart Foundations and the International Cardiology Foundation.
- (c) The All-India Heart Foundation has not made any surveys. However, epidemiological surveys regarding heart disease are being carried out in some centres in India. Some of the results have been published in medical journals.
- (d) There is no proposal at present before the All-India Heart Foundation for the conduct of such a survey.

#### Amenities in Government Quarters

744. Shri P. Venkatasubbaiah: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) the present position in regard to conversion of D.C. electric system to A.C. in the DIZ area New Delhi;
- (b) when the conversion will be done in Irwin Road and other former 'C' type houses; and
- (c) the steps Government are taking to provide one more fan in three-roomed houses?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). There is a phased programme of conversion from D.C. to A.C. supply in Government owned residences in different localities in New Delhi, including those in the D.I.Z. area. Phase I has been completed. Phase II is nearing completition and Phase III has been sanctioned. Phase IV covering the remaining houses is under preparation. Some of the houses in the Irwin Road are covered by Phases II and III.

(c) The proposal has been deferred.

#### Erosion of Land in Bihar

745. 
Shri P. R. Chakraverti:
Shri P. C. Borooah:

Wid the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that a large number of Bihar villages are subject to erosion of land caused by the vagaries of the Ganga, resulting in the loss of annual crops valued more than a crore of rupees; and
- (b) if so, whether special allocation of funds has been made to help the State Government in their antierosion works?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Damage due to erosion of villages and lands by river Ganga at some places in Bihar has been reported.

(b) No. The anti-erosion works are included in Flood Control programme. For third plan, the amount of money

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allocated for flood control for the State is Rs. 3 crores and the expenditure in the first 2 years of the third plan was Rs. 1.25 crores. Apart from this no special allocation for anti-erosion works has been made by the Government of India.

#### Slum Dwellers in Delhi

746. { Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that with a view to inducing slum dwellers in Delhi to improve their houses, they will be allowed to utilise part of accommodation in reconstructed buildings for housing, shops and offices; and
- (b) how far they will be allowed to charge higher rent from their tenants?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The Slum Areas (Improvement and Clearance) Amendment Bill, 1963 was discussed in the Lok Sabha on the 21st November, 1963 and is being referred to a Joint Select Committee. It gives the necessary information.

# Ashoka Hotel | Shri Indrajit Gupta:

Shri D. C. Sharma:
Shri Onkar Lal Berwa:
Shri Hari Vishnu Kamath:
Shri Sidheshwar Prasad:
Shrimati Sharda Mukerjee:
Shri Morarka:
Shri Ravindra Varma:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether the Managing Director of Ashoka Hotel, New Delhi has

- resigned due to differences with Government over the running of the hotel:
- (b) if so, the nature of the differences: and
  - (c) the steps taken in the matter?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). If the reference is to the resignation of Brig. Raj Sarin, the reply is in the affirmative. It was, however, due to disagreement with the views of some of the Directors of the Hotel.

#### L.I.C. Lean to Assam

748. Shri N. R. Laskar: Will the Minister of Finance be pleased to state:

- (a) whether L.I.C. of India has advanced a loan of Rs. one crore to Government of Assam for development of its towns; and
- (b) if so, which of the towns in Assam are going to be benefited by this loan?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No loan has been advanced so far by the Life Insurance Corporation to the Government of Assam for development of its towns.

(b) Does not arise.

#### Expert Body on Dandakaranya

749. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri N. R. Laskar:
Shrimati Savitri Nigam:

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 230 on 22nd August, 1963 and state:

(a) whether Government have since considered the proposal to set up an expert body to suggest the lines of development in Dandakaranya area; and (b) if so, the details thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The proposal is still under consideration.

#### Dam at Punasa

750. Shri Kapur Singh: Shri Kesar Lal: Shri Kachhavaiya: Shri Gulshan: Shri P. K. Ghosh:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that Government are planning to build a dam at Punasa on the Narbada River;
- (b) if so, the number of villages which will be submerged and the loss of property envisaged therein;
- (c) the amount of compensation proposed to be paid to the villagers and the form of compensation; and
- (d) whether any railway tracks will be submerged and if so, the proposals for providing alternative tracks?

## The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) to (d). The original Project was proposed for a full reservoir level at FRL 860. Recently during a Meeting held by the Union Minister of Irrigation and Power with Chief Ministers of Madhya Pradesh and Gujarat on 17th November, 1963, it has been decided that the full reservoir level of the Punasa Dam should be at FRL 850 only. There will, thus be much less submergence. The Harsud Town will not be affected by the Punasa dam as necessary steps will be taken. According to the revised proposals the extent of railway lines that will be affected has to be examined. The exact details of villages submerged and compensation proposed will be known after the detailed Project is prepared.

#### **Investment Centres**

751. Shri Bade:
Shri Kachhavaiya:
Shri P. R. Chakraverti:
Shri P. C. Borooah:

Will the Minister of Finance be pleased to state the names of places in foreign countries where Government have opened or propose to open investment centres in order to attract foreign investors?

The Minister of Finance (Shri T. T. Krishnamachari): A Branch Office of the Indian Investment Centre is functioning at New York. There is no proposal at present to open branch offices of the Centre in other countries.

#### Dysentery and Elephantiasis in Laccadives

752. 
Shri Bade:
Shri Kachhavaiya:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that diseases like Dysentery and Elephantiasis are on the increase in the Laccadive Islands;
- (b) if so, the steps Government have taken to check these diseases;
- (c) whether any financial aid has been earmarked to combat Elephantiasis; and
- (d) the number of patients who suffered from the above diseases in the said Islands in 1961-62 and 1962-63?

The Minister of Health (Dr. Sushila Nayar): (a) Bacillary and amoebic dysenteries are not common in the Laccadive, Minicoy and Amindive Islands. Elephantiasis is however existing in some of the islands on account of the prevalence of filariasis. The results of a recently conducted survey are awaited.

(b) and (c). The following steps have been taken by Government to check these diseases:

Written Answers

- (i) Intensive spraying with larvicidal oil, aeromax, petrol, etc. carried out. Hetrazan tablets are also distributed to check the incidence of filaria. Measures have been taken to provide safe drinking water. Under the Public Health Scheme, materials for sinking draw-wells and . constructing water seal pit latrines are issued freely to the islanders. So far 172 draw-wells have been constructed. Under Local Development Works Programme, 50 per cent subsidy is being given for constructing wells. A total number of 111 wells for safe drinking water have been constructed under this scheme.
- (ii) Vigorous propaganda carried out by the Health staff for the improvement of environmental sanitation. Chlorination of water is regularry carried out by the Health staff. Periodical survey to assess the success of measures adopted to eradicate filariasis is undertaken.

An expenditure of about Rs. 1.19 lakhs on supplies made by the Central Government to the Islands has been incurred so far.

(d) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

#### Water and Electricity Dues from M.Ps.

- 753. Shri Maheshwar Naik: Will the Minister of Health be pleased to state:
- (a) whether it is a fact that sizeable arrears on account of water and electricity dues of the New Delhi Municipal Committee are outstanding against many M.Ps. and difficulties are being

faced in the matter of realisation thereof; and

(b) whether ways and means are being devised to solve the problem confronting the Municipal Committee?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. Rs. 7,646.28 nP. are recoverable on account of water and electric charges from the present M.Ps. and Rs 4,472.91 nP. from the ex-M.Ps besides Rs. 9,249.57 nP. which the Committee have recently decided to write off as irrecoverable from the ex-M.Ps.

(b) The New Deihi Municipal Committee have now decided to disconnect supplies in case of non-payment of their dues and the position has thereafter improved considerably.

#### Technical Training Centres

Shri B. K. Das: Shri S. C. Samanta:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the number of Technical Training Centres so far opened under the Central Water and Power Commission;
- (b) the number of persons trained in these Centres; and
- (c) how they have been employed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Four.

- (c) The trainees are employed as Supervisors, Operator-Mechanics, Foremen, etc. on River Valley Projects, Border Roads Organisation and other construction works.

#### Beas Dam

- 755. Shri Hem Raj: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstar-red Question No. 710 on the 22nd August, 1963 and state:
- (a) whether the report of the team of the U.S. Agency for International Development on Beas Dam, Pong Dam and Pando Dam has been received;
- (b) if so, whether Government have examined the recommendations; and

(c) the decisions taken thereon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). The Report is under consideration.

#### Drinking Water Supply for Punjab

756. Shri Daljit Singh: Will the Minister of Health be pleased to state:

(a) whether any sum has been allocated by the Central Government to Punjab Government for supplying protected drinking water to the Municipalities of the State during 1962-63 and 1963-64 so far; and

(b) if so, the details thereof?

The Minister of Health (Dr. Sushila (a) and (b). A sum of Rs. 41.50 lakhs has been paid as loan to the Government of Punjab during 1962-63 for urban water supply and drainage schemes approved under the National Water Supply and Sanitation Programme. A sum of Rs. 17:00 takhs has been allocated during 1963-64 for the purpose. The details of the loans sanctioned by the State Government during 1962-63 and 1963-64 for various municipalities in the State are given in the Statement placed on the Table of the House. [Placed in Library, See No. LT-1963/63].

## Monkey and Rat Menace in M.Ps Quarters

757. Shri Hem Raj: Will the Minister of Health be pleased to state:

- (a) the number of representations received by Government for the removal of monkey and rat menace in the North and South Avenues in New Deihi during 1962-63;
- (b) whether it is also a fact that monkey catching squads are not available;
- (c) if so, whether Government have any objection in killing these monkeys;and

(d) if not, the reasons for the delay in appointing a killing squad for the purpose?

The Minister of Health (Dr. Sushila Nayar): (a) Only one complaint was received by the New Delhi Municipal Committee during 1962-63 regarding removal of monkey nuisance from North Avenue. There is no record with the New Delhi Municipal Committee of the complaints of rat nuisance in these areas.

- (b) Yes.
- (c) and (d). Killing of monkeys is not resorted to as some people feel that it hurts the religious feelings and sentiments.

#### Quarantine Period

758. Dr. P. Srinivasan: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the quarantine period is enforced at Colombo and Singapore ports even though the passengers hold valid international innoculation and vaccination certificates; and
- (b) if so, the details thereof and the steps taken to prevent the enforcement of quarantine period?

The Minister of Health (Dr. Sushi'a Nayar): (a) Yes, it is a fact that the Quarantine period is enforced at Colombo and Singapore ports even though the passengers hold valid international innoculation and vaccination certificates.

(b) A note giving detailed information is laid on the Table of the House. [Placed in Library. See No. LT-1964/63].

#### वण्डकारण्य परियोजना

७४१. श्री बड़े : क्या निर्माण, झावास झौर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दण्डकारण्य परियोजना के झन्तर्गत

पूर्वी पाकिस्तान से स्राये शरणाधियों को किन किन बस्तियों में बसाया गया है :

- (ख) मार्च, १६६४ के म्रन्त तक दण्डकारण्य परियोजना के म्रन्तर्गत कुल कितने परिवारों के बसाये जाने की व्यवस्था की जायेगी : ग्रौर
- (ग) क्या समस्त बस्तियों में पीने के पानी की व्यवस्था भी की गई है और, यदि नहीं, तो व्यवस्था कब तक कर दी जायेगी?

निर्माण, ग्रावास श्रीर पुनर्वास मंत्री (श्री मेहर चन्द खन्ना): (क) एक विवरण सभा पटल पर रखा गया है, [पुस्तकालय में रखा गया, देखि में संस्था एल टी-१६६५/६३] जिस में उन बस्तियों के नाम दिये गये हैं।

(ख) लगभग ८७००, जिनमें उस क्षत्र में पहले से बसे हुए परिवार भी सम्मिलित हैं।

(ग) हां।

#### Rural Water Supply Schemes in Kerala

760. Shri P. Kunhan: Will the Minister of Health be pleased to state the total financial help so far given to the Kerala Government for implementing the rural water supply schemes in the State during the Third Plan period?

The Minister of Health (Dr. Sushila Nayar): A sum of Rs. 102.70 lakhs has been paid as grant-in-aid to the Government of Kerala during the first two years of the Third Five Year Plan for all Centrally-aided schemes in the Health Sector including rural water supply schemes. It is not possible to indicate the figure separately for rural water supply schemes, as according to the existing procedure for release of Central assistance to the States, allotment of funds is not made scheme-wise but the amount is sanctioned for broad groups or categories of schemes.

#### Anti-Polio and Smallpox Vaccines

# 761. Shri Indrajit Gupta:

Will the Minister of Health be pleased to state:

- (a) whether there is a shortage at present of anti-polio and small pox vaccines in the country;
- (b) if so, whether Government propose to augment stocks by imports from abroad; and
- (c) the quantity of Soviet dried vaccines imported and used so far and proposed to be further imported?

## The Minister of Health (Dr. Sushila Nayar):

(a) (i) Anti-Polio Vaccine:

Anti-polio vaccine is not being manufactured in India and is, therefore, in short supply.

#### (ii) Small pox Vaccine

There is no shortage of liquid lymph smallpox vaccine in the country but there is a shortage of indigenously produced freeze-dried vaccine.

- (b) (i) Anti-Polio Vaccine
- (1) The question of purchasing two million doses of anti-polio vaccine from the U.S.S.R. is currently under consideration.
- (2) Licence under Drugs Act has been granted to a firm for importing the Sabine Polio Vaccine from the U.S.S.R. against rupee payment.
- (3) Two other firms have also received permission to import this vaccine under the Drugs Act. The actual imports will, however, depend on the availability of foreign exchange.
- (4) It is also proposed to manufacture vaccine at the Pasteur Institute, Coonoor and the Haffkine Institute, Bombay.

#### (ii) Smallpox Vaccine

250 million doses of freeze dried vaccine have been supplied as a gift by the Government of U.S.S.R. A

request for additional 200 million doses has also been accepted by the Government of U.S.S.R. and the second supply will be sufficient for the needs of the country up to the middle of 1965. It is expected that by that time the State Vaccine Institute. Patwadangar Institute, Guindy King's (U.P.), (Madras), Institute of Preventive Hyderabad (A.P) Medicine, Vaccine Institute, Belgaum (Mysore) will be able to prepare substantial quantities of freeze dried vaccine to enable the maintenance of freedom from smallpox.

#### (c) (i) Anti-Polio Vaccine

A quantity of 4 lakh doses of Soviet Polio vaccine was received from the U.S.S.R. Government as a free gift, during the period from 1961 to 1963. pide details below:

	Doses
April 1961	1,00,000
July 1961	1,00,000
February 1963	30,000
July 1963 .	70,000
September 1963	1,00,000
TOTAL	4,00,000

#### (ii) Small-pox Vaccine

Out of the initial supply of 250 million doses, as a gift from the Government of U.S.S.R., 236 million doses have been received so far. The balance of 14 million doses is expected to be received shortly. The Government of U.S.S.R. have agreed to supply an additional quantity of 200 million doses which is expected to be received during 1964-65.

#### Financial Corporation, Assam

762. Shri Rishang Kelshing: Will the Minister of Finance be pleased to state:

(a) whether the activities of the Financial Corporation of Assam have been extended to Manipur;

- (b if so, how far it will help Manipur in her development activities; and
- (c) the schemes, if any, which are already receiving financial assistance from the Corporation?

## The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

- (b) It would give fillip, through the grant of long and medium term loans, to the industrial development of the Union Territory of Manipur where there are at present no industries of any importance.
- (c) Since the jurisdiction of the Assam Financial Corporation has been extended to Manipur only recently, no application for financial assistance has yet been sanctioned by the Corporation in that area.

#### Spurious Drugs

- 763. Shri H. C. Soy: Will the Minister of Health be pleased to state:
- (a) the special machinery in operation to stop the evil practice of manufacture, sale and use of spurious drugs and the details of its organisation; and
- (b) the progress or success it has achieved in its objective?

The Minister of Health (Dr. Sushila Nayar): (a) The States of Maharashtra, Gujarat and Kerala have set up special intelligence organisations for combating this practice. The Intelligence Branch of Maharashtra Drugs Control Administration consists of 1 Senior Drugs Inspector, 2 Drugs Inspectors 11 Watchers and necessary ministerial staff. A Special Branch of the C.I.D. Police (known as C.B.I., C.I.D. Drugs Control) consisting of 1 Inspector of Police, 2 Sub-Inspectors, 2 Head Constables and 12 Constables has been placed at the disposal of the Drugs Control Administration to assist them in their work of detecting and tracking down manufacture of spurious drugs. In other States, the Drugs Inspectors appointed under the Drugs Act carry out this intelligence work themselves. The State Governments have constituted Drugs Advisory Committees on which prominent people of the State and pharmaceutical trade and associations are represented to assist and advise the State Government in combating the problem of spurious drugs. The need for establishing special intelligence organisation like the one in Maharashtra has since been stressed on the State Governments again.

(b) The Intelligence Organisations in these States have been fairly successful in checking the manufacture and sale of spurious drugs. The Intelligence Branch of Maharashtra Drugs Control Administration has detected a number of cases of manufacture and sale of spurious drugs such as Penicillin, Chloramphenicol, Waterbury's Com-Streptomycin, pound, Liver Extract Injection, Vicks Vaporub and Amrutanjan etc. work is being intensified; selected Inspectors from various States already been given special training in Gujarat and Maharashtra for improving the efficiency of their State Cadres

#### Flood Control in Andhra Pradesh

764. Shrimati Vimla Devi:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Andhra Pradesh Government have requested the Centre for financial aid for permanent flood control measures in Krishna Guntur and West Godavari districts of the State; and
- (b) if so, the action taken by Government in this connection?

The Minister of Irrigation and Fower (Dr. K. L. Rao): (a) and (b). Loan assistance to the extent of Rs, 35 lakhs was given to Andhra Pradesh during the first two years of the Third Plan for their flood control programme. For the current year the

allocation is Rs. 26 lakhs. Following the severe cyclone and flooding in the coastal areas of the State in October last, the State Government have requested for an additional allocation of Rs. 25 lakhs. This is under consideration.

#### Flats for Low-Income Groups

765. { Shri B. P. Yadava: Shri Dhaon: Shri Bishanchander Seth:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that Delhi Co-operative House Building Federation has submitted to the Chief Commissioner a pilot scheme for constructing flats for the low-income groups;
- (b) if so, the broad outlines of the scheme; and
- (c) the reaction of Government thereto?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Kbanna): (a) Yes.

- (b) The scheme envisages construction of flats costing Rs. 19,250 each and four-roomed houses costing Rs. 27,740 each, which will be allotted on hire-purchase, spread over a period of thirty years.
- (c) The scheme is under the constderation of the Delhi Administration, who are awaiting some more information from the Federation.

#### Irrigation Schemes in Mysore

766. Shri S. B. Patil: Will the Minister of Irrigation and Power be pleased to state:

- (a) the amount allotted for implementing irrigation schemes to Mysore State during 1963-64; and
- (b) the major irrigation works in the State for which the amount will be spent?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A provision of Rs. 625 lakhs was made in 1963-64 for major and medium irrigation schemes in Mysore.

- (b) Provision was made for the following major irrigation works in the State (costing more than Rs. 5 crores) during 1963-64:—
  - (1) Tungabhadra Project,
  - (2) Ghataprabha Project, Stages I & II,
  - (3) Bhadra Reservoir Project,
  - (4) Kabini Reservoir Project,
  - (5) Harangi Reservoir Project.

#### Conference of Commissioners of Income-T2x

767. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

- (a) whether a Conference of Commissioners of Income-tax from all over the country was held in New Delhi from 5th to 8th November, 1963 to devise measures to step up taxcollections and eliminate evasion; and
- (b) if so, the decisions arrived at the Conference and the steps taken to implement the same?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The annual Conference of Commissioners of Income-tax was held at New Delhi from 5th to 8th November, 1963 to discuss several matters including recovery of arrears of tax and checking of tax evasion. The suggestions made by the Commissioners in the Conference in this regard will be examined by the Central Board of Revenue and Government in the light of the recommendations and the further reports which will be submitted by the Commissioners and instructions will be issued by the Board wherever necessery.

#### Cholera in Cuttack area in Orissa

768. Shrimati Vimla Devi: Will the Minister of Health be pleased to state:

- (a) whether occurrence of cholera in an epidemic form has been reported from the Cuttack area in Orissa recently; and
- (b) if so, the assistance given by the Central Government to Orissa to fight the disease?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Cholera had assumed epidemic proportions in October this year. This disease has been more or less endemic almost throughout the year.

(b) The Government of India is always ready to render such technical and material assistance as may be considered necessary, but in this case the Director of Health Services has stated that the resources of the State Government in respect of Medical Stores, Vaccines, Disinfectants, etc. are adequate.

A team of experts from the All-India Institute of Hygiene and Public Health, has been directed to proceed to Orissa. Arrangements have also been made with the West Bengal Government for medical officers of the Orissa Government to see the latest techniques in the treatment of Cholera at Calcutta. (Newer methods of treatment have been under trial at the Infectious Diseases Hospital, Calcutta, in collaboration with the Calcutta School of Tropical Medicine).

#### Excise Staff in Kangra

769. Shri Hem Raj: Will the Minister of Finance be pleased to state:

- (a) the annual expenditure on the Excise Staff in the Kangra District; and
- (b) the annual expenditure for the keeping of the check-posts in the Kangra District?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Rs. 39,354.00.

(b) Rs. 11,140.00.

#### War Risk Insurance Scheme

Written Answers

770. Shri Jashvant Mehta: Will the Minister of Finance be pleased state the amount collected uptill now under War Risk Insurance Scheme from factories in different States?

The Minister of Finance (Shri T. T. Krishnamachari): The collections, so far advised by the State Accountants General, under the Emergency Risks (Factories) Insurance Scheme are as under:-

#### 1. Premium Collection

Rs.

- (a) for the year 1962-63 7,31,37,080.28
- (b) for the year 1963-64. 7,06,39,961.99 (upto 8/63)

TOTAL . 14,37,77,042.27

#### 2. Other Receipts

(a) for the year 1962-63. 39,512.90 (b) for the year 1963-64. 32,634.59 (upto 8/63) TOTAL 72,147.49 GRAND TOTAL . 14,38,49,189.76

#### Health of School-going Children

Shri B. P. Yadava: Shri Dhaon: Shri Bishanchander Seth:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Central Council of Health which recently met in Madras has drawn up a five point programme for improving the health of school-going children:

- (b) if so, the main points of the proposed programme:
- (c) the other decisions taken by the Council: and
- (d) the extent to which they have been accepted by Government?

The Minister of Health (Dr. Sushila Nayar): (a) The Central Council of Health at its recent meeting held at Madras has recommended a comprehensive programme for improving the health of school-going children.

- (b) The main points of the proposed programme are:-
  - (i) to provide safe water supply, sanitary facilities and adequate lighting and ventilation to every school;
  - (ii) to integrate school meals programme with the applied nutrition programme in the blocks where the latter has been introduced:
  - (iii) to do at least one thorough physical examination followed by correction of defects so detected for all primary school children and immunisation of these children to the extent possible;; and
  - (iv) to arrange for the education of teachers to detect departure from normal health among children and to provide teachers with a suitable illustrated handbook to help them in this work.

The Central Council of Health has arged the State Governments to make adequate financial provision in their next year's budget to take up this programme in at least 1,000 blocks.

(c) and (d). Draft Resolutions incorporating the recommendations of the Council are shortly being finalised in consultation with various State Health Ministers.

#### Pochampad Project

772. Shri E. Madhusudan Rao: Will the Minister of Irrigation and Power be pleased to state:

- (a) the progress so far made in the working of Pochampad Project; and
- (b) the total area that will be covered after the completion of the Project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The project is in the initial stages of construction. Work on camp buildings and approach roads is in progress.

(b) The project is likely to irrigate an area of 5.70 lakh acres on completion.

#### Shifting of Offices

773. Shri Harl Vishnu Kamath: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is proposed to shift any Central Government Office to Pachmarhi or Hoshangabad, Madhya Pradesh: and
  - (b) if so, the details thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). There is no proposal to shift any Central Government office to Pachmarhi or Hoshangabed in Madhya Pradesh.

#### Currency Nomenclature

774. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

- (a) whether it is proposed to drop the word "naya" from the description "naya paisa" relating to currency nomenclature;
  - (b) if so, from what date; and
  - (c) if not, the reasons therefor?

## The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes.

- (b) From the 1st of July 1964.
- (c) Does not arise.

#### Tawa Multi-purpose Project

775. Shri Hari Vishnu Kamath: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 2215 on the 19th September, 1963 and state:

- (a) whether the Madhya Pradesh Government have strongly pleaded for the acceleration of the work, on the Tawa Multi-purpose Project;
- (b) if so, whether the matter has been considered; and
  - (c) the result thereof?

#### The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). On account of considerable increase in the cost estimates of a number of irrigation projects in an advanced stage of construction in the State, such as Chambal and Hasdeo, which supplies water for a Power Project, claiming larger share of the outlay available for projects, only small outlay could be made avai'able for Tawa Project. Although the State Government had asked for additional funds for accelerating work project, on account financial stringency it has not been possible to make a larger outlay available so far. The matter is, however, being examined.

### कारलानों के दूरित पानी की निकासी

७७६. श्री कञ्जवाय : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के अनेक भागों श्रीर विशेष रूप से उत्तर प्रदेश, मध्य प्रदेश, राजस्थान और पंजाब में कारहानों का दूषित पानी या तो तालाबों के रूप में जमा कर दिया जाता है या छोट - श्रेटा नदियों में बहा दिया जाता है;

- (ख) क्या यह भी सच है कि ऐसे क्षेत्रों, जिन में ऐसे कारखाने स्थित हों. के निवासी बह पानी पीने से "हेरू" नामक रोग के शिकार होते हैं : ग्रीर
- (न) यदि हां, तो सरकार इस मामले में क्या कदम उठाने का विचार कर रही है ?

स्वास्य्य मंत्री (डा॰ सुशीला नायर) : (क) से (ग) तक. श्रपेक्षित सूचना एकत्र की जा रही है भौर उपलब्ध होने पर सभा-पटल पर रख दी जायेगी।

#### Searches made by Enforcement Directorate

- 777. Shri D. D. Mantri: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 109 on the 17th August, 1963 and state:
- (a) whether enquiries against the 18 business houses have since been completed; and
- (b) if so, the action taken against each Business House and each Director whose residence was also searched?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The cases are under investigation or adjudication and have not been decided so far.

#### Bombay Car Firm

- 778. Shri D. D. Mantri: Will Minister of Finance be pleased to refer to the repry given to Unstarred Question No. 2194 on the 19th September, 1963 and state:
- (a) whether the case relating to a Bombay car firm whose Bombay and Calcutta offices were searched by the Enforcement Directorate has been investigated; and

(b) if so, the findings thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Adjudication proceedings have been initiated against the firm by the Enforcement Directorate.

#### Engineering Firm at Kanpur

779. { Shri D. D. Mantri: Shri Daji:

Will the Minister of Finance be pleased to state:

- (a) whether the premises of an Engineering Firm at Kanpur were searched by Central Customs in November, 1963; and
- (b) if so, the details of the raids conducted and the arrests made, if any?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) 11 files containing various documents belonging to the firm were seized. Nobody was arrested.

#### Withdrawal of Savings

- 780. Shri Balkrishna Wasnik: Will the Minister of Finance be pleased to state:
- (a) whether the non-income tax paying depositors are facing difficulties to withdraw their compulsory savings deposits from the post offices; and
- (b) if so, the steps taken by Government to facilitate withdrawal of deposits?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No complaints have been received by Government.

(b) Does not arise. Instructions have, however, been issued to Deposit Offices to arrange for prompt receipt of applications payments on from the depositors.

#### 12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

EVICTION OF DISPLACED PERSONS FROM PURANA QILA

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, I call the attention of the Minister of Works, Housing and Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon: -

The recent forcible eviction of thousands of refugees from Purana Qila area without providing them proper and adequate alternative accommodation.

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): Sir, the statement is rather long; it runs into a little over three pages. So, would you like me to read it?

Mr. Speaker: It might be laid on the Table. [Placed in Library. See No. LT-1947/63]. I will give an opportunity to hon. Members for asking questions after they have read it.

Shri Hari Vishnu Kamath: When?

Mr. Speaker: At 5 o'clock in the evening.

Shri Hari Vishnu Kamath: Today? Because tomorrow I will not be here.

Mr. Speaker: Yes, today at 5 o'clock.

#### 12.20 hrs.

#### PAPERS LAID ON THE TABLE

The Minister of Finance (Shri T. T. Krishnamachari): I beg to on the Table a copy of Notification No. G.S.R. 1524 dated the 21st September, 1963 repealing the Compulsory Deposit (Employees) Scheme, 1963 under section 16 of the Compulsory Deposit Scheme Act, 1963. [Placed in Library. See No. LT-1948/63].

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table-

- (i) a copy of Notification No. G.S.R. 1659 dated the 19th October, 1963, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act. 1944. [Paced in Library. See No. LT-1949/63].
- (ii) a copy of each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960: -
  - (a) G.S.R. No. 1679 dated the 26th October, 1963.
  - (b) G.S.R. No. 1680 dated the 26th October, 1963.
  - (c) G.S.R. No. 1703 dated the 2nd November, 1963.
  - (d) G.S.R. No. 1704 dated the 2nd November, 1963.

[Placed in Library. See No. LT-1950/63].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:-
  - (a) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, publishing in Notification No. G.S.R. 1678 dated the 26th October, 1963.
  - (b) G.S.R. No. 1702 dated 2nd November, 1963.
  - (c) G.S.R. No. 1703 dated the 9th November, 1963,
  - (d) G.S.R. No. 1774 dated the 13th November, 1963
  - (e) G.S.R. No. 1775 dated the 13th November, 1963.

[Shri B. R. Bhagat]

- (f) G.S.R. No. 1776 dated the 13th November, 1963.
- (g) G.S.R. No. 1779 dated the 18th November, 1963

[Placed in Library. See No. LT-1951/63].

- (iv) a copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
  - (a) The Central Excise (Twenty-fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1763 dated the 16th November, 1963.
  - (b) The Central Excise (Twenty-sixth Amendment) Rules, 1963 published in Notification No. G.S.R. 1765 dated the 16th November, 1963.

[Placed in Library, See No. LT-1952/63].

12.21 hrs.

APPROPRIATION (RAILWAYS)
NO. 6 BILL\*

The Minister of Railways (Shri Dasappa): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

#### Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated

Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Dasappa: I introduce\$ the Bill.

#### BUSINESS ADVISORY COMMITTEE

TWENTY-FIRST REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move that this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963,

Mr. Speaker: The question is:

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963."

The motion was adopted.

12.22 hrs.

APPROPRIATION (NO. 5) BILL

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration.

The Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain

Published in the Gazette of India Extraordinary, Part II, Section 2, dated 28th November, 1963.

<sup>\$</sup>Introduced with the recommendation of the President.

<sup>\*\*</sup>Moved with the recommendation of the President.

1995 Appropriation AGRAHAYANA 7, 1885 (SAKA) Companies 1996 (No. 5) Bill (Amendment) Bill

further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration."

The motion was adopted.

Mr. Speaker: Now we shall take up clause by clause consideration of the Bill.

The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: Sir, I beg to move that the Bill be passed.

The Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

Mr. Speaker: Shri T. T. Krishna-machari.

Shri S. M. Banerjee (Kanpur): I find that the Companies (Amendment) Bill is coming up first. The other Bill—Drugs and Magic Remedies (Objectionable Advertisements) Bill—is still continuing. The normal practice is....

Mr. Speaker: But we had notified that this would be taken up today. My consent was also taken. We had to do it because it was necessary to take it up today.

Shri S. M. Banerjee: I understand the urgency that may be there that the Bill has to go to the Select Committee and they have to submit the report by the 9th December, 1963. Four hours have been allotted to this Bill. Supposing the Members take interest in this and they want an extension of time it will not be done. This will be hustled through.

Mr. Speaker: Why does he suppose that? It will not be hustled through.

Shri Bade (Khargone): Then the Drugs and Magic Remedies (Objectionable Advertisements) Bill will be taken up tomorrow?

Mr. Speaker: I cannot say that.

Shri Bade: Two hours have been allotted for that Bill.

Mr. Speaker: How can I say that? Shri T. T. Krishnamachari.

12.24 hrs.

COMPANIES (AMENDMENT) BILL

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move\*:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

Sir, this Bill is not a simple one though one provision, at any rate, cannot cause any controversy. It contains four important provisions. The first provision is for setting up of the tribunal for the removal of persons in management of companies on the basis of findings of the tribunals. The second provision is for the creation of a Board for the administration of the Company Law. The third set of provisions relate to conversion of loans and debentures into equities. The fourth provision is for the purpose of ensuring that investment by trusts in equities is not misused by the people who operate the trusts.

On the first and perhaps somewhat controversial subject of the setting up of a tribunal, I would like to say this that the primary object is to provide for the removal from office or of managerial authority in companies of per-

Moved with the recommendation of the President. 1540(Ai)LSD—5.

[Shri T. T. Krishnamachari]

sons who have been found to have given a sense of insecurity and lack of stability to the institution by the adoption of certain methods in the management of the company under their charge. And this has to be done even before the expiry of the term of office under which they have been appointed to that office by the shareholders.

It was while considering the report of the Vivian Bose Commission that the inadequacies of the present law, due to which persons who may be said to have acted in an undesirable way in corporate management could not be easily or fairly soon removed from positions of authority, came to light. To remedy the situation powers are being taken by Government to remove such persons from their directorship etc. in all companies after giving them a due hearing. In the manner these powers are used, it is of utmost importance to give to the public and to the parties affected a feeling that action taken under these powers is taken after careful consideration, the being arrived at imparconclusions tially without any prejudice or bias in favour of any person or any set of persons. While it is always the endeavour of 'the administration to follow this precept clearly, even so, the affected party is naturally bound to question these decisions on personal grounds. The remedy  $fo_r$ such a situation is to place the decision in the hands of a tribunal which has a judicial bias. It is, therefore proposed that before Government take any action in this regard, the tribunal will go into the facts of the case and record its findings.

The existing provisions in sections 397 and 398 of the Companies Act and the others that follow provide for the removal from office in a company of persons found to have been guilty of mismanagement in regard to the affairs of that company only. Section 274 disqualifies a person from

being appointed as the director of a company if he is convicted by a court for any offence involving moral turpitude and sentenced to imprisonment for a period of not less than six months, and section 336 provides for the vacation of the office of the managing agent of a company by a person who is convicted by a court in India. But under these sections, a conviction by a court is a prerequisite. It is well known how difficult and long-drawnout a process it is to secure a conviction even when a prima facie case is made out.

The procedure prescribed for effecting removal of such persons from positions of authority is that the Central Government, when they come into possession of certain facts which indicate that any person concerned with the management of the affairs of a company has been guilty of misdemeanour or negligence or default in the carrying out of his obligations and functions and in other circumstances stated in section 388B, would state the case against such a person and refer the same to the tribunal with the request that the tribunal may inquire into it and record their finding as to whether such a person is a fit proper person to hold the managerial office in a company. The tribunal will thereupon hear the case after giving due opportunities to the persons involved and record their findings. After receipt of the tribunal's findings to the effect that a person is not fit and proper, the Central Government will issue to that person a show-causenotice asking him to show cause why he should not be removed from his position of authority. Naturally, on receipt of such a notice, a person may make a representation. But he shall not raise any matter before Government if such a matter has been decided by the Tribunal or by the Court on appeal. Then follows action by Government after hearing representation. The Central Government may pass orders removing such a person from office for a period of five years.

Shri Tyagi (Dehra Dun): Removal will essentially be after the Tribunal's verdict.

Shri T. T. Krishnamachari: Yes. There is nothing arbitrary about it. The Tribunal will have to go into it and if it finds that there is no case at all, the Government will have to follow other proceedings and go to a court, if need be, or not follow anything at all, and drop the case.

The tribunal will consist of persons who are well-versed in the field of law, accountancy and company management. Ordinarily it is expected, and it is also my wish, that a High Court Judge be the Chairman of the Tribunal. All the functions of might be discharged by Tribunal Benches constituted by the Chairman from amongst members. The Tribunal has been given powers to regulate its own procedure and the procedure of its Benches in all matters concerning the discharge of these functions. To enable the Tribunal to dispose of any application made by the Central Government, in this regard, the Tribunal is being vested with the powers of a court under the Civil Procedure Code in respect of various such as inspection, enforcing attendance of witnesses, compelling producation of documents, examining witnesses on oath etc. It is also being given the power to authorise by its warrant a police officer above the rank of a constable to enter a place and search and seize any document found therein. Every proceeding before the Tribunal will be deemed to be a criminal proceeding within the meaning of sections 193 and 228 of the IPC and for the purpose of section 196 of that Code.

Where a person feels aggrieved with the order of the Tribunal, he can appeal against this order to the High Court within whose jurisdiction it has held its proceeding on points of law and arising out of the findings of

the Tribunal. This disposes of what I consider to be, or probably what I expect hon. Members consider to be, the most provocative part of this Bill. I do not propose to go further into this matter, though I could perhaps elaborate. I will really sum up and say that the main points in regard to this consideration are that provision is being introduced in law to deal swiftly and effectively with management of companies where the behaviour of the officers has been found to be not Such persons, even if they have committed such anti-social acts in respect of one company only under their management, will be debarred from being employed by other companies. The affected persons will be given an opportunity of a fair hearing before the Tribunal. An person will also have the right appeal to the High Court, and before removing a person from office, the Central Government will give him due notice to explain his position and make representation. Minority shareholders, who have now to go to the High Court under sections 397|398 when they feel that their ted by the conduct of the management, will have a less expensive and less cumbersome method of dealing with this matter and getting quicker relief by filling and application before the Tribunal.

The second proposal is somewhat, I should think, an innocuous one. The Company Law Administration been managed as a department with a Secretary. At the time the original amendment of the company law was undertaken about eight years ago, there was a question of a statutory commission or a statutory board but on further consideration Government had suggested, and the House approved it, that this was not necessary. Recently it has been felt that the administration of the company law should be carried on in the same manner as other administrative organisations in Government, particularly in the Finance Ministry, by means of a Board. The Finance Ministry has experience of boards functioning with regard to revenue matters where quasi-judicial powers are exerised by them, and it is felt that it will be better for two or more persons to deal with these matters than one person only. Naturally, policy considerations will come before the Secretary to Government, and it is the practice in the Finance Ministry that these considerations are disposed of not by one, but by more than one Secretary who deals with general economic policy.

The board will also facilitate some additional work that the Company Law Administration might undertake. without prejudice to its own duties, namely the question of control of stoc exchanges. It is now being done by one Controller outside the Com-Law Administration. The Administration itself is quite competent to deal with this matter, with one person to direct it from the top. So, all these matters of convenience have made Government bring forward a proposal that the company law should be administered by a board of not more than five persons, with a Chairman and that it should carry out the work delegated to it by Government. As I said, policy matters will be considered at a higher level where necessary; otherwise, the board will be fairly free to carry on the duties that have been delegated to it. That is one of the proposals here.

**Shri Tyagi:** Totally delegated, that means to say Government cannot interfere?

Shri T. T. Krishnamachari: The authority that delegates power has always got the reserve power. In fact, when the Bill is taken up for consideration, I propose to submit to the House that the word "entrusted", which might raise some doubts, might be changed to "delegated".

There are two other provisions which, I am told, have attracted some

attention. One is: under section 81 of the Companies Act, a company under an obligation, when it proposes to issue further capital, to offer such capital to its own shareholders. If any variation is to be made, it is to be made by means of a meeting of the shareholders. In regard to debenture stock or loans which are convertible into shares at the option of the debenture holders or lenders, this restriction will not apply, if the terms of issue of such debenture or loan include a term for conversion of the loan into shares-that is, what is called convertible stock-and this has to be approved by the shareholders. While this position may be sound in regard to joint stock companies that come into the market for issue of convertible debentures or convertible loans. slightly different is the case of financial organisations which would like to take convertible stock for advancing loans instead of making a straight loan or taking debentures. In the International Finance Corporation, which is an adjunct of the Bank, invariably puts in a condition that their loans enable them, under certain circumstances, to convert part of the loan into shares. But a group of shareholders, for reasons of their own, can withhold the passing of a special resolution and thwart the efforts of the management to obtain the loan as convertible stock from recognised financial institutions like the ICICI, IFC and international financing bodies like the Commonwealth Development and Finance Corporation and the International Finance Corporation. Therefore, the attitude of the minority stockholders might impede the flow of funds for industrial development.

In fact, I would like to remind the House that as early as 1952-53, when I had the privilege of being in charge of Commerce and Industry in this Government, we had to amalgamate by law two steel companies now called the Indian Iron and Steel Co. Because, the shareholders did not like to amalgamate. If we had not done so, that

industry which is now producing a million ingot tons of steel in a very efficient way could never have functioned. It was done after the recommendation of the Tariff Commission that they should be amalgamated. So, Government's action in this regard is not always to the detriment of the company or of the shareholders. This fact has got to be borne in mind while considering the particular provision. In the opinion of Government when it lends money to joint stock enterprises such loan is, in the context of the present thinking, capable of being converted into equity capital.

Shri Tyagi: Non-violent method of converting private sector; very good.

Pro-Shri T. T. Krishnamachari: gressive thinking is generally not for outright loans by Government to private enterprise. It is felt that Government should have a right, where it is necessary and desirable, to convert its loans into participating capital and the provision here will enable Government to do so. It is, therefore, being provided that the issue of convertible stock to Government other financial, organisations can be made by companies when the terms of the conversion are included in the loan agreement or loan debentures and have been approved by the Central Government. Where loans have been made or are going to be made by Government to joint stock companies even if such loan agreements do not provide expressly or explicitly for such conversion, Government should have the right to direct such conversion of such loans on terms which are fair and equitable. Where such terms are not acceptable to the company, the right of appeal is being provided to High Court in regard to the terms of conversion.

I do not propose to labour this point further. I will come to the last point, namely, voting rights of trusts. While Government have no intention to interfere with the position of trusts' equities, it has often happened that certain types of trusts hold large

amounts of equities and the people who are in management of these trusts use those equities for the purpose of Various provisions having control. that we have in regard to limiting the amount of control by excessive accretion of equity capital in the hands of any single group of persons are all defeated by the fact that these shares are held by trusts undoubtedly intended for good purposes but incidentally being used for the purpose of keeping their control over the company. I have no intention to labour this point because it is clear. In fact, my hon, friend Shri Tyagi, as Chairman of the Direct Taxes Administration Enquiry Committee has drawn attention to this fact of trust funds being invested and utilised for furthering donor's business interests. The provision now is that in the case of such trusts where the clear intention is known-it is not overall charitable or educational trusts-Government if it so desires may appoint a person to exercise the voting rights in order to safeguard trust's rights attached such shares and the trustees shall not exercise their voting rights. amendment exempts genuine created for safeguarding family interests or charitable or educational trusts and where the amounts invested in the shares of any single company by trust exceeds one lakh of rupees, the operation of the law comes in.

Shri Prabhat Kar (Hooghly): How will you differentiate?

Shri T. T. Krishnamachari: The differentiation is mentioned the An officer appointed by Bill itself. the Central Government would entitled to receive all book; notices of the meetings, copies of the resolutions and accounts and documents as if he was a member of the company and he will use his proxy for the benefit of the company's general interest rather than for the benefit of any particular individual concerns.

Apart from these four main provisions, the Bill also seeks to introduce

## [Shri T. T. Krishnamachari]

a concept of public interest. Under those provisions of Companies Act where minority shareholders or the Central Government have been given powers to apply to the court for prevention of oppression or mismanagement by the provision of the amending Bill, it will now be possible for the Central Government to move Court under sections 397 and 398 of the Companies Act or to take action to appoint two directors under section 408, sou motu on grounds of public interest, ond not merely where company's affairs are being conducted in a manner prejudical to the interest of shareholders.

Members may want to know why this Bill does not seek to implement the recommendations of the Bose Committee or the Daphtari-Shastri Committee for amendment of the Companies Act. The reason that the Bill is a short one providing for matters which are of an urgent nature and Government do not want the progress to be held up or delayed by including too many provisions in Those recommendations will be it. duly incorporated in a comprehensive document and an amendment will be placed before this House, I presume, in the next session. In that Bill we will endeavour not only to block the existing loopholes but to satisfy the desire to simplify the law relating to joint stock companies and make more comprehensive.

I will say, Sir, a few words if I am permitted by way of some general remarks. As I said, we see in the Press some comments; some comments are favourable; some are unfavourable. It is likely that issues may be raised on matters which are not wholly germane to this Bill. I would like to say that while I have no intention at the moment of making any statement on behalf of Government on economic policy, the point to be underlined is that we have, the Government have, certain responsibilities which have to be undertaken not only because of the

policy to which we are wedded, namely, for bringing into being an economy which is self-generating but one which will make life for everyone in this country something worth living. That is the major objective. We call it a socialist economic pattern that is to be produced.

Shri Daji (Indore): A new definition of socialism.

Shri T. T. Krishnamachari: I am not going to controvert the hon. Member's statement; he belongs to a different school and his bible is different from mine though I know what his bible is and he does not know what is mine.

While we have to undertake these measures, we have to undertake similar measures not so much for putting a check on growth but more for safeguarding the basic factors necessary; there is nothing done to prevent growth. The private sector might say that this is one other chain forged around them. But one thing is quite clear. The private sector has operate within the framework of the economic structure that we are contemplating. Hon. Members will have opportunities before long to consider the mid-term appraisal of the Planning Commission which will be placed before the House; it significantly says that the growth has been slow. fact in this document which has been sent to us by the World Bank in which they make an appraisal of the economic position in this country, certain factors are pinpointed. Nobody can say that the World Bank is unfavourable to the private sector. While the World Bank is not unfavourable to the private sector, it has also certain obligations, namely, there should be economic development all round and the life of the individual has to be made something which is worth living. Speaking about one industry namely, the textile industry, the World Bank report says that the industry itself is primarily to blame for the delays in

carrying out modernisation schemes, and for having paid insufficient attention to ploughing back the profits to reinvestment. Of course, they say that modernisation of the Indian textile industry is a formidable undertaking; the dimension of it is Rs. 800 crores. Whether it is textile industry or the woollen industry or even jute for that matter, they do mention substantial sums which have not been utilised. Today, the position of the textile industry is such that modernisation 15 big problem. becoming a very means a lot of capital necessary for that purpose. Even more necessary is for us to find out the capital making the machinery for the purpose of modernisation. I have been told by the World Wool Federation people that at least a sum of Rs. 12 crores will have to be invested in the woollen industry in order to make it efficient. That means again the modernisation plant. It is so in gard to the jute industry. Therefore, like Ι to would in short that the particular proposals. I have made should be read in the context of the Government's desire to enlarge the scope of assistance to the private sector in so far as they are in the management of certain sets of industries, and the development of those industries to which priority is assigned by our Plan.

In the absence of the powers that we are now seeking to assume, it would not be possible for Government or the public sector undertakings to play a constructive role in the development of the private sector, and at the same time, to achieve the ends that we have in view. Therefore, industrial development is no longer the privilege of any particular section in this country. It is no longer a question of adding a few crores of investment to this industry or that industry. It is a question primarily of investment of crores of rupees, hundreds of them, in basic industries on which alone we can rely for fulfilling our aspirations for an economically independent and self-reliant India. Therefore, objective of this measure is to make

us lend enough money for the private sector where we are to grow, to develop, to modernise with their industries and become efficient, because we do not subscribe to the theory that they should not be helped, for, after all, there is only one sector in the courtry, and that is the national sector. Every individual in this country owns every bit of property that belongs to the State and to individuals also, and that should be used for the betterment of the individual in this coun-Having this in view, we have framed these provisions so that Government can come forward perhaps in a bigger way to help the industrics to grow. And we cannot do that unless the monies of the people of this country are safeguarded, unless know that the money is going to be used for proper purposes and any expenditure contributes to growth. That, Sir, is my justification for introducing this Bill before the House.

Sir, I move.

## Mr. Speaker: Motion moved:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

I find there is an amendment by Shri Morarka. He may move his amendment.

Shri Daji: Before he moves his amendment. I want to raise a point of order, and await your ruling which you, in your wisdom, may be pleased to give. I would like to know whether the Rules of Procedure permit that a Bill which has been duced and which has been discussed can be suspended and a fresh Bill be taken up for consideration. Yesterday, one Bill was discussed on the floor of the House, and can we cut across and introduce new Bill? I do not know of rule which permits that That was being discussed, and we now cut across and discuss another Bill.

Mr. Speaker: The House is supreme and if the Minister gives notice we can take it up. I do not know what difficulty there is. Shri Hari Vishnu Kamath (noshangabad): As far as I am aware—I am open to correction—when a Resolution or a Bill has been part-discussed, a formal motion has to be moved by the Member or the Minister concerned to the effect that the debate on that subject might be adjourned, and only then another Bill can be taken up, and not otherwise. There is no such motion as far as I am aware.

Mr. Speaker: I do not think that has been the rule, that first we must postpone the discussion by a formal motion to that effect and then only take another Bill. There have been instances where, when a Bill has been part-discussed and the debate had not been completed and something important had come up, we took it up. We can do that, and there is no harm in it. Anyway, I shall loo into it and find out.

Shri Tyagi: In such cases perhaps the House could be taken into confidence, and the consent of the House might be obtained by the Speaker.

Shri Daji: May I submit that when we were discussing the Bill about Land Acquisition or Compulsory Deposit Scheme, it was sought to be postponed, and we went through all the rulings, and found that the only procedure permitted was a formal motion for postponement to a future date should be made, and only then we could take the other subject.

Mr. Speaker: That might have been the desire of the Minister at that time.

Shri Daji: Not the Minister. Shri A. P. Jain and myself tried to get a postonement of that discussion for getting the Attorney-General's opinion, and you were pleased to rule that it could be obtained. Here, a fresh Bill is being taken up, without a motion for postponement of the discussion on the other Bill.

Mr. Speaker: Every decision that is taken or a ruling that is given applies to the circumstances that exist at that particular moment. That was under discussion that day; we were proceeding with that, and some objections were taken that we must have the opinion of the Attorney-General. When that was the point, certainly I said that it might be done by a formal motion that further discussion might be postponed.

Shri A. P. Jain (Tumkur): May I say a word about it? At the time when you gave the ruling, the main argument was that there cannot be two motions before the House at a time, and therefore you said that before the second motion was taken up there must be a formal decision about the postponement of the first namely, that the discussion of the first motion be adjourned. I that analogy applies to this case also. If there is already a motion under discussion before the House, second motion can come up only when the first motion has been formally adjourned.

Mr. Speaker: I shall get the record and decide as to what should be done.

Shri Hari Vishnu Kamath: I submit the same rule-I hope you will agree-should apply to the Treasury Benches as well as the private Mem-I recollect a resolution in the provisional Parliament which I had moved with regard to the destitute political sufferers and it was partdiscussed. Some friends in the Congress Party wanted that the Resolution should be taken up. Then, the then Speaker or the Speaker ruled that it could not be done unless there was a motion that discussion on the Resolution be adjourned, and that only then the next one could be taken up.

Mr. Speaker: I have asked for the papers. Let me consult and then I will see what should be done. I am

reminded of some such words as have been quoted by Shri A. P. Jain. Shri Morarka will now move his amendment.

Shri Morarka (Jhunjhunu): Sir, I beg to move:

That the Bill be referred to a Select Committee consisting of 18 members, namely:

Shri S. V. Krishmamoorthy Rao, Shri Ramchandra Vithal Bade. Shri S. Shri Sachindra Borooah, nath Barua, Shri P. C. Borooah, Shri Sachindra Chaudhuri, Shri Gupta, Shri R. K. Khadilkar, Shri T. T. Krishna-Shrimati machari. Lakshmi Kanthamma, Shri M. R. Masani, Shri P. Muthiah, Shri C. R. Raja, Sidheshwar Prasad, Shri Shri G. G. Swell. Mahavir Tyagi, Shri Amar Nath Vidyalankar and Shri R. R. Morarka,

with instructions to report by the 9th December, 1963.

This Bill, the consideration of which was moved by the hon. Finance Minister just now is not so simple, and more so, it is not so non-controversial, as the hon. Finance Minister has said. I agree that most of the provisions—three out of the four—are non-controversial, but the one concerning the constitution of the tribunal is a very important and a very novel provision, and it requires a careful scrutiny at the hands of this House.

It is said that this Bill is introduced because of the experience of the Vivian Bose Commission. The Vivian Bose Commission itself was a special tribunal and it was not the bench of an usual High Court or any other court. Even though it was a special tribunal, still it took that much time. Time is, no doubt an important factor and in certain cases expeditiousness is very essential. But

I submit that expeditiousness and quickness of justice cannot be second at the cost of fundamental principles of natural justice. The hon. Minister said that he is going to constitute a tribinal consisting of members, the Chairman of whom would be a man with a judicial bias—either a High Court Judge or a retired High Court Judge or a person fit to be a High Court Judge. The other members of the tribunal would be persons experienced in matters of accountancy and business management. That is the proposed tribunal.

#### 13 hrs.

What are the actual powers given to this tribunal under this Bill? A tribunal so constituted can dispose of the work by constituting itself into different benches. Each bench consist of one or more members out of the tribunal constituted by hon Finance Minister It is quite possible that the tribunal may consist of a member who is an expert matters of accountancy or who is expert in business management. Can a person who is an expert in matters of accountancy dispense justice to the person aggrieved, who comes before the tribunal? The functions of this tribunal are powers now conferred on a High Court or District Court would be exercised by this tribunal. When those functions are entrusted to this tribunal, the High Court or other courts will not interfere. Sir, this is a vital matter which concerns the fundamental right of the citizens want your attention. By submitting the Bill to a Select Committee. I want to know whether the Select Committe would have a right to examine certain other matters also not caused by the provisions in the Bill

I was saying that the functions of the tribunal are those which are performed today by the High Courts and District Courts. If you kindly look at section 10 of the existing Companies Act, you will find that those [Shri Morarka]

powers are given to the High Court and only certain powers are given to the District Court. The distinction was clearly made that certain powers would be exercisable by the High Court only and not even by the District Court. The District Judge is undoubtedly a peson with a bigger judicial bias and a bigger judicial mind than a person who is an expert in matters of accountancy or business management. Section 10 of the existing Act reads thus:

- "(1) The Court having jurisdiction under this Act shall be—
  - (a) The High Court having jurisdiction in relation to the place at which the register-red office of the company concerned is situate, except to the extent to which jurisdiction has been conferred on any District Court or District Courts subordinate to that High Court in pursuance of sub-section (2); and
  - (b) where jurisdiction has been so conferred, the District Court in regard to matters falling within the scope of the jurisdiction conferred, in respect of companies having their registered offices in the district.
- (2) The Central Government may, by notification in the Official Gazette and subject to such restrictions, limitations and conditions as it thinks fit, empower any District Court to exercise all or any of the jurisdiction conferred by this Act upon the Court, not being the jurisdiction conferred—
  - (a) in respect of companies generally, by sections 237, 391, 394 and 397 to 407, both inclusive.".

The point to remeber is that even while conferring jurisdiction on the

District Court, the Parliament careful not to confer that jurisdiction in respect of certain sections. Here I am particularly concerned with the of sections 397 to 407. provisions Parliament felt that these powers or jurisdiction in respect of these sections must ebe exercised exclusively by the High Court and not even by the District Court. Now that jurisdiction is being sought to be conferred on this tribunal which can consist of a single member who may be a person having expert knowledge in accountancy or business management. That is not all.

There is no appeal over the findings of the tribunal, except on question of law. On a question fact, the tribunal's verdict would be final. That was not so in the case of High Courts. There, the whole matter was appealable to the Supreme Court. I do not know why such What is drastic powers are taken. the safety of a person whose case is submitted to the tribunal? If by error-it may not be deliberatethe tribunal finds that the person is unfit to conduct the affairs of a company, for 5 years he is disqualified. It is a serious matter. It is not a question of rupees, annas, pies, but a question of permanent disqualification incurring a stigma in one's career. In such a case, one cannot be at the mercy of a person who is an expert in matters of accountancy.

Let me invite your attention to some provisions of this Bill. First of all, I would refer to clause 8 which seeks to introduce a new section which says "Where in opinion of the Central Government, there are curcumstances ting...." etc. Before I go further, let me make one point clear. phrase began by saying "Where the Central Government is convinced.." Then it came down to "Where the Central Government have reasons to believe....". Then it came down further to "Where the Central Government is of opinion...." Now it

says "Where there are circumstances suggesting.." I want to point out how the responsibility of the Government is watered down, while on the other hand my right to go to the court-to go to the High which is certainly not a creation of myself or of any interested partyis being taken away. It is not a question of conferring any favour on me. My fundamental right of going to the court, when you are charging me with something, is being deprived and I am asked to be judged by persons expert in matters of accountancy I submit that this is depriving me of my fundamental right to seek justice.

## Clause 8 says:

"(a) that any person concerned in the conduct and management of the affairs of a company is or has been in connection therewith guilty of fraud, misfeasance, negligence or default....."

Fraud and misfeasance, I understand. But what about negligence and default? If I do not file my annual balance-sheet with the registrar in time I commit a default. If I do not pay the call money in time I commit a default. If I do not file the returns of directorship I commit a default. Therefore, on all these grounds am I to be taken to the tribunal, and is the tribunal free to say I am not a fit person to hold office in the management? I think a distinction should be made between a serious offence, between a default which amounts to an offence and the trivial day to day routine matters.

An Hon. Member: Technical offences.

Shri Morarka: Yes, technical offences, as my hon, friend puts it. There are 639 sections in the Company Law. It is more than possible that many of the government companies and the officials there have committed such defaults. Are they going to be produced before this tribunal, and are they going to be judged by them?

Then, take (b). It says:

"(b) that the business of a company is not or has not been conducted and managed by such person in accordance with sound business principles or prudent commercial practices; or".

Who is to judge that? What "sound business principle"? What is "prudent commercial practice"? Is that to be judged by this tribunal, the expert in accountancy? This accoun tant, wherever you may put him, is bound to have mentality of finding fault. I am not saying this just to win a debating point. You have the analogy of the Income-tax Tribunal. In every Income-tax Tribunal, along with the accountant member they necessarily put a law member, and that law member invariably is the chairman of the Tribunal. There the consequences are not so serious. There a person is not debarred or disqualified for five years from doing any business.

Shri Tyagi: Benefit of doubt is given.

Shri Morarka: To whom?

Shri Tyagi: To the accused.

Shri Morarka: Now, take (c). It says:

"that a company is or has been conducted and managed by such person in a manner which is likely to cause, or has caused, serious injury or damage to the interest of the trade, industry or business to which such company pertains; or"

I agree that this is a proper and valid ground on which a matter could be referred to a tribunal. If anything, if any activity of a company injures the general trade of the country or public interest, surely it is a fit case to be sent to the tribunal.

Then I come to (d). It says:

"that the business of a company is or has been conducted and managed by such person

[Shri Morarka]

intent to defraud its creditors, members or any other persons or otherwise for a fraudulent unlawful purpose or in a manner prejudicial to public interest,...."

Companies

Now, Sir, what is a "public interest"? Take, for example, the case of a company which is carrying on the mining operation in a mine. It has a lease for five years. The interest of the company or the shareholders requires that the mine should be worked properly and intensely and as much ore as possible must be taken out, whereas the public interest may require that there should be conservation of resources, that there should be no slaughtering of the mine tnat there should be certain rules and obsreved There regulations are many cases where there could be legitimate conflict between the interest of the company or the interest of the shareholders on the one hand and the public interest on the other. I agree that the affairs of the company should be conducted in the larger public interest. But, then, what is the guarantee that I would not be hauled up for not carrying on the business according to sound business principles and prudent commercial practice?

Therefore, my point is this, that all these various grounds on which I am going to be sent to the tribunal to be judged and get a vedict are some of them at any rate rather trivial and some of them are inconsistent with the interest of the company. In any case, the constitution of the tribunal leaves much to be desired. The tribunal should not consist of less than three members at least one of whom must be a person of the status of a High Court judge. Then, the decision the tribunal should be appealable not only on a question of law but also on a question of fact.

An Hon. Member: Appealable to whom?

Shri Morarka: Appealable to the Supreme Court, if you like, or appealable to the High Court, but certainly not appealable to another branch of the same tribunal

On this point may I say, no case has been made out either in the Statement of Objects and Reasons or in the speech which the hon. Finance Minister was pleased to deliver here, that for want of this provision and due to delay many cases have suffered. All the matters which Vivian Bose Commission examined in detail related to the period 1956. In 1956, we had a major amendment of the Company Law. entire Company Law was re-written then. Then the hon. Finance Minister who was then in charge of this Department appointed another committee known as the Shastri mittee. On the basis of the report of that Shastri Committee the Act was again amended in 1960. Now the hon. Finance Minister says that another major amendment is coming in the next session. If that is so, why not have the whole amendment at one time? What is the necessary constituting this tribunal with such wide powers, in such an unsatisfactory manner and in such a great hurry? It betrays one thing. Bill, you would be surprised to know, does not impose any additional duty or obligation on the company management. Let us be clear about it. It does not require any more duty or obligation to be performed by directors, managers, managing agents or managing directors or anybody of that type. It mainly does only one thing. That is it deprives the High Courts of certain rights and it vests those rights in a tribunal.

Why is there this distrust in the High Courts? If you say that the High Courts take too much of time, surely a way could be found but by Company Law constituting special Benches in the High Courts. I believe in some of the High Courts there are Company Law Judges dealing

with only company matters. Any other remedy for the expeditious disposal of company matters could have been devised. Why should we give up the regular machinery that exists in this country for dispensing justice? Why should we have this ad hoc tribunal? Would it not be possible for any ministry which decides something should be outside the purview of the Supreme Court or the High Court to constitute a tribunal for the administration of a particular Act and say that no appeal shall lie with the courts, even on a matter of law leave alone a matter of fact, that the verdict of that tribunal shall be final? Is this a healthy thing. I ask. Is this a healthy practice to curb the powers of the Supreme Court and the High Courts and giving those powers to the executive to constitute a tribunal and have the matters adjudicated by the tribunal and those things non-appealable?

Sir, there are a few other points in connection with this tribunal. The tribunal has powers or is being given powers is to remove a disqualification imposed on a person under 203. But the tribunal is not given the power to remove a disqualification which would be imposed by the Government in pursuance of the findings of the tribunal. If a tribunal finds that a person is not a fit person and the Government, on that finding, imposes a disqualification of years,-I do not think the Government, under the existing provision, can impose a lesser disqualificationit will remain. This tribunal has no power to remove that disqualification. The findings of the High Court could be changed by this tribunal, but the findings of the executive, the Government, could not be changed. I think it is a pitiable lacuna which should be removed.

Shri T. T. Krishnamachari: There is an appeal to the High Court.

Shri Morarka: It is only on a question of law. Assuming for a moment there is no question of law involved, what happens?

Then I come to another point. The new provision which the hon. Minister is incorporating in the Act by section 153A, sub-clause (3), reads as follows:

"Is a trustee contravenes any provision of this section or makes any statement in the declaration which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to three years and also with fine."

So, imprisonment is compulsory and it may extend up to a period of three years. A person failing to supply information, or make disclosures, becomes guilty according to this scheme. This power to judge him could be conferred on the tribunal. In other words, the tribunal would be in a position to sentence a person term of imprisonment extending up to three years, and that tribunal may consist of a person who is an expert in the methods of accountancy. think this is a very very radical departure and I think you are placing the entire matter in the hands of people who, to say the least, are not competent to decide matters involving personal liberty, freedom, security of the people etc.

Then, may I invite your attention to some other sections in the existing Sections 397 to 407 are irecluded in Chapter VI and the scheme is that whenever a shareholder, or & group of them, allege that the affairs of the company are conducted in a manner oppressive to the minority. certain remedies are provided. Similarly, when mismanagement is alleged, other remedies are provided. But the remedy is to go to the High Court, and for that not less than 10 per cent of the shareholding is required. This qualification is only to prevent frivolous applications by a few disgruntled shareholders. The

## [Shri Morarka]

scheme also provides for a notice to be given to Government etc. Section 401 gives Government the power to refer such cases to the High Court suo motu. Sections 397 and 398 refer to the powers of the shareholders and section 401 refers to the power of the Government to refer to the Court. But the deciding authority in both the cases is the High Court. Under the new scheme, the deciding authority would be the tribunal. Government creates a tribunal, appoints different persons to it, and the Government itself, without anybody's complaint, suo motu refers the matter to the teribunal under section 401. Under such circumstances, it would be very embarrassing for the tribunal, particularly when it consists of only one person, an expert in accountancy or business management, to take a judicial view of the whole case. The Government's own powers in such cases are contained in sections 408 and 409, which are different and are contained in a different chapter altogether.

On the one hand, there is a demand for separation of judiciary from the executive and, on the other hand, we find that the judicial functions are more and more taken over and concentrated in the hands of the executive. I hope the hon. Finance Minister would give very careful consideration to these points and would get the whole matter re-examined in the light of some of the difficulties which I have ventured to submit here.

Then, section 388E curbs the right of appeal. What I cannot understand  $i_S$  why there is duplication of this provision. Of course, it is only a drafting point. This is a mere duplication of section 10D, which says:

"(1) Save as otherwise provided in this Act, an appeal shall lie only on questions of law arising out of any decision, finding or order of the Tribunal to the High Court having jurisdiction in relation to the place at which the registered

- office of the company concerned is situate.
- (2) Every such appeal shall be heard by a Bench of not less than two Judges of the High Court.
- (3) Every such appeal shall be filed within the period of sixty days from the date of the decision, finding or order of the Tribunal:

Provided that the appeal may be admitted after the expiry of the aforesaid period if the appellant satisfies the High Court that he had sufficient cause for not preferring the appeal within that period.".

Now, section 388E appears on page 9 of the Bill.

Mr. Speaker: The hon. Member is moving an amendment for reference of the Bill to the Select Committee. So, he need not take all the minutest details of the clauses at this stage.

Shri Prabhat Kar: It is rather a request to the Finance Minister to withdraw this Bill, instead of referring it to the Select Committee.

Mr. Speaker: The motion is for reference to the Select Committee. So, the stress should be on the point that there are so many aspects to be considered in detail which canot be done in the House and so they should be considered by a Committee to be appointed by the House.

Shri Morarka: Sir, I am trying to say why this Bill should be referred to a Select Committee and what are the points which the Select Committee should look into.

Shri Indrajit Gupta (Calcutta South West): Terms of reference.

Mr. Speaker: That is all right. In a broad way, he can give his suggestions, but he need not go into the minutest details. That was my point. In a summary way he can suggest that

such and such clauses should be gone into further because the effects of such provisions are such and such.

Shri Morarka: The point is that the provisions which are contained in the Bill require careful consideration and scrutiny, particularly the provisions relating to the constitution of the tribunal

Mr. Speaker: There is one thing which I want to mention. In the beginning of his speech, he drew my attention and said that I should give a direction to the Select Committee that it should go into some other clauses also.

Shri Morarka: I am coming to that.

Mr. Speaker: But he has not sent a motion to that effect. It should be done by moving an amendment that the Select Committee should be authorised to go into some other provisions. It cannot be done by my direction. It should be by a regular motion, by an amendment.

Shri Morarka: With great respect, I want to submit that the Speaker generally gives directions, if he is satisfied, that the Select Committee should go beyond the scope of the Bill and examine certain other provisions and for that no particular amendment is needed. At the time of referring the Code of Criminal Procedure (Amendment) Bill to the Select Committee, though no notice of amendment was given by any member, Sir, your illustrious predecessor gave directions to the Committee to go into some other provisions.

Mr. Speaker: I am speaking from my personal experience. I was once required to move a motion that the Select Committee should go into some other provisions also.

Shri Morarka: May I submit that both the procedures are right? An hon. Member may move an amendment, if he likes; if he does not move an amendment, the Speaker can give a direction.

Mr. Speaker: I am afraid, it is not so. I do not think he is correct. Which precedent is he referring to?

Shri Morarka: In connection with the amendment of the Code of Criminal Procedure:

Mr. Speaker: So far as I can recollect, it is only the House that can give a direction.

Shri Morarka: Yes; but what I am venturing to submit is that there was no amendment moved by any hon. Member. The feeling was aired here and the hon. Speaker, while committing the Bill to the Select Committee, got the sense of the House and gave those directions. May be, when you hear those few points which I have to submit, you may be inclined to give those directions.

My point is that no additional obligation is cast on the management; no restriction is put on the management in any way. If the hon. Minister really wants to improve the company management and if there is one thing which the Vivian Bose Commission disclosed very clearly, it was that some people got away with corporate money huge funds. Because of certain factors, such as, the law of limitation etc., it is not possible to get back that money. My submission at that time was-and I repeat thatthat you must make a provision in the Companies Act or anywhere else. wherever you like, that in such cases which border on the lines of fraud, misappropriation, breach of trust etc., and yet do not amount to fraud, misappropriation or breach of trust, and where the liability is purely civil, the Government must have the power to recover the money from anybody who has got it irrespective of the law of limitation.

[Shri Morarka]

The second point which the hon. Finance Minister could have accepted with great advantage in order to improve the management or the life of the corporate sector is to make the provisions of section 264 mandatory. Section 264 permits proportional representation on the Board of a company. One independent director on the Board of a company is much more helpful and useful than the 640 sections of the company law. point was made earlier in 1954-55 and it was repeated often; thereafter but provision as embodied in section 264 is only permissive. It is only optional, I think, even if the Government is not willing to give a trial or to take any risk of making the provision mandatory and compulsory for all the companies, for some section of the companies, that is, the private companies, financing companies or any such type of companies, this provision should be made compulsory and a trial should be given. I think, an independent director on the Board acts more as a restraining power. It tones up the administration and management of a company better than anybody else.

Another important point which, I think, the hon. Finance Minister could consider with advantage is this. While we are all wedded to the principle of freedom of the press, that is, press should have full freedom, yet I think the time has come when people owning newspapers and press should not be allowed to own other industries in the country. It exercises an influence and I do not mind saying it that it exercises a unhealthy influence not only over the Government and the Ministers but everywhere else also. People dare not take action against some of the companies because the owners, directors and the chairman of those companies are newspaper proprietors. If you want a healthy development of both the press and the corporate sector, then just as you have imposed certain restriction on bank

directors becoming directors of other banks etc., you must also provide some sort of a check or embargo on persons owning, controlling and managing newspapers and press

Shri Tyagi: Or becoming Members of Parliament.

Shri Morarka: My hon. friend is quite right. If a person is a Member of Parliament and if he is also a director, manager etc., of companies, certainly he exercises a very unhealthy influence. My hon, friend knows the provisions of the Representation of the People Act which, in so many words, debars a Member of Parliament and disqualifies him if he enters into any type of a contract or arrangement even if he is remotely connected, even if he is a shareholder.

Some Hon. Members: Not shareholder.

Mr. Speaker: Not shareholders, only director.

Shri Morarka: A shareholder of a private company.

Shri Tyagi: If your wife is there, that does not matter.

Mr. Speaker: Do not bring in the wives.

Shri Raghunath Singh (Varanasi): Yes, that is very bad.

Mr. Speaker: Parlicularly Shri Tyagi should not bring in wives of others.

Shri Daji: Shri Tyagi can conveniently bring in wives.

Mr. Speaker: Because he has none of his own. However, the hon. Member has taken enough time. Now he should try to conclude.

Shri Morarka: Prescribe whatever rules which satisfy Shri Tyagi; I have no objection, but I hope, Shri Tyagi has no objection to my suggestion. If he has no objection, my suggestion is that so far as the press lords are concerned, they should be disqualified from becoming directors, managers etc. of or from owning and controlling any other industry. This is not in any way curbing the freedom of the press but this would be a real constructive step towards improving the management of the corporate sector so that the persons concerned would be free from that unhealthy influence.

I think that when the Bill is being examined by the Select Committee—as I have said, it is going to come back by the 9th December and the Committee may not have time to take any evidence—the few anomalies which I have pointed out would receive the serious consideration of the hon. Finance Minister and as he has been very kind enough to accept my amendment to refer this Bill to the Select Committee, I am sure.....

Shri Tyagi: He will accept other amendments also.

Shri Morarka: . . . . he would have the same open mind and would have these provisions amended suitably so that all these hardships, fears and dangers may be avoided.

Mr. Speaker: There is another substitute motion notice of which has been given by Shri V. B. Gandhi. It is almost the same as Shri Morarka's motion; only two names more have been added to it. Even the date for report is also the same. So, would he like to move this separate motion or would he just want time to speak which I will give?

Shri V. B. Gandhi (Bembay Central South): The amendment is virtually identical.

Mr. Speaker: He wants time, I will give him.

Shri V. B. Gandhi: I will be quite satisfied with that.

1540 (Ai) LSD-6.

Mr. Speaker: Shri Morarka might accept it or he might just add those two additional names.

Shri Morarka: I have no objection if the hon. Finance Minister is prepared to accept those two additional names.

Shri T. T. Krishnamachari: Personaily I have no inclination one way or the other; but I thought that in Shri Morarka's motion the Opposition was represented in some proportion, that is, 6 from the Opposition and 12 from this side.

Shri Daji: Shri Gandhi said that he would not press it.

Mr. Speaker: I will allow Shri Gandhi an opportunity. Both the original motion and the substitute motion are now before the House.

Now, I must refer to the point that was made by Shri Morarka that even without a motion in the House the Speaker can give direction to the Select Committee that it might examine and review other clauses which were not the subject of the Amendment Bill. But I find that on the 3rd May, 1954, on certain provisions of Criminal Procedure (Amendment) Bill a motion was really made. Earlier also, there are precedents when a motion was made. If he so desires, some Member might make a motion. Otherwise, I have no authority to do that,

Then, there was the objection taken so far as the postponement of debate on the earlier Bill was concerned. Mr. Ajit Prasad Jain reminded me that on an earlier occasion when the Compulsory Deposits Scheme Bill was under consideration, I had made certain observations that there could not be two motions simultaneously before the House. That is right. I have examined it. But that is a different case altogether. We were discussing the Compulsory Deposits Scheme Bill and we were on a clause

[Mr. Speaker]

of that Bill. When I said, such and ouch a clause do stand part of the Bill, a motion was made that the Government might be asked or directed to call the Attorney General. There I said that on the same Bill two motions could not simultaneously be taken up. When we were discussing that clause, then about the same Bill and at the same time a different motion that the Attorney General be called could not be taken up. Therefore, I had said that if another motion was to be moved, there ought to be a regular motion first that the discussion on this Bill be postponed. But the present case is a different one. The arrangement of the business is done with the consent of the Speaker. I received a letter from the Minister that he may be allowed to move this Bill today. I gave my consent and that has been the procedure throughout our history so far as I can see. But I have no objection, if the Members now desire that in such a case they should be informed and a motion might be put to the House, that in future we can adopt that procedure because I do not want that that power must remain with me if the House wants that they must have sufficient information. We can change that. But the procedure for the present is the one that I have followed and that is the correct one.

Shri Tyagi: Let the present procedure stand.

Shri T. T. Krishnamachari: May I submit that I often had the experience of your illustrious predecessors pointing out certain difficulties in a Bill and saying that that could be held over and taken up later and the next Bill taken? At the time of Mr. Mavalankar, it happened often times without any motion being made. He would say, "Yes, this will be held over." And then the next Bill would be taken.

Mr. Speaker: That is what I have said. So far we have followed that procedure.

Now, both the motions are before the House.

Shri Tyagi rose-

Mr. Speaker: Should'nt I give time to the Opposition first? Shri Umanath.

Shri V. B. Gandhi: Mr. Speaer, Sir, I beg to withdraw my amendment.

Mr. Speaker: In spite of that, I will give him an opportunity to speak.

Shri Umanath (Pudukkottai): Mr. Speaker, Sir, this Bill deals with certain provisions mainly on four aspects. It enables the Government to constitute a Board and to constitute a Tribunal. It also enables the Government to have the power for conversion of loans and debentures advanced by the Government to companies into the shares of the companies. There is also a provision with regard to the appointment of a person by the Government to exercise the rights of the Trust on such Boards in the public interest.

So far as the direction of those four provisions goes, as is enunciated in the Objects and Reasons of the Bill, it is to be welcomed. very very limited extent that benefits to the proper functioning of the public limited companies-to that very very limited extent also-it is to be welcomed. It will not be surprising if Mr. M. R. Masani of the Swatantra Party is the first person to launch an attack even on the limited aspects of this Bill. That is matter which we can understand. We need not be surprised about that. But the most interesting thing is that the first attack and most withering attack came from a Member of the very Party which is moving this Bill-I mean Shri Morarka. The essential point that he raised is the question of fundamental right being prejudiced. I would like to know what this fundamental right is. Is it the fundamental right of cheating the public? Is it the fundamental right to defraud the treasury of the public money? That fundamental right will not be allowed by the Constitution and this is not allowed by the Constitution. The one thing that I would like to make clear to the Finance Minister, through you, is that this indicates that there is a move between some in the Congress benches and Swatantra Party on this side to join together to water down what little benefits will come out of this. would like to know from the Finance Minister whether he is going to permit or submit to this attempt to water down. If that is going to be the position, he can withdraw the Bill now itself and save us from all the troubles. As far as we are concerned, we will not agree to it.

## 13.45 hrs.

# [MR. DEPUTY-SPEAKER in the Chair]

The real assessment, as far as this Bill is concerned, can be seen from the background in which this Bill comes. The first aspect of the background is that the Vivian Bose Commission's report was published and discussed in this Parliament and discussed in public also. Secondly, a lot of experience has been put forth by the Company Law Administration reports as to how various laws and amendments passed by the Government for the proper observance of the Company Law are being circumvented. Thirdly, now the Finance Ministry is under the charge of a person who from the ministerial benches for the first time warned by the country against the danger of man-eaters. That is the third thing. Fourthly, to crown it all, there was the Jaipur Session of the All-India Congress Committee. Of all the various declarations made at the Jaipur Session, the one which was noticed by the public was the declaration by the Prime Minister on concentration of wealth. So far, the Government was not admitting that there has been increase in the concentration wealth which is the source of all corruption and all sorts of malpractices. This Government was hesitating to admit this. In the Jaipur Session of the All-India Congress Committee meeting, our Prime Minister declared that he is pained very much to see that there has been increasing concentration of wealth.

Now, these four aspects which constitute the background in which this Bill has come had raised high hopes among the public to the effect that at least now the Government is going to come forward urgently with some drastic measures to curb this monopoly or to curb this growing concentration of wealth. That is what the people thought, They thought that at least now the Government will come forward with some drastic measures to remove the poisonous fangs from the man-eater.

Dr. M. S. Aney (Nagpur): On a point of order. Is the word 'maneater' a parliamentary term?

Shri Umanath (Pudukkottai): That was used in this very Parliament. I took it from the Finance Minister himself. It is not my own.

Dr. M. S. Aney: I want the Chair to decided that. Is the world 'maneater' a parliamentary expression?

Shri Tyagi: It has been used in the past.

Shri K. C. Sharma (Sardhana): It has been used so many times. It is quite parliamentary.

Shri Umanath: In this background, this Bill is most disappointing and, if I may say so, this Bill just brushes the tooth of the man-eater. That is the essence of it. If you take the objects enunciated here, it is mainly an administrative measure:

"In order to facilitate quick action against persons involved in cases of fraud, misfeasance and other such malpractices and irregularities . . ."

## [Shri Umanath]

That is the object. It is mainly an administrative one. The implication is that by certain administrative actions, these mal-practices, fraudulant transactions, etc. could be down. Here, I would like to draw his attention to the fact that unless we got to the source of this fraud and all sorts of mal-practices, mere administrative action alone is not going to be effective. We have find out the source, and there comes the role of the Vivian Bose Commission's report. It has been very helpful as an eye-opener for the entire country as to what was happening in the world of big business. It had highlighted also certain ugly spots in the affairs of big business. It also gave a clear idea to the country about the modus operandi by which big business was swindling public money as well as the exchequer. Some people say that it was just an exception. I do not agree with that. What had happened with regard to Dalmia-Jains is typical of big business and not an exception.

So, it leads us to the very source of these frauds that are going on in this country. The source is the very strong grip which these big businessmen have on the economic life of our country. Unless Government come forward with laws and policies which will strike at this source, unless they come forward with laws and policies which will weaken concentration and which will weaken monopoly and promote medium and small industries, it will be of no use. If they do not do that but come forward merely with some small measures like this, then, however limited the benefit that may come out of them, they are not going to achieve the main objectives stated in the Statement of Objects and Reasons attached to this Bill.

If we judge this Bill from that background, then does this Bill fulfil that test? My opinion is that is just tinkers with the problem.

And the most surprising thing is this. The All India Congress Committee declared the definition of socialism and other things. Only yesterday, I read in The Times of India that the executive committee of the Utkal Pradesh Congress Committee had passed a resolution to the effect that drastic measures must be taken as far as banking was concerned. Here is an executive committee of a Pradesh Congress Committee saying that banking must be nationalised and passing resolutions demanding such drastic measures. But yesterday, I also read in the same Times of India a news item about the Chief Minister of Bihar appointing Mr. Shanti Prasad Jain, against whom there is already an investigation ordered by Government, as the president or chairman of a committee for expansion of industrial development in Bihar. the direction in which the Government is moving.

What is happening is that this Bill, as I have said already, is just tinkering with the problem. Why is it tinkering? Why is there an attitude of hesitancy? Why does it go only to a very limited extent? That involves a question of policy. Perhaps. Government think that the 1956 Act and the amending Act of 1960 are sufficient. In fact, my hon. friend Shri Morarka had just said that what had happened in the case of the Dalmia-Jain concerns was prior to the 1956 Act, and it had happened under the old Act. This was what the Minister of Industry, Shri Kanungo also said during the last session during the discussion on the Vivian Bose Commission's report, namely that this happened under the old Act, but now we had the 1956 Act and the amendment Act of 1960 under which these things could be checked, and they were sufficient, and only in some small matters we might have to amend the Act here and there.

But, let us see what has happened even after the 1956 Act and the amending Act of 1960, and see whether they have been able to check the growth of monopolies and check the growth of concentration which is the breeding-ground of all this kind of fraud. Experience shows that they have not been able to check.

For example, take the question of the managing agency system. It has been agreed to by Government well that that is one of the important links and instruments which leads to concentration of wealth and strengthening of monopolies. Amidst big fanfare, in 1956, an Act wag passed here which was aimed which was supposed to aim at weakening the managing agency system, and it sought to enforce certain restrictions on the number of directorships to be held in the future. was also provided therein that in case the managing agency had to be terminated as per the original contract, then the company could not revive the managing agency unless it permitted to do so by the Central With these two provi-Government. sions, amidst big fanfare, Government said that hereafter, this important link was going to be weakened. But what has happened actually?

If we take the reports of the Company Law Administration, we find that subsequently, the Company Law Administration had undertaken study of seven managing agency systems, namely Messrs. Duncan Brothers, Jardine Hendersons, Gillanders Arbuthnots, Killick Industries, Leods, Show Wallaces, and W. Brady & Co. What does this study reveal? As far as the net profit of these managing agencies is concerned, that is, the gross earning of managing agency minus the expenditure, the figures were as follows: 1956, it was Rs. 89.79 lakhs, in 1957 it was Rs. 84.25 lakhs, in 1958, it increased to Rs. 91.10 lakhs, in 1959 it further increased to Rs. lakhs, and in 1960, it increased still further to Rs. 125.04 lakhs. That has been the net earning of the managing agencies of these concerns. I am taking these figures from the research department publications of the Company Law Administration.

Similarly, the reserves of these seven managing agency systems during the same period increased from Rs. 3.94 crores to Rs. 5.66 crores. This is what has actually happened. Perhaps, the hon. Minister was trying to cover up; I do not know. But these figures were available to the Minister of Industry at that time, as they were available to us also.

This being the situation, it is no use saying that the 1956 Act and the amending Act of 1960 had been weakening the managing agency system and also weakening the concentration of wealth. In the face of these figures, it is no use searching as to where we should go and attack to weaken concentration.

Similarly, if we take the proportion of directors appointed to posts carrying salaries of Rs. 1000 and more, in 1959-60, it was 17.5 per cent, in 1960-61 it increased to 31.6 per cent, and in 1961-62 it increased to 35 per cent. This is the direction in which the managing agency system which was supposed to have been weakened after the passing of the 1956 and 1960 Acts has been growing. Of course, if Government mean that the strengthening of the managing agency is weakening of concentration, then I can have no grievance with them.

Why has such a thing happened even after the 1956 and 1960 Acts? Why has there been such a trend towards increase? Why is the strength of the managing agencies increasing? It is there that the attitude of the Government comes into the picture. When the old managing agency contract was to terminate, the Government had the power either to approve of the revival or to reject the application for revival. But what was the conduct of Government? In 1961-62, the number of fresh and pending applications before Government for

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renewal of the managing agencies was 107, and Government approved of 63 out of the 107 applications and rejected only 18, and the remaining 26 app'ications were still pending. what has been the conduct of Government? After passing all these Acts, after admitting that the managing agency system is an instrument for increase in concentration of wealth and also an instrument which strengthens that sector which breeds all sorts of fraud in the country, and after bringing forward these Acts whereby Government have got the power to restrict it and check it and weaken it, Government have actually exercised that power in favour of again reviving the old managing agencies. That is why I say that it is not a question of merely bringing forward some Bills. It is a question of major policy. Unless Government change this policy of bias in favour of a'lowing the growth of big business, it is no use. The hon, Finance Minister has said that Government are not preventing growth. Of course, that is our grievance that they are not preventing growth of monopolies and they are not preventing growth concentration of wealth. This kind of growth of monopolies and concentration of wealth should be prevented.

I might point out that the managing agency system is continuing in another form also. Government know it very well. I am referring to the office of secretaryship and treasurership. It is practically the same as the managing agency system; the difference is actually very small. Otherwise, it is practically the same in all essential points. Now, the old managing agencies are taking the form of treasurers and secretaries, and they continuing all their loot. still Government are aware that this form allows the managing agency system to revive itself and continue, and yet. they have not taken any steps to put it down. That is why I say that it is a question of policy.

Then, let us take the question of the medium and small-scale industries. We are saying time and again that they must be encouraged. But what is actually happening? Take, for example, how the Government's own financial institutions have been functioning. Take the case of the Industrial Finance Corporation, for instance, My information is that during the last year, for about seven big companies involving about Rs. 10 crores as the project cost, 38 per cent of the project cost was borne by the Industrial Finance Corporation. That is my information, and I am subject to correction in this regard by the Finance Minister. 38 per cent of the project cost was borne by the Industrial Finance Corporation by way of loans, and in the case of one of the companies, the percentage of the project cost borne by the Industrial Finance Corporation as loan was 66.7 per cent. Is this the way of promoting small scale and medium industries with a view to checking the growth of monopolies? Is this the way of attacking the breeding ground of fraud and all sorts of malfeasance? You cannot on the one hand allow the growth of monopolies and on the other talk of curbing measures. You cannot run with the hare and hunt with the hound. If you say openly, I am going to encourage monopolies', one can understand it. But to do it while talking of curbing measures is not the proper thing to do.

#### 14 hours

What are the other sources of fraud and corruption? These points are not being dealt with by the Bill. That is why it is going to be a disappointment to the people. Take, first, the question of political contributions. It is a very important question. Apart from the question of morality involved—it is immoral to do it—it has got a direct bearing on the question of some industrialists committing fraud. This gives them encouragement to do so. In the existing Act, it is stated 'unless

authorised by the memorandum of association, a company cannot make political contributions'. But what is happening? The Digvijav Woollen Mills has contributed Rs. 25,000 without having any authority from its memorandum of association. It is an ultra vires act. Similarly the Visa'akshi Mills in Madurai has taken power to contribute to ploitical funds without being authorised by the memorandum of association. How do these owners become so bold as even to commit an ultra vires act: ultra vires of their very constitution?

The contribution of the Digvijay Mills of Rs. 25.000 was given to the Gujarat Pradesh Congress Committee. That is the simple fact. Similarly the managing director of the Visalakshi 'Mills—I forget his name—was in charge of housing the Congress Committee members during the AICC session in Madurai.

I say this: as long as the ruling party continues to be party to owners violating their own memorandum of association, you cannot check this thing. It is high time for the Finance Minister, especially after the AICC session where it was declared that hereafter the Congress organisation would go among the masses and collect funds and not rely on bigwigs -- it was a very good decision; it should have been followed up-to have reflected that decision in this Bill. The Finance Minister should have come forward with a proposal to do away with the provision for political contribution by any company. Let the directors individually give. It is an individual matter. But let him not allow any company to pay sharehodlers' money to political parties. There are so many parties among shareholders. They do not hold the same views. This should have been done. But it is not done, which is most surprising. That is why I say that whatever be the objects stated in the Bill, people will never believe them as long as the practice continues like this.

Another source of weakening the fight to weaken monopolies and concentration of wealth is the practice of IAS and ICS officers going and joining companies after retirement. These officers have got all the secrets with them of their erstwhile departments. They wield influence over the juniors who have subsequently taken charge of those departments. This is how the fight against growth of monopolies and concentration of wealth, is weakened. Who is allowing There is a provision that unless the Central Government permits the retired officer, he cannot seek private employment. Can it be more shameful than this, that the Secretary of a State Government's Labour Department, on retirement becomes the Secretary of the South Indian Millowners' Association?

Shri Sham Lal Saraf (Jammu and Kashmir): For proper advice.

Shri Umanath: The Government itself has permitted him.

Shri Daji: There is a case of one officer, not retired, being deputed to a big monopolist. He is holding his lien with the Government of Bihar. But he is director of the Tatas.

Shri Umanath: So this is the practice. It cannot be said that the officers themselves, on their own, are doing it, when the Government has got the power to prevent it. Even this Bill reflects this bias in favour of big business. It is said on page 13, 'to enable quick action'. People never believe this when they take into account actual performance. In 1961-62, in the entire year, Government have appointed inspectors to go into the affairs of companies in just two cases. There are hundreds of companies and so many things are going on. If just two inspectors are appointed, quickness is there! In 1962-63, my information is that Government was still quicker when they appointed only one inspector-subject to correction by the

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Finance Minister. This is quickness in reverse.

Dr. M. S. Aney: It is retrenchment.

Shri Umanath: And what about the fines? On an average—again subject to correction by the Finance Minister—throughout the country, per prosecution it is R<sub>s</sub> 125. How are these big monopolists who are experts in so many kinds of fraud and other things going to be penalised this way? They do not care a tuppence for this Rs. 125; they will shell out lakhs to cover up some fraud. This is what is happening.

Take the Bose Report. After so many years after its publication, after its discussion, after the recommendations of two eminent persons also, not even prosecutions have started yet. With this performance, how are people going to believe what I stated in the Bill in terms of enabling 'quick action'? They are not going to believe it.

Coming to the term 'opportunity,' much was made by Shri Morarka of fundamental rights. This Bill says on page 10:

"No order under this section shall be made against any person usless he has been given a reasonable opportunity to show cause against the same".

Let us work out the scheme. First, Government suspects a person. Then it gets information through investigation. Then it files an application before the Tribunal. Then the other man is given an opportunity, all sorts of opportunities, documentary proof, oral proof etc. to show that he has not committed fraud. After all this, the Tribunal finds that he is unfit, he has committed fraud. Now this section says that even after the finding of the Tribunal, this person must be given another opportunity to show

cause why he should not be removed? Why this opportunity, I do not understand. What is the purpose? He has been found unfit by Government, he has been declared unfit by the Tribunal; yet why this opportunity? It could only mean that perhaps Government relies on the second portion,

'Provided that no matter shall be raised by such person before the Central Government if such matter has been decided by the Tribunal or the High Court'.

It means that the person declared unfit or as having committed fraud may approach Government on some other ground and canvas his case. It is just like Government telling him: 'Please show cause why you should not be retained in the directorship on other grounds'.

Shri Tyagi: That is not the meaning.

Shri Umanath: I am not giving the legal meaning. I am giving what it will work out in practice. A person has been declared unfit, declared to be a fraudulent character on various facts. How can he become fit to be in the company on any other ground?

Shri Daji: Political donation.

Shri Umanath: Yes.

Shri Morarka also raised this question. He says he must be given another opportunity. Even the first opportunity should not have been there. When it is a question of dealing with representative trade unions, workers, peasants or middle class employees, when it is a question of detaining them, Government need not give them any charge-sheet; no opportunity need be given to them! There need not be an advisory committee, no opportunity need be given to the representatives of workers and peasants who are detained, indefinitely but here not only one opportunity, but a double opportunity is given to a fraudulent person. Why this contrast? Because • the person though declared unfit and fraudulent belongs to the big business family, whereas these people belong to the working class, peasantry and ordinary democratic organisations. So, there is this bias in this Bill.

The tribunal is welcome, but everybody will agree that in this tribunal there should not be any men of big business or their friends or relatives or managers who can be influenced by them. But what does this Bill do? Shri Morarka very conveniently missed that portion. In page 2, sub-caluse (2) reads:

"The members of the Tribunal shall be persons who appear to the Central Government to have adequate knowledge of, and experience in,....

(c) administration or management of companies and law relating thereto".

Not just knowledge, but experience of management. That means it is a small opening to allow big business to come in there. Shri Morarka need not have any grievance against the Finance Minister. The report of the Vivian Bose Commission and other things have shown that this is going to defeat the very purpose. It is very difficult to get honest men from big business, that is our experience. They may not be directors, but even their relatives or managers are influenced by them.

It is good there is a provision to convert loans into equity capital, but that power must be exercised. For example, TISCO and IISCO concerns belonging to Tatas were given interest-free loans in 1954 of about Rs. 10 crores each. After passing this Bill, if Government comes forward immediately passing orders to convert those loans into Government shares in those companies, we can believe in their bona fides. But generally we find there are so many enabling powers which are not exercised, or, if at all, exercised in favour of big business.

The provision is still halting. The proviso reads:

"Provided that if the terms and conditions of such conversion are not acceptable to the company, the company may, within thirty days of the communication to it of such order or within such further time as may be granted by the High Court, prefer an appeal to the High Court in regard to such terms and conditions....."

And the proposed sub-section (5) to section 81 reads:

"In issuing any order under sub-section (4), the Central Government shall have due regard to the financial position of the company, and in particular to the terms of issue of the debenture or the terms of the loans, as the case may be, and the rate of interest payable on the debentures or loans, the subscribed capital of the company and its loan liabilities, its reserves, its profits during the preceding five years and the current market price of the shares of the company."

This is not going to work. Where is the necessity for this? The loan of the Government to Tatas, for example, has contributed to increasing the profits of that concern 1954 and to from strengthening the prospects of that company. It has also contributed to the increasing share value of that company. In view of this, there must be a provision that the conversion of loan capital into equity capital will be at the market price of the Tata shares at the time the loan was made. What is wrong in that, how is it unjust?

Shri Morarka raised the question of the conception of public interest. I would like to know if public interest will include for example the application of labour laws in the particular concern. If the management has been repeatedly violating them and endangering peace in the industry, according to me it is to the detriment of the [Shri Umanath]

public interest. Will the Finance Minister accept that, I do not know. Similarly, if a company uses the price mechanism to increase the price and exploit the ordinary consumers, that is to the detriment of the public interest. I would like to know whether all this will come within public interest.

We do not say that the private sector has no role. The private sector has a role in the development of this country, but it must fit in with the scheme of planned development of this country. It must also reconcile itself to the preponderance of the public sector. My request to the Finance Minister is that on the question of growth of monopolies and concentration of wealth, certain drastic changes must be made in policy. I hope that amendments on the basis of the criticisms that I have made will be accommodated by the Select Committee and the Finance Minister

Shri Tyagi: Since my name happens to be in the Select Committee I should normally not speak now, but there are certain points which have provoked me to do so.

My hon, friend in that safe corner—I am sorry for the corner he has occupied—has made a nice speech, I must say, but it seems to me that he has not appreciated the actual meaning of the Bill.

It has been our policy for a long time past to finish with these monopolies, we do not want them. The pattern of society which we wish to establish is quite the antithesis of the monopoly system. So, we are opposed to monopoly, but if by drastic changes my friend means that swords must be used or something like that....

Shri Umanath: That is a distortion of my point.

Shri Tyagi....that becomes difficult for us, because our conception of socia-

lism is on democratic lines. We have to carry Parliament with us.

Shri Daji: Avadi or Jaipur?

Shri Ayagi: Jaipur. So, we have to proceed in a democratic manner.

I was expecting my hon, friends on the other side, though sometimes their support does us a little damage, to support this Bill heartily, because, after all, any wise man can see what it means.

I must congratulate the Finance Minister, I am glad he has come back. Factually speaking, this is the first time we find some practical steps being taken with regard to the financial structure of this country, because it is not only taxation and banks alone that count; the whole thing depends upon industries, these companies and corporations. By one stroke of the pen the Finance Minister has made a beautiful suggestion. I admire it, and I wish the country appreciates what the result of this change wi'l be. Conversion of loans into equity capital is something of a novel idea. He ;avs that thereby loans will be given liberally. I never thought that a Finance Minister could be so clever-I do not know whether the word "cunning" is unparliamentary, but I shall only say c'ever. If I were to speak on behalf of the capitalists, I would say his policy is Machiavillian, because this is just saying: have more loans to establish industries, I am prepared to give you money, but ultimately, some day, I might choose to turn this money into equity capital, and thereby become an owner of the industry which has been established. That is the most democratic, most suitable, the sweetest method of penetrating into the private sector. My friend is just raping the private sec'or without any resistance that is what I feel. And this is done with their consent. The private sector accepts the money, and then the loan is converted into equity capi'al. Nothing like that! We can best guard against malpractices if we have our representative in the company. If the L.I.C. and other such organisations go on turning their loans into equity capital, then they will become shareholders in those companies, and their representatives will be there. Evasion of taxes and other malpractices will natural'y cease. That is a device which I admire, and on which I must congratulate the Finance Minister. He has really taken one practical step towards socialism. This is the best method, because where is the money to give compensation to the private sector if we take it over? Then there are other difficulties also in Parliament; sometimes there is resistance. This is the best way. It is marriage by consent; this is the most non-violent method. After all it is for the prosperity of the company or corporation or industry that money was advanced...... (Interruptions.)

Shri Prabhat Kar: In Parliament there are Tyagis and Morarkas

Shri Tyagi: Mr. Morarka has not objected to that really. What he objected to was different; it was part of his democratic right, which essential'y means freedom of the individual and the rights guaranteed to him. He must have his right for appeal to go to a higher court from the tribunal. It was the right.

Shri Morarka: That is repugnant to the Communist philosophy.... (Interruptions.)

Shri Tyagi: I do not know what my hon, friends on that side will do when they come to power; one does not know: one may not live to see. But on the face of it they also say that they want to be just. So, justice has to be done to everybody. So, his suggestions are not very much of a departure from the lines adopted by the Finance Minister. The setting up of the Board is one of the best ideas. If the Minister were to exercise his judgment one way or the other,

motives would be attributed; they will say that somebody has paid for the party's funds; slogans will be raised. Parties in Opposition always try to get something.

Shri Indrajit Gupta: You have pulled down one Minister of yours because of that.

Shri Tyagi: There is no question of pulling down. Your weight is always against the Ministers. So, the setting up of the board is the most suitable idea.

The total administrative machinery in India, in the Centreland in the States, has been damaged to a great extent on account of too much interference of politicians in power. People must know that the administrative structure is the only structure on which Governments are based in democracies. It is not always the king or ministers Their function is to lay out policies and it is the executive, the administration which carries out those policies. Too much interference takes away the self-confidence among them; they could not act judicious'y if every time there is interference. There will be controversial matters and the board will exercise its discretion. Members of Parliament may put questions any irregularity comes to their notice: things may be discussed here: Ministers also might take action if something is brought to their notice. If people all over India do not repose full confidence in the sense of justice and fairplay of the administrative machinery. Government can never succeed and so it is good that a board has been constituted.

The control of charitable trusts has been a matter of controversy for the last ten or fifteen years. Big people start such trusts for good motives—a welcome idea—with lakhs and crores of rupees. That money is invested in their own business on behalf of charitable trusts of which they themselves are trustees. The profits of trusts are exempt from income-tax and thus

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lakhs of rupees are tax-free like that. Now that income goes back into their own business and thereby they take undue advantage of those trusts. Over and above that they have their right of voting on behalf of the trusts so that the general shareholders suffer. So, this idea was sponsored in the party executive also and those proposals were forwarded to the Finance Ministry for consideration. I am g'ad the hon. Minister has responded well to their request and has taken this up.

Companies

This will go down as a historical enactment because for the first time it opens the window to give expression to ourselves with regard to the socialist pattern which is our goal. This is a practical step taken for the first time. It is no use starting public sector projects. Wherever there are monopolies, they must be broken and the best way to do that is to inject yourself into them and become their partner. The public sector becomes the partner of the private sector and that means a national sector is being created. I welcome this idea and I support this Bill.

Tridib Kumar Chaudhuri (Berhampur): Sir, I would begin by joining issue with my friends on the right and also with the speaker who just now sat down because from their speeches it seems a lot of confusion seems to be going round that you build socialism by merely amending the Companies Act. The very fact that there is a Companies Act proves that we are living under a capitalist system and we recognise the existence of joint stock public companies; that is the hallmark of capitalism, pure and simple. In whatever manner you may amend the Companies Act, it is not going to prevent the concentration of wealth. The American experience of Sherman Anti-Trust laws is an ample proof: the British experience also is more or less on the same lines. We are here concerned with a very limited measure. When I was listening to

the speech of the hon. Finance Minister I was wondering what happened to the recommendations of the Vivian Bose Commission and the Daphtari-Shastri Committee. But he has disposed them of in a few sentences by saying that a more comprehensive Bill is-not exactly on the legislative anvil but is-being prepared 'y the Department concerned and that by the next session he might present us with that Bill in the House. But even with regard to the limited purpose which this Bill has, I will have occasion to show, even in regard to the amendment of those sections which amending Bill affects, that the recommendations of the Vivian Bose Commission have not been followed.

But before I go into that I have to refer to one or two general matters. Firstly, with regard to the administrative machinery of the Company Law Administration, under clause 4 of the Bill before us Government propose to set up a Board of Company Law Administration. That only changes names; it changes the present secretariat of the Company Law Administration into a Board and is nothing more than change of nomenclature.

If I may in this connection draw the attention of the House and the Government to paragraph 60 of the recommendations of the Vivian Bose Commission, the Commission say that this Department of Company Law Administration should be integrated with other departments and regulating authorities of the Central Government which deal with public companies in one way or other. I am very glad, although some objection has been taken against that in some quarters, that the Company Law Administration has been transferred to the control of the Finance Ministry. And I would suggest to the hon, the Finance Minister to see if he could not amend clause 4 of the present Bill containing provisions with regard to the constitution of the Board so as to

ensure whether such other authorities as the Controller of Capital Issues. the Chairman of the L.I.C .- because L.I.C. is the biggest single investor in the corporate sector today-, the Governor of the Reserve Bank and Chairman of the State Bank, whether all the authorities, banking authorities and all those officials who control capital issues and stock exchanges, could not be brought together in this Board so that they might have a general power of supervision and control of the corporate sector of our economy, which means control over more than two thousand crores of rupees of our people invested in these various companies, big and small. If we s'art constituting a Board of that kind, perhaps we would be doing something useful

Then, I have also to draw attention. to another fact. It is no use making good laws, unless you create a sufficiently broad-based organisation with sufficient number of personnel to administer those laws. I understand that in the United States the corresponding department of the Federal Government has more than nine hundred officers to control, supervise and regulate their corporate sector. here our experience has been even if the public or the shareholders move the Company Law Administration it is very difficult to get a quick order, not because the officials are unhelpful, not because they do not want to take any action, but because with the best possible of intentions they simply do not have the staff to carry on all the investigations and to carry through a'l the formalities necessary. So the decision in every case is delayed inordinately, by two to three years Two to three years and even more. is the least possible time that is taken: if we get a decision in two or three years we have to thank our lot for it. So much for the administration side of the Company Law Administration and clause 4.

Now I come to one of the main objects of the Bill, namely constitution of a Tribunal to exercise the powers and functions conferred on courts by section 203 and sections 397-407. Along with this we have also to consider, because they are very much related, the new Chapter IVA which is going to be added in Part VI-Powers of Central Government to remove managerial personnel from office the recommendation of the Tribunal. Now, the proposed section 388B this new Chapter and section 203 in the principal Act are very much related. In section 203 of the principal Act power has been taken to restrain fraudulent and undesirable persons from managing companies. Where person is convicted of any offence or in course of winding up a company it appears that a person has been guilty of any offence for which he is punishable under section 542 or has otherwise been guilty, while an officer of the company, of any fraud or misfeasance of his duty to the company, then the court may order that such person shall not without the leave of the court be a director etc. Now, more or less the same power is taken by the Central Government under this proposed new Chapter which has been incorporated in the amending Bill under c'ause 8. Here we find that the Central Government, after making application to the Tribunal and after having obtained an order from the Tribunal may, if the Tribunal holds that a particular person is not a fit and proper person to hold the office of director, etc., remove him for five I do not understand why this vears. roundabout and long-winded process has been proposed. By a simple amendment of section 203 of the principal Act this could have been very easily done, provided the tribunal were there This proposed section 388B says that "where in the opinion of the Central Government there are circumstances suggesting" etc. It seems to me that under the existing Companies Act, so long as that principal Act is there, there Central Government can only have that kind of opinion after

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making an investigation under section 237(a) and (b), and making of enquiries often takes a long time. Then, the Government forms an opinion; after adverse opinion against a particular person is formed on the basis of the investigations carried out under article 237(a) and (b), the Government moves the tribunal with the request that the tribunal may enquire into the case and record a finding. Then there is a second enquiry by the tribunal. In the end the Government takes no more power than to bar that person for five years from holding the position of Directorship or Manager after the finding by the court.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Tridib Kumar Chaudhuri: I have one or two more points to make. The Government only takes power to remove that person, against whom a finding is given, only for five years, which power was already available to the court under section 203. I think the Government and also the Select Committee would consider whether by a simple and straightforward amendment of article 203 their purpose would not have been better served.

Then I come to section 203 of the principal Act itself. At least with regard to that, I think the hon, Finance Minister should have had no objection to follow the recommendations of the Vivian Bose Commission, but that has not been done. I do not mind if, for the other numerous recommendations of the Commission, the Government ask us to wait for some more time, but when they are making provisions affecting section 203 in various ways, why should they fight shy of the recommendations of the Commission made in paragraph 26? Commission says:

"Under section 203 of the Companies Act, the power is somewhat restricted, and we would like to expand it on the basis of the

Jenkins Committee report contained in paragraph 80 thereof. Jenkins Committee has recommended that the court should have power to disqualify any person who has been convicted of any offence involving fraud or dishonesty whether in connection with a company or not; who has been persistently in default in complying with the provisions of the Companies Act; and who is shown to have acted recklessly or incompetently in relation to the affairs of the companies of which he is or has been a director or concerned otherwise in management."

Now, if the Government had accepted these limited recommendations with regard to section 203 of the Companies Act and made it more stringent, a simple amendment to section 203 would have amply served their purpose. If they had done so, this power which they are taking under clause 8 of the Bill would be entirely unnecessary.

So, I wou'd request the Government to give some more thought to it and I hope the Select Committee would also consider these few provisions of the Bill relating to the powers of the tribunal and the powers to be taken by the Government for removing undesirable persons from the management of companies.

Shri P. R. Ramakrishnan (Coimbatore): Mr Deputy-Speaker, Sir this Companies (Amendment) Bill cannot be more timely. I congratulate the Finance Minister on bringing it early during this session. There has been a lot of mudslinging on the part of many people on private sector. would now like to recall the general made by the Finance Minremarks ister during the course of the debate. He said that this Bill does not envisage putting any restrictions on the expansion of the private sector but it encourages it. As a matter of fact. all people in the private sector cannot be honest. There are certain people who are dishonest. I am willing to own that. I am also willing admit that the private sector needs some toning up. If one man in the private sector is dishonest naturally say that the whole private sector is dishonest. This is not correct because if one man in a village dishonest, surely, you cannot say the whole village is dishonest. If a man in a village is a thief, you cannot dub the whole village as thieves. appointing this tribunal, I am verv sure that the man who is really corrupt can be brought to book and it can absolve the private sector of this grave accusation.

There is some apprehension, as the Finance Minister has rightly pointed out, in the minds of many people regarding the appointment of the tribunal. He said there are people who approve of the appointment of tribunal. There are people who disapprove of the appointment of the tribunal. As far as I can see, the only people who disapprove of the appointment of the tribunal are those who fear that Shri T. T. Krishnamachari will not be there for ever; there may be somebody who may take his place and when he comes, if takes into his head or rather wants to wreak vengeance on somebody personal grounds he may invoke this as an instrument for persecution. I think it is a far-fetched argument. In the Statement of Objects and Reasons to this amending Bill, the Finance Minister has made it very clear that the constitution of the tribunal has been brought about only for expeditious action. Under section of the Companies Act, any person can be prosecuted for fraud. But certainly the matter has to be referred to a court of law, and the court takes its own time and the man cannot be removed for many years. He can commit fraud after fraud without being punished for what he has done. All I can say is that by appointing a tri-

bunal, any man can be removed immediately from the administration of a company after the tribunal comes to the decision that the man has committed a fraud and for five years he is debarred from being a director of a company or from promoting any new company. I am just reminded of a lecture delivered by one of our professors in the management where I was studying-the Massachusetts Institute of Technology in the United States. A question of this nature was asked: Suppose a company is not functioning properly, what will you do? Without hesitation said, "Suppose you have a bad tooth? What will you do? Naturally you pull Similarly, if you find it out. management is bad and is not able to function properly, it should be removed." The higher the ladder you climb, the easier is the fall. So, it is natural that if the management is bad, it must be removed. After all. ownership of all the industries in the country is not the prerogative of few individuals. It is public property and the management of the public property must be properly done am sure the hon. Finance Minister has fully realised that the national wealth should be protected properly. with this intention he has brought into being a tribunal and that the tribunal should act expeditiously and remove one or a group of persons who are incompetent to run industry, to that the private sector may be toned up and an assurance may be brought to the country that the private can effectively contribute economy of this country. I welcome the appointment of the tribunal.

There is only one thing about which I was a little doubtful. Mr. Morarkahas raised the question of the composition of the tribunal. I am sure the Finance Minister would fully agree with me that the appointment of a one-man tribunal will not suffice and I hope when the Select Commutee meets, he will accept the aggestion

## [Shri P. R. Ramakrishnan]

that the tribunal should be a highpowered committee. The tribunal should go into all matters thoroughly so that there will not be any question of doubt in anybody's mind. I am sure the Finance Minister would accept the suggestion that a person of the eminence of a High Court Judge should be appointed as the Chairman of this tribunal.

Regarding the question of violation of fundamental rights which Mr. Morarka raised, I do not agree with him at all, because if a man commits a murder or any other offence punishable by law, naturally he goes to jail and is punished by law. In the same way, if a man has committed a fraud in a company which is a public trust, he must be punished and immediately removed. This is no violation of any fundamental right of any human being.

The formation of the Board is a new innovation. I am sure the Finance Minister has considered the working working of the company law administration, it is a wise step that he has taken to appoint a Board. We hope that this Board would consist of persons who are eminent and it will give a new life to company administration.

There is one point which Mr. Tyagi made regarding the conversion Government loans into equity shares. I think he did not really understand the implications of what he was saying. He said that through the backdoor Government has brought about a way by which it can nationalise any industry. Actually this is meant: Government he could socialise the industry by converting Government loans into equity shares. I am sure this is not the intention. All loans are not convertable, only to loans that are given to the company on the specific understanding that at a later date, if they want it 's be converted into equity shares, they have the right to do so. It is not as if any loan that has been sanctioned can be converted into equity shares. I do not want people to have the misapprehension that if they take loans from the Government, they are liable to be converted into equity snares and some day the Government may take over the industry. I think Mr. Tyagi did not quite understand the implications of what he was saying. I am sure Government has no idea or intention of taking over the industry. This may create a very grave doubs in the minds of many industrialists and I do not want that they should have this misapprehension.

I know that trusts which own a lot of equity shares in companies have been abusing the privileges of owner-I know that many people, for evading income-tax have started family trusts; most of the trading is done through this family trusts and the funds are invested in industries which they manage. I do not like to quote names in Parliament; I self am aware of many instances where the trust privileges have been abused. I am sure the Finance Minister is also aware of many instances. A trust is created for public charity purposes and they should be used only for the promotion of those purposes. If that privilege is abused. Government should. the right to appoint their own directors and control the trust share capital, so that it would be used for the proper purposes for which the trust was started.

I do not want to go into the details of the provisions of the Bill. It is going to a Select Committee and am sure the Committee will through it clause by clause and plug loopholes, if any. I only want to say that the High Court has no powers to question witnesses or to go through documents again. I do not know how the Finance Minister will overcome this defect as it is envisaged here. If the tribunal finds fault with a person and if the case is referred to High Court, the High Court can only

look at it as it pertains the law. I hope the Finance Minister will find some way whereby an innocent man can get redress expeditiously. If he is not at fault and if he can prove his innocence, he must have example opportunity to prove his innocence.

श्री लहरी मिंह (रोहतक) : जनाब हिपुटी स्पीकर साहब, हमारे मुल्क की तरक्की भीर डवलपमेंट के लिए यह जरूरी है कि यहां पर इंडस्ट्रीज़ की तरककी हो । यहां पर इंडस्ट्रीज की तरक्की हो रही है, लेकिन यह सारी तरक्की कम्पनीज की मार्कत ही हो रही है, को-ग्रापरेशन का तो नाम ही है। तो जब कम्पनीज की हालत ऐपी खराब हो, जहां एसेटस को, सरमाये को, खत्म किया जा रहा हो. जहां कंपनियां खास खास खानदानों ग्रीर खास खास ग्रादिमयों के ग्रदारे हों, जिन का उन के सरमाये में हिस्सा हो, जहां ऐसे गवन भ्रीर खरावियां हों, जोकि तहकी कात से मालम हए, तो गवर्तमेंट के लिए यह जरूरी था कि इन खराबियों को खत्म करने के लिए कोई सही कदम उठाया जाये । इतिलए मैं मिनिस्टर साहब को मुबारकबाद देना चाहता हुं कि वह इस बिल को हाउस के सामने लाए हैं। मीके के मताबिक ग्रीर हालात के मुताबिक यह जरूरी है कि यह ला जल्दी मे जल्दी लाया जाये । ग्रगर किसी कंट्री को तरक्की करनी है, भ्रगर किसी कंट्री को डवजप करना है, तो बह तरकारी ग्रीर डबलपमेंट कोई एक शहस नहीं कर सकता है। यह सब को सब तरक्की कम्पनीज के जरिए ग्रीर कम्पनीज की शक्ल में होती है। लेकिन अगर किसी मुल्क में कम्य-नियों का विका ठीक न हो, तो लोग शेयर खरीदने में बहुत झित्रकते हैं, वे शेयर ख़रीदने से पहले हजार दफ़ा सोवते हैं कि उन को कूछ मिलेगा या नहीं। पीखे जो तहकी कात हुई है, बीछे जो तजुर्बे हुए हैं, उन से मानूम हुया है कि किस तरह सरमाये को खाया जाता है स्रीर किस तरह से बोगस शेयर्ज खरीदे जाते हैं। भ्रगर मौजूदा कम्पनीज ला के मुत्ताबिक चला जाये, तो यह बात नामुमिकन है कि इस 1540 (Ai) LSD-7.

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सिल िल में कोई रिफार्म हो सके क्यों कि जो प्रासेस है वह बहुत ही लैंग्यी है। सिविल कोर्टस में जाना ग्रीर फिर वहां से हाई कोर्ट में जाना किसी मामुली आदमी के बस की बात नहीं है। किस में इतनी ताक़त हो सकती है। अञ्चल तो शयरहोल्डर्ज के रास्ते में बड़ी मश्किलात ग्राती हैं ग्रीर फिर समय भी बहुत चाहिये और पैसा भी उनको क्या ज रूरत पड़ी है कि वे बेचारे इस तरह से मारे मारे लडते फिरें। कम्पनियों के जो मैनेजर हैं या डायरेक्टर हैं या जो उनको चलाने वाले हैं, उनकी डिसपोग्रल पर तो कम्यनियों का काफी रूपया है श्रीर उन्होंने उसका इस्तेमाल कर लिया लेकिन इन हालात में कमी भी कोई शयरहोल्डर बाहर स्ना क**र** श्चाने सरमाये से हाई कार्ड ग्रीर सिसिवल कोर्ड में जाय ग्रीर इतना लम्बा प्रोसेस ग्रखतयार करे, यह उसके लिये नाम रिकन बात है। जो कुछ भी कम्पती ला में हैं ऐसा है जो जरूरियात को पूरा नहीं करता है। इसलिये जो मौजदा कातन बना है, उस में यह है कि ऐसे मामलात में जन्दी से जल्दी फैसता हो। ग्रगर शवरहोल्डर्ज़ को यह मालूम हो कि तुम वहां पर ग्रच्छे वकील कर ला, ग्रच्छी तरह से माममु को परमु कर लो, टैम्नीकल प्वाइंट्स रेज करते रहो ग्रौर इसमें कई साल लगसकते हैं तो कीन बेबकूह शबरहा उदर हो सकता है जो कि इस तरह से खर्व कर सकेगा। इसिजये गर्जामेंट ने जो यह समझा है कि स्पीडी डिसरोजन हो, वह बहुत ठीक समझा है। यह तभी मुस्किन हो सकता है जबिक टिन्यतल इस का फैसला करने वाला हो। द्भित्त बनाने का आवर्जेक्ट क्या है ? म्राब्नै इट यही है कि जल्दी फैसला हो । हमारे देश में छोड़ी कम्पनियां भी हैं और बंडों भी। ग्रगर एक देख्यूनल होता है तो इस में कोई हुजें की बात नहीं है ग्रीर ग्रगर एक से ग्राधिक की जुरूरत महसूस होती है ग्रीर एक से अधिक बनाये जाते हैं तो उसमें भी प्राप्ति की कोई बात नहीं होती चाहिये। हालात के मुताबिक जैसा मुनासिब समझा

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बाए, किया जा सकता है। इसलिए मैं नहीं समझता कि गवर्तमेंट के हा द इस मामले में बांध दिये जाने चाहियें। गवर्तमेंट को चाहियें कि वह हाजात का देखते दुए अगर समझ कि एक से अधिक दां या तीन ट्रिब्गृनल स्थापित किय जाने चाहियें तो वैसा भी कर सके। चरू ती नहीं है कि एक ही हां। जैसे सरकमस्टां-सिज हों, उसके मुगाबिक काम किया जाना चाहिये, जिस में सहलियत हो, वह काम किया जाना चाहिये, जिस में सहलियत हो, वह काम किया जाना चाहिये, जिस हों हुन्नुनल कायम हा सकता है।

सब से पहली बात यह है कि ट्रिब्युतल जब कायम हा जाए ती जी चीजों हैं उनका बारदी से जरदी फ़ैसला हो, जरदी से जरदी हालात को मालुम किया जाए। इस में गवर्नमेंट भी एक पार्टी हागी ग्रौर ट्रिब्युनल भी एक पार्टी होगी ग्रीर सारे बैठ कर जा बातें हैं उनका जल्दी से जल्दी फैसला कर देंगे और जो चीज उसके सामने पेश हानी है, वह पेश हो जाएगी भीर दिब्युनल जिम्मेवारी की समझते हुए भपना फैसला दे देगा तो बहुत भ्रच्छा होगा । ट्रिब्युनल को समझना चाहये कि उसको बनाया ही इसी मकसद के लिए गया है। कोर्टस इस मकसद के लिए नहीं हैं। वहां पर बड़ी डिले होती है। टैझ्नीकल प्वाइंट में बहां पर बहुत विस्तार से जाया जाता है, बहुत लम्बी लम्बी दलीले होती हैं ग्रीर फैसला होने में बहुत देरी होती है और वह पर टैन निकल प्वाइंट भी ऐसे उठाये जाते हैं जो नहीं मा सकते हैं । दृब्यूनल को संविना चाहिये कि जल्दी से जल्दी मामले को खत्म किया जाए,जल्दी से जल्दी फैसला दिया जाय भौर जल्दी से जल्दी उस फैसले पर भमल हो। इस वास्ते मैं समझता हूं कि जा ट्रिब्यूनल बनाने का फैसला किया गया है वह बिल्कुल सही किया गया है । जहां तक सांशलिस्टिक पैटन इत्यादि का ताल्लुक है सब कहने की बातें हैं। जब यह कहा जाता है कि हम संसाइटी को सोतलिस्टिक बना देंगे, तो यह हम को चंचता नहीं है। यही बल्कुल नहीं होगा।

हम तो कहते हैं कि इस तरह के और भी मैज ब साय जायें ताकि जो आदमी कम्पनियों को च नाते हैं, उनको सिक्योरिटी मिले, उन में ताकत भाए और साथ साथ वे तरक की भी करें। हम यह नहीं चाहते हैं कि सारा सरमाया हिन्दुस्तान का चन्द खानदानों के हाथ में चला जाए, जो एक कम्प नी बनाता है, वह दो बनाले और तीन बना ले और इस तरह से बनाता च ना जाए। शेयरहांल्डर्ज की तो मैं समझता हूं कि बहुत थोड़ी कम्पनियां हैं जो कुछ देती हैं, जैसे टाटा की दैं या कुछ दूसरी हैं, बाकी सब कतई सिफर के बराबर देती हैं। वे बोगस शेयरहोल्डर्ज रख लेते हैं राय लेने के लिए, वर्ना कंट्रोल हमेशा खुद करते हैं।

एक उज है जो मैं ग्रापके सामने रखना चा ताहा हम डेम कभी में रह रहे हैं ग्रीर हमारी गवनंमेंट डेमार्केटिक सेटग्रप में विश्वास भी रखती है। हमारी समझ में यह नहीं स्राया है कि क्यों गवर्नमेंट जब स्रपील की इजाजा देती है तो कहती है कि केवल ला प्वाइट्स पर करो । क्यों नहीं वह फैक्ट्स पर भी भ्रपील करने की इजाजत देती है ? जब ग्रपील हाई कंट में या कहीं ग्रीर हागी तो वहां पर फैंक्टस जरूर डिसकस होंगे। ऐसी चीज रख देना कि फैक्टस का टच न करो **भ्रौ**र ला प्वाइंट पर ही भ्रपील करो, ठीक न**हीं** है। ला प्वाइंट ग्रीर फैक्टस दं:नों साथ सा**थ** लिय जाते हैं। जब ट्रिब्यूनल फैसला करता है तो उसके सामने दानों चीजों होती हैं। िनिस्टर साहब ने जा यह रखा है कि ग्रपील गैल लाई भ्रोनली भान क्वश्चंज भाफ ला, यह ठीक नहीं है। यह डेम क्रेटिक सैट ग्रप के भनुरूप नहीं है। जब भ्राप ट्रिब्यूनल को पावर दे रहे हैं, सब कुछ उसे दे रहे हैं तो कःइचंज ग्राफ ला के क्या मान⊹ रह जाते हैं। जब ग्राप ग्रपल कः इज.जत देते हैं हाई कोर्टको या सुप्राम कोर्टको तो क्वेश्चन धाक ला कोई चीज नहीं रह जाती है। जहां पर क्यश्चन ग्राफ ला होगा वहां पर क्वश्चन ग्राफ फैनटस जरूर ग्रायेगे, वे जरूर डिसकस होगे भीर भगर ऐसा नहीं होता है तो कैसे

क्वैश्चन ग्राफ ला को एप्रिशियेट किया जा सकेगा। यह मेरी एक छोटी सी ब्राबजैक्सन है जिस को मैं चाहता हं माननीय मंत्री जी देखें। यहां पर डेमो केटिक सैट ग्रप है, डिक्ट-टेरशिप नहीं है और न ही एबसोल्यटिज्म है। हो सकता है कि ट्रिब्यूनल प्रजुडिस्ड हो, उस ने फैंक्ट्स को गलत जज किया हो। इस वास्ते जब ग्राप कहते हैं कि ग्रपील प्वाइंट्स ग्राफ लापर हो हो तो इस के मैं बिल्कूल खिलाफ हूं। श्राप ने बहुत से नेक कदम उठाये हैं। भगर ग्राप चाहें तो ग्राप ग्रौर भी सख्त मैशर्ज मखत्यार कर सकते हैं लेकिन भ्राजादी का तरीका ग्रखत्यार करो। मौका दो उस कम्पनी को । सारे क्रप्टनहीं हैं। ग्रगर किसी को शुवहा या शिकायत हो स्रीर कोई डिटेल में जा कर ट्रिब्यूनल के खिलाफ कोई बात कहना चाहता हो तो उस को ग्रधिकार होना चाहिये कि वह वैसा कर सके। उस को मौका दिया जाना चाहिये यह कहने का कि फैक्ट्स को एप्रिशियेट नहीं किया गया है, फ़ाड साबित नहीं हुमा है। मगर वह यह चीज कहना चाहेगा तो ला प्वाइंट कैसे ग्रायेगा । ला प्वाइंट तब ग्रायेगा जब यह प्रिज्यूम करके चला जायेगा कि फैस्ट्स का ग्रार्ग् किया जाना जरूरी है। किसी भी तरह से फैक्ट्स को डिटैच नहीं किया जा सकता है, ग्रलहदा नहीं किया जा सकता है। इसलिए यह जो एक लैकुना है, इस को दूर कर दिया जाना चाहिये।

यह जो बोर्ड बना है यह बहुत जरूरी है। मवर्नमेंट को बहुत से काम करने हैं, बहुत सी स्पूरीज निभानी हैं। बोर्ड की मावश्यकता इसिलए भी है कि यह कंट्रोल करे, देखे ट्रिब्यूनल को। मिनिस्टर साहब या उन के संकृरीज साहिबान के पास इतना टाइम नहीं है कि वे इन बांजों को देख सकें क्योंकि गवर्नमेंट मशीनरी बड़ी कम्पलिकेटिड हो चुकी है। यह बोर्ड वाला प्राविजन बहुत मच्छा है। इस में कोई कमी नहीं होती चाहिये।

यह कहना कि सिलैक्ट कमेटी के पास यह बाये, मेरो समझ में नहीं म्राता है। वह क्या करेगी। जब पिब्लिक की डिमांड हो, चारों तरफ से डिमांड हो पता लगाने की, डिसप्रानेस्टी हो, फांड हो, मिसफीजेंस हो, जहां इस किस्म की बातें हों, वहां पर इनक्वायरी हो ग्रीर उस चीज को दूर किया जाये, यही एज्यूम कर के ला बनाया गया है। ख्वामख्वाह इस को नहीं बना दिया गया है श्रीर न ही ख्वामख्वाह किसी को पकड़ा जायेगा। जब पिब्लिक को तरफ से दरख्वास्त ग्रायेगी तो दोनों चीजें प्रखत्यार करनी पड़ेगी। वर्ना गर्जनेमेंट को कह दिया कि वह तलाश करती फिरे तो वह नहीं होगा।

एक उज्र किया गया ग्रान दी ग्रोपिनियन म्राफ दी गर्दा रट । भ्रगर गर्दामेंट ने तहकीकात कर ली, सैंट्रल गवर्नमेंट ने तहकीकात कर ली तो फिर वह तहकीकात क्या करायेगा ? म्रोपिनियन का जो लफ्ज बदला गया है वह ठीक बदला गया है। श्रोपिनियन का मतलब है कि प्राइमा फसाई डाकुमेंट्स को देख लिया गया है, पढ़ लिया गया है, हालात को देख लिया गया है, म्राब्जैंक्शन जो शयरहोल्डर्ज की तरफ से ब्राये थे उन को समझ लिया गया है ग्रौर उन में कुछ जान है। यह सब हो जाये तो म्रोपिनियन हो जाती है। जो इस सैक्शन में दिया हुमा है यह बिल्कुल ठीक है भौर इस में कोई चीज ऐसी नहीं है जिस को इधर उधर करने की जरूरत हो । ग्रगर कोई कोताही की गई या सिलैक्ट कमेटी के पास इस को भेज दिया गया तो बड़ा ही मुश्किल हो जायेगा। हम देखते हैं कि गरीब आदिमयों को, शयरहोल्डर्ज को कोई ताकत नहीं पहुं बती है कम्पनियों से, सिवाय इस के कि खानदान बसा लिये जाते हैं, खुब रुपया इकट्टा कर लिया जाता है, दूसरी कम्पनी चलाई जाती है, वहां भी फाड करते हैं, तीसरी चलाते हैं, वहां भी फाड करते हैं ग्रीर इस तरह से फ़ाड करते चले जाते हैं ग्रीर शयरहोल्डर्ज की बिल्कूल कोई हिस्सा नहीं मिलता है । अगर उन को हिस्सा नहीं मिलेगा तो कैसे कम्पनियां बढेंगी, कहां से रुपया भ्रायेगा ? ये कोई

[श्रो लहरी सिंह]

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कोग्रोप्रटिञ्ज तो हैं नहीं कि गवर्नमेंट के खियाल में ग्राया कोग्रोबेटिव, कोग्राबेटिव भ्रौर उन को कायम कर दिया । वहां पर कितने ही डिफैक्ट हैं। रजिस्टार बैठ कर के कोग्राप्रेटिव को एक दम से तोड देता है। कोग्राप्रेटिव्य का जो खयाल है यह खयाल ही रहेगा। ग्रसली चीज जो है वह यह है कि कम्पनियां ही हमारे देश में स्रायें स्रौर उन्हें म्राना भी चाहिये भौर उन्हीं के जरिये मल्क का डिवलेपमेंट हो सकता है। ग्रभी तो एलीमेंटरी स्टेज है। ग्रभी स्टील प्लांट भी पूरे नहीं हुए हैं। स्टील भी कारखानों के लिए परा नहीं मिलता है और काफी नहीं है, कई कारखाने लगने हैं, कितना ही हमें ट्रेड को बढाना है, कितना ही एक्सपोर्ट को बढाना है, इम्पोर्ट को बढाना है। यह सब कैसे होगा ? कम्पनियों के जरिये ही यह होगा । कम्पनियों से ग्राप ज्यादा से ज्यादा सख्ती करें लेकिन यह न हो कि उन के काम में रुकावटें डाली जायें या उन में फीयर कियेट किया जाये। यह जो कहा गया है कि हाई कोर्ट केवल क्वश्चन श्राफ ला को देखे ग्रीर इसी पर ग्रपील की इजाजत हो सकती है यह फीयर क्रियेट करने बाली चीज है। इस से समझा जावेगा कि खास ग्रादमी ही क्वेश्चन ग्राफ ला पर ग्रपील कर सकेंगे श्रीर इसका नतीजा यह होगा कि श्राम पब्लिक में फीयर पैदा हो जायेगा श्रीर बह इस को महसूस करेगी।

मैं समझता हूं ि सिलैंडर कमेटी की जरूरत नहीं है, किसी चीज की जरूरत नहीं है। ए टू जैंड एक्ट जो है, बिल्कुल करेक्ट है, बिल्कुल ठीक है। सिर्फ यह प्रपोल का जो प्राविजन है, इस को आप ठीक कर दें और आप आइंदा के लिए बिजिलेंट हो जायें। अब जो हालात बिगड़ रहे हैं, उन को अब ठीक किया जाये और आइंदा जो चीज हो, उस को तब देखा जा सकता है। जैसे जैसे कोई चीज नीटिस में आये उस को आप ठीक करते जा सकते हैं। अगर हर साल एमेंडमेंट करने की

जरूरत महसुस होती है वो भ्राप एकार्डिंग ट सकंमस्टांसिस वैसा भी कर सकते हैं। इस में कोई बेइज्जुती की बात नहीं है। गवर्नमेंट को जहां कमजोरी नजर ग्राये, जहां पब्लिक की भावाज हो, उस को फौरन देखा जाये फौरन जो खामी है, उस को दूर किया जाये, फौरन एमेंडमेंट उस का किया जाये। वेट कर के सारे एक्ट का एमेंडमेंट करना, द्वारा सोचना श्रीर सिलैक्ट कमेटी के पास भेजना, ठीक नहीं है। सितेक्ट कमेटी बिल्कूल कुछ नहीं कर सकेगो । यह गरीव ब्रादिमयों का मूलक है श्रार गरांव ग्रादिमयों को ही इस मुल्क में रहना है, उन को ही मिलजुल कर कर्म्पानयां बनानी हैं, मितजल कर देश की तरकारी करनी है। इस वास्ते जहां जहां फाड हो, जहां जहां मिसए ग्रेत्रियेशन हो, जहां जहां एसेट्स को खराब किया जाता हो, वहां वहां तरमीम करने के सिवाय ग्रीर कोई तरीका नहीं हो सकता है स्रोर स्रगर कोई स्रौर तरीका इस्तेमाल में लाया जायेगा तो वह फेन होगा।

इतना कह कर मैं बैठता हूं और मिनिस्टर साहब को बघाई देता हूं।

Shri V. B. Gandhi: Mr. Speaker, Sir, now that we have been given an assurance by the Finance Minister that a comprehensive in which will be incorporated of the recommendations of the Dapthari-Shastri Committee, is going to be brought before the House soon, probably next session, I think we can leave the matter at that. This Bill is an urgent one and we can accept its urgency. The memory fresh in this House of the many unstances in which managerial personnel of many large and important companies were involved in cases of irregularities, malpractices of all kinds, defaults, frauds and event breaches of trust and so it is absolutely necessary that a measure of this kind should be considered and passed into law without undue delay. From that point of view, this Bill has not come before the House any too soon. We know how very time-consuming some of the existing procedures can be in our effort to bring to book persons guilty of mismanagement, fraud etc. in relation to joint stock companies. Quick action is, therefore, very desirable.

Here I will enter a mild protest at the way in which these Bills are being brought before this House in such quick succession. Members should be given time to study, to deliberate and also to collect material for a fuller treatment of the subject before the House. Passing legislation hastily without properly digesting it is not a very good thing; it should be avoided.

The principal object of this Bill is two-fold; firstly, to provide for the setting up of a tribunal which will enable the Government to remove the managerial personnel of joint stock companies on the basis of the findings of that tribunal and, secondly, to provide for the constitution of a board of company law administration. proposed to entrust to this board most of the powers and functions of Central Government. We accept both these objects. There is something in the point the Finance Minister made that when a matter is deliberated by a board, by more than one individual, their decisions are likely to more acceptable, more valuable. I am not quite sure that kind of a board is necessary at this stage. would like to know if there are any instances of other countries where such boards or such machinery is provided for this purpose; not that we must necessarily follow other countries and not initiate any original machinery of our own. But if quick decision is the desideratum, I am not yet quite sure, I am not yet convinced whether an arrangement of taking decisions through the board will be the quickest method.

Then, there are other objects too.

For instance, there is the object of preventing the use of voting rights of a trustee for the personal interest of

the donors. We can straightway accept that object. Lastly, there is one more object to which some reference can be made, and that is, in cases where Government has advanced loans to companies, Government would like to take power to direct conversion of such a loan into shares in that company on fair and equitable terms. Thus too is an object to which one cannot object. My only suggestion would be that we should carefully go into the ethics of the step, but as a general observation I will repeat that it is an acceptable proposition.

The procedure to be followed in cases that will be considered by the tribunal is going to be something like The Central Government will refer to the tribunal cases in which persons are involved in mismanagement, irregularities and other practices. The tribunal will inquire into the cases and record its finding. The finding will be a clear statement from the tribunal as to whether such a person is a fit and proper person to hold office in the management of that company. There is, of course, a provision for appeal to the High Court, but that is qualified with the proviso that it shall be only on questions of law. As I said, the principal object is to take power for Government to remove managerial personnel on basis of the findings of the tribunal There are certain provisions in this Bill which will have to be very carefully considered by the Select Committee, and this matter is going to a very competent Select Committee for further consideration.

Then, there is this proviso on page 10, to new section 388F, which says that if the tribunal has given any finding against any partner of the company, the Central Government may remove the management and even the managing agents of that company. Of course, there is a further provision that a reasonable opportunity to show cause against the order is to be given to the aggrieved party. But I am not quite sure whether in our reforming zeal

[Shri V. B. Gandhi]

some of these things we are not going at a rather fast pace.

There is also a provision in subsection 3 of the new section 388F which says that the persons found guilty will not hold office in any company during the period of five years from the date of the order of removal. Here also I thought, perhaps this is a case which deserves a very careful consideration on the part of the Select Committee.

Finally, I would just make one plea. This House should remember that in the joint stock companies' world, there are a very large number of joint sock companies, a majority of which well conducted and whose management is above board. This majority may be among the small companies or moderately large companies, but they are well behaved and, as I said, in our zeal for reform let us not do anything, or at least we should take care to see that we do not do anything, that will make it difficult for these small companies to carry on their business with all these new and too many restrictions and with all these attitudes of suspicion. I hope, what I have said here is also the experience of the Company Law Administration in this matter.

Mr. Deputy-Speaker: Shri Sham Lal Saraf. He is not here. Shri Sonavane.

Shri Sonavane (Pandharpur): Sir, I rise to oppose the motion for referring the Bill to the Select Committe. My grounds for opposing it are simple and straightforward. I know that amending Bill has emerged as a result of the findings of the Vivian Bose Commission. When the report of that commission was discussed, the Law Ministry and the Finance Ministry were criticized heavily for not bringing forward early legislation to plug loopholes of which the management of companies took advantage and indulged in several malpractices. The Government took time, thought over the matter and have come before this

House with this amending Bill. As it was stated by the hon. Finance Minister, this Bill is of an emergent nature and a comprehensive Bill would follow later. Under these circumstances fail to understand these delaying tactics of sending the Bill to the Select Committee and of wasting time. If my hon, friend who moved this motion wanted to correct some of the features which, according to him denied natural justice and also fundamental rights to some of the company mangement, he could have come forth with amendments to whatever features that existed in the Bill and placed them before the House and then we could have considered the matter But he has not done so. He has not brought forward any amendments to the Bill. He just wants that this Bill be referred to the Select Committee and that it should come back with a report before the close of the session. I think, that is not a very happy thing to do.

There is another thing. Why has the hon. Minister not come forward with a comprehensive Bill at this time? He has taken about three or four months. He could have brought forward this Bill during the last session and could have got it through. He did not do that and has come with this amending Bill. Afterwards we will be asked to pass a comprehensive Bill. I think, this is too much and this type of delay on the part of the Ministry is not justified.

I have said that I oppose this motion and while saying so I have stated my reasons. It will be in the fitness of things that we pass this legislation without delaying the matter any further. The hon. Mover of this motion has placed some reasons before the House, but I feel that he should have come forward with the amendments to the Bill and saved the time of the House. He should have avoided the delay that would naturally be caused to the passage of this Bill. This is the view that I wanted to place before the

House. The Bill should be passed just now, it should not be sent to the Select Committee and time should be saved.

Mr. Deputy-Speaker: Shri Ranga... He is not here. Dr. Ram Manohar Lohia... He is not here. The hon. Minister.

Shri Dai rose-

Mr. Deputy Speaker: A Member from your Party has already spoken.

Shri Bade (Khargone): Four hours are allotted for this Bill.

Shri Hari Vishnu Kamath (Hoshangabad): Prof. Ranga has come.

Mr. Deputy Speaker: Prof. Ranga.

Shri Ranga (Chittoor): Mr. Deputy-Speaker, Sir, I find that this Bill seeks to confer vast powers upon the Government. The need and the advisability of placing so much power in the hands of the Government over the joint stock companies and the public enterprises have to be very carefully considered by this House at this stage and by the Select Committee also. Our willingness to give so much power will largely depend upon the confidence we have in the Government of the day. As we find that this Government is not only interested in gaining more and more power over people's enterprise as represented through these joint stock companies but also is not so efficient or competent or honest, we are naturally hesitant in agreeing to all these powers being given to the Government. It is a notorious fact and admitted by quite a number of Ministers at different times that our administration is not efficient. It is also largely admitted that our officers cannot be relied upon to discharge their duties either satisfactorily or honestly in very many cases. In addition to that, it is not quite clear that the Government is prepared to free itself from its own Party interests in coming to decisions in regard to such important matters which affect the day-to-day administration of the joint stock companies

and the people's enterpirse. I agree that the Government has felt itself concerned over the manner in which quite a number of joint stock companies and their managements has themselves not conducted their affairs in the interest of the share-holders to start with and also in the interest of the public. Therefore, they have taken power from this Parliament on other occasions to interfere on suitable occasions, as they considered them necessary, in the management of various companies, such companises as come to be adjudged as being mismanaged by the board of directors, directors and their management. Although they have taken this power for themselves for very good reasons, for a very good public purpose, unfortunately we have found that the Government itself has come up for a lot of justifiable criticism-and criticism. also-at the hands of the public and also the private interests. Under these circumstances, it is difficult for me to agree with the Government in their attempt to assume so much power over the management of all these joint stock companies which are responsible for the management of a large section of people's enterprise.

Sir, we all know how these licences, controls, permits and regulations are being exercised and used by various Government officials and governmental authorities and even by persons right upto the ministerial level also hold responsible positions in this Government. The manner in which they have used them has not been satisfactory. It has not given satisfaction to the public; it has not given satisfaction to these joint stock panies and to most of those responsible who are people public management of the enterprise or private enterprise. Now, under these circumstances, to try give power to the Government remove from the board of directors any director and also any other manager and any power of attorney, is to invest in them the controlling power over public enterprise or people's enterprise. We know how in States

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the cooperative organisations are being interfered with for political reasons by the State Governments and also how even in the so-called panchayati raj the local administration is being interfered with by the Government. And now the Government wants to take power to interfere with this very important and powerful section of our industrial management and industrial leadership in our country.

Now, they want to take powers to convert their loans into shares, as one of our friends who was very happy about it said this morning, with the possibility of converting themselves into majority share-holder in as many joint stock companies as possible, either directly by themselves because they would come to own the majority shares in a company or in alliance with minority share-holders and in that way convert those companies into their agencies. They may say that when they raise any complaint against any management and place this complaint before the Tribunal, it would be open to the Tribunal alone to conduct the inquiry and then come to its conclusion whether or not the Government's complaint is justifiable or not. Government may say that all these provisions are there. But even then the mere threat of demanding an inquiry like this, placing a complaint before the Tribunal and forcing the through all the management to go ordeal of having to defend themselves before the Tribunal and if by any chance the Tribunal's judgment goes against them, then to have to go to the High Court and there also to try to obtain justice for themselves as they deem it necessary for themselves and that too only on matters of law is to put them under so much pressure, political and economic, financial and commercial that I am sure quite a large number of the managements will simply be shivering in their shoes and will be only too glad to agree to any conditions that may be prescribed by Government concerned, by the Minister or the Ministers concerned. whether those conditions are prescrib-

ed in the interest of their companies only or they are prescribed not only in the interest of their companies but also in the political interest of the ruling party. It does not which particular Party happens to be in power. Fortunately or unfortunately in a representative system of Government as we have, whichever Party may be in power, there would always be a temptation for the wielders of that power on the ministerial benches to try to use it as far as it is convenient, as far as it is possible and as far as it is wise for them to do so consistently with their holding the support of the electorate for their own political interests. Under such circumstances, it is indeed very dangerous to arm the Government with so much of power.

Then, there is the question of the managing agency. For a very long time, this House has been worried as to how to control this managing agency in such a way that it would serve the interests of the public as a whole and it could be freed from all the evils from which it has been suffering till There were very many solunow. tions offered. Some said-and quite a number of us were included in that category-that the managing agency system should be done away But, some others backed by Government from time to time felt that it was not time enough to get rid of this system. In the end, anyhow, a compromise was reached, and the managing agency system was allowed to function with very many powers.

Now, this Bill does not say that the managing agency system should go. If it had said that, then one would have understood it. It does not say that the managing agency should have only limited freedom; if it had said that also, then one could have understood that. It does not stipulate any other conditions in addition to what are already to be found in the Companies Act, which would go to strengthen the hold of the shareholders over

the managing agency and prevent the managing agency from playing any kind of mischief. It allows the managing agency to function as it is, and at the same time, it holds the Damocles' sword over it and frightens it with this threat that at any moment, it would be open to Government to place their own complaints against anyone of them or all of them who are included in the managing agency of any particular concern, before a tribunal, complaint is placed and once the before the tribunal, no one knows how long it is likely to take. during that period, all these people will be kept under duress, and they can be 'samjhaoed', as it is put in Hindi, and they can be made to do the bidding of Government not only in regard to the particular company concerned but in regard to various other things including politics. I consider to be a sinister possibility, if this Bill comes to be passed in the manner in which it has been presented to us.

Then, there is the question of the appointment of the tribunal. tenure of office of the tribunal is not stipulated here. The powers also are kept vague. All the power is kept in reserve with the Government themselves. Any moment, for any particular period in whatsoever appoint they like, they are free to the tribunal. It is a draconian thing. It does not look as if they are treating this House with sufficient courtesy and respect. It is true that they should be given some latitude in order to stipulate some of these things under their rule-making power, but that does not mean that they should keep the whole thing in such a vague condition and keep all these powers in reserve in order to settle how this tribunal is to be brought into eixstence, and with what powers, and for how long the members will hold office, and other such important aspects of the activity of the tribunal.

I am glad that a board is going to be created for the administration of the Companies Act. Some of us had suggested some such thing with quasijudicial powers so that the Company Law Administration would not be at the mercy of the political whims and fancies of the ruling party. Therefore, I am glad that this proposal is being made. At the same time, I would like to know who the members of this board are going to be. For how long are they going to hold office? Are they going to hold office for three years? If so, are those members going to be changed after those three years? Or, are they eligible for re-appointment? What will be their qualifications? Except for one who is to be chairman of the tribunal, for all the other people, there are no definite qualifications prescribed. A number of alternatives have been given. They may have experience in the management of companies, or in trade or in commerce or in industry or they may know law or they may have any other qualifications, but no definiteness is to be seen in the provisions that have been made, as to the qualifications either of the tribunal members, except the chairman, or of the members of the board for company law administration.

Again, when Government want their loans to be converted into shares, they are completely at liberty to make their own decision, and the compnay conthe industrial concern cerned or affected has no power at all even to ask for a modification; it may go and beg for modification but it has no power to ask for modification. It can do so only by going to the tribunal, I suppose, in the first instance, and afterwards to the court. That kind of procedure is likely to be first of all, to the shareholders and secondly to the management, and it is also likely to be very troublesome, and all these things will tend, as I have said, to minimise or restrict or diminish the freedom of choice and the freedom of action which ought to be there for the managements of these joint-stock companies. If they really are to enjoy that freedom, alone distinguishes them from State enterprises and it gives them the necessary resilience and freedom of

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initiative and enterprise. If once you rob them of their freedom of enterprise and initiative and make them simply dance to the tune of Government, then most of the advantages that accure to public enterprises or people's enterprises as compared to State enterprises would be lost.

The hon. Minister has said that it is Government's policy to promote production and development. Deveare to be lopment and production achieved according to the present of Government, not policy through State enterprise but กรโล through public enterprise or people's enterprise. We know now the evils State enterprise. Government themselves admit that they suffer from so much of bureaucratisation and so much of rigidity and controls and inefficiency too, and we have seen also through the bitter experience of the State enterprises that they have not been able to make a good job of it either from the point of view of business principles or showing profits or from the point of view of even promoting production.

In these circumstances, it is even more dangerous and indeed even more deleterious to the industrial growth of our country if the people's enterprise is going to be saddled with such restrictions under the powers which are now sought to be given to Government.

Then, Government have brought in this question of public interest, and a number of sections of the Act are sought to be amended in order to introduce this element of public intethe iest as an additional power in hands of Government. Who is decide whether any particular order given by Government or instruction given by Government or inquiry ordered by Government is entirely in interest? Government the public alone have that power. But they have not defined it, and I dare say, advisedly. But it gives them so much power that they are free to interpret it as they like. It will rob the people's enterprise of the little free which it is

now enjoying. Let us make up our minds about one thing. Do we or do we not want this public or people's enterprise to enjoy more freedom than the State enterprises in making their decisions, in taking risks and in going ahead with production activities and in planning for further development?

My hon, friend, the Finance Minister has said that today in the textile industry, as in several other industries, the people's enterprise has not been sufficiently resilient, or dynamic, and therefore, has not followed the of advice the Government reorganising their equipment. He may be right—I do not that. I would also like the people's enterprise to be even more adventurous than what it is today, more resilient too. But when Government take and exercise these powers, especially this arbitrary power of interpreting this 'public interest' it will rob most of this people's enterprise of the freedom that they are exercising at present. Therefore I would like the Select Committee to go into this matter of public interest and then see whether it would not be possible for them to give some clear and definiteas definite as possible-indication of what they mean by 'public interest', and under what circumstances alone Government would be entitled to invoke this conception of 'public interest' and exercise their right flowing from that and in that way impinge upon the freedom of people's enter-

I would like to have some assurance to be given to Parliament as to the appointment of the Board as well as the Tribunal. In recent past, we have seen quite a large number of these High Court Judges looking forward to being appointed to such tribunals, so much so that while they are High Court Judges, they are unable to be free from this temptation—not all of them, a number of them, of trying not to displease the authorities at any centre so that their future chances of being appointed as tribunals might not

be spoiled. Adding to these temptations is also not a good would rather-I do not know whether my hon, freind would agree to this proposal, because we have, unfortunately, been following this kind of procedure in various other respects also-that this choice should be restricted to the High Court Judges only -not to the retired High Judges-or to lawyers of requisite length of practice which would entitle them to be appointed as High Court Judges. I would rather that the chairman of those tribunals be appointed only from the functioning High Court Judges.

May I take it that the hon. Minister is agreeing to the motion for reference to Select Committee?

The Minister of Planning (Shri B. R. Bhagat): Yes.

Shri Ranga: I hope that when it comes back from the Select Committee....

Shri Sonavane: Why does he presume that?

Shri Ranga: ....this Bill would be more acceptable to us than what it is today.

डा० राम मनोहर लोहिया (फर्व्खाबाद): सभापित महोदय, त्यागी जी ने इस कानन के हिमायती लोगों की तरफ से कहा कि इस से एकाधिकार धीरे भीरे कम होगा क्योंकि जनतंत्रीय तरीकों पर चलना है। ग्रगर यह बात सही होती तो मझे इस कानन के विरोध में शायद कुछ न कहना होता । भ्रगर धीरे धीरे भी हम एकाधिकार के खिलाफ चलते तो बात कुछ ठीक होती । लेकिन मुझे लगता है कि इस कानून से कम्पनियां सरकार की मातहती में भले ही ग्राजायें जो हैं ही लेकिन वह मातहती और भी बढ़ेंगी । जो कम्पनियां या कम्पनियों को चलाने वाले जरा भी स्वतंत्रता दिखाते हैं उन पर सरकार का कन्जा बढ़ जायेगा लेकिन जनता के हित की कसौटी पर कोई फर्क नहीं पड़ेगा ।

इसलिए सब से पहले मैं फर्क करता हूं सरकार की मातहती में श्रार जनता के हित में। इस के लिए सब से पहला प्रमाण मैं यह देता हूं कि जब से श्री कृष्णमाचारी वित्त मंत्री बने हैं तब से हिन्दुस्तान के हिस्से बाजार दाम में बढ़ते ही चले जा रहे हैं। यह श्रद्धत समाजवादी वित्त मंत्री हैं कि जिसके श्रा जाने के बाद से पूंजीपतियों के हिस्से बाजार बढ़ते ही चले जा रहे हों...

श्री ब रा भगत : गिर रहे हैं।

डा॰ राम मनोहर लोहिया: जो गिरने वाली बात है उस को मैं वक्त पर लंगा ग्रीर रहस्य खलेंगे । लेकिन ग्रभी तो बढते हुए हिस्से बाजार रहे हैं। इस का कुछ न कुछ। कृष्णमाचारी साहब स्वयं जवाब दें कि यह होता कैसे है । यों श्रभी हिन्दुस्तान का पंजीवाद तीस से चालीस सैकडा मनाफा किया करता है, बडा पंजीवाद । मैं छोटे छोटे दूकानदारों की बात नहीं कहता हं। तीस से चालीस सैंकडा मनाफा बड़ा पुंजीवाद किया करता है। मुझे ऐसा लगता है कि उस से भी ज्यादा बढ़ चढ़ कर मुनाफे की म्राशा हो तभी हिस्से बाजार के दाम बढ़ते हैं। ग्रगर चालीस सैंकडा से भी ज्यादा मनाफा बढता है तो इसमें कोई शक नहीं है कि हिन्द्स्तान जिस बात में सब से ग्रागे है दुनिया में, उस से ग्रीर भी ग्रागे चला जायेगा, यानी यहां की ग्रामदनी तो बहुत कम है ग्रीर खाने की चीजों के दाम बहुत ज्यादा हैं। ग्रामदनी ग्रीर दामों का इतना जबर्दस्त फर्क जितना हिन्दस्तान में है भीर जिन्दगी की जरूरी चीजों के दामों में है, चाहे मकान हो या दूघ हो वह मैं समझता हं, शायद ही कहीं हो। इन चीजों के दामों में जो फर्क है वह मैं समझता हूं कि कृष्णमाचारी साहब जितना ज्यादा हिस्से बाजार को बढ़ाते हैं. उतने ज्यादा वे दाम भी बढते चले जायेंगे, फर्क बढ़ता चला जायेगा ।

मैं मानता हूं कि जो भी हिन्दुस्तान का वित्त मंत्री हो उसे जब तक यह पूंजीवादी

## [डा॰ राम मनोहर लोहिया]

रहते हैं तब तक पंजीपितयों में कुछ थोडा बहुत भरोसा बढ़ाना ही पड़ेगा । लेकिन मब यहां गिरने वाली बात के सिलसिले में योड़ा सा कह दं कि सब पंजीपति खश नहीं रहते हैं, कुछ पुंजीपति खुश रहते हैं। मैं जानना चाहता हूं कि ऐसी कौन सी बात है कि वित्त मंत्री साहब जब बोलते हैं, भाषण देते हैं या कोई इस तरह का कानुनी मसविदा पेश करते हैं तब कुछ हिस्से बाजार पर ग्रसर पड़ जाया करता है। ग्रगर सब पूंजीपितयों को मुनाफा या नुक्सान हो तो मुझे कोई बहुत ज्यादा नहीं कहना होता । लेकिन कुछ पूंजीपितयों को नुक्सान होता है, कुछ को फायदा होता है । तब सब से पहले मैं हुन्र की सेवा में यही बात रखं कि इसी बात की जांच हो जाये कि क्या यह हिस्से बाज़ार पर ग्रसर पड़ा करता है। कभी कोई कातृती मसिवदा स्राया, कभी कोई भाषण हुग्रा कि हिस्से बाजार नीचे ग्राने लग जाते हैं, ऊपर जाने लग जाते हैं, नाचने लग जाते हैं, कूदने लग जाते हैं, फादने लग जाते हैं। यह सही है कि हिन्दुस्तान का वित्त मंत्री जब तक पुंजीपति रहते हैं तब तक पुंजी-पितयों को जरूर कुछ न कुछ देंगे, नहीं तो सारी व्यवस्था नष्ट हो जायेगी । लेकिन कुछ को दें, चाहे जानबुझ कर न सही, तो यह भी हो सकता है कि उन के भाषण से, कुछ का फायदा हो, तो भी जरा सोचने वाली बात हो जाती है ....

श्री स्थागी : जब तक स्थेकुलेशन रहेगा तब तक यह जरूर होगा ।

डा॰ राम मनोहर लोहिया : सिफं सट्टा नहीं । अगर सट्टा ही होता तो मैं और आप भो जा कर अपनी तकदीर आजमा लेते । लेकिन श्री कृष्णमाचारी के जरिये दोस्ती हो तो शायद अपनी तकदीर आजमाने में कुछ ज्यादा सुविधा हो जायेगी । बात यह है कि टोके जाने पर मुझे आपत्ति नहीं होती भौर त्यागी जी तो बहुत पुराने इस बात में माहिर हैं, दोस्त हैं, शायद मुझे मौका भी दे देते हैं ठीक जवाब देने का ।

श्री **बड़े (खारगोन)ः** सच्ची बात बाहर निकाल देते हैं। 16 hrs.

बा॰ राम मनोहर लोहिया : भ्रव यह जानना पड़ेगा कि आखिर इस कानून के पास हो जाने के बाद क्या बृनियादी फर्क आयेगा । बुनियादी फर्क तो कुछ नहीं, लेकिन वास्तव में फर्क आयेगा, इस माने में कि एक तो नीम भ्रदालती जांच के लिये ट्राइच्यूनल बन जायेगा और एक प्रशासन को ठीक करने के लिये बोर्ड बन जायेगा । बुनियादी तौर पर सिर्फ दो चीजें हैं इस कानून में, ट्राइच्यूनल श्रीर बोर्ड के बन जाने के वाद भी मैं कुछ चीजें वित्त मंत्री के सामने श्रीर सदन के सामने रखना चाहता हूं कि क्या उनमें कोई फर्क पड़ेगा ।

**ग्राखिर क्या बात है** कि यह कम्पनियां बदइन्तजामी करती हैं ग्रीर चीजों के दाम बढ़ते हैं। इस के दो बड़े कारण मैं ग्राप के सामने रखुंगा । एक तो है चन्दा, कानुनी चन्दा, भ्रौर एक वह जो जरा छिपा कर दिया जाता है। ऐसे सब चन्दे इस का कारण हैं, चाहे उसे जिस रूप में भी रखा जाय। मैं एक कम्पनी का जिक्र करूंगा जिस का वित्त मंत्री से पहले बहुत ताल्लुक रहा है। वह कम्पनी उन के लिये जरा कुछ दुर्भाग्यपूर्ण साबित हुई । वह कानपुर वाली ब्रिटिश इंडिया कारपोरेशन है, ग्रीर ग्रब भी उस में कुछ ग्रजीब बातें हो रही हैं। इस वक्त जो उस के मैनेजमेंट एजेंट हैं उन्होंने कांग्रेस को भ्रपने चुनाव में कानूनी तौर पर २० या २५ लाख रुपया दिया, सिर्फ उसी कम्पनी ने नहीं, उस की जितनी कम्पनी हैं, श्रौर गैर-कानूनी तौर पर जो रुपया दिया गया वह मुझे मालुम नहीं है, हां, कुछ ग्रन्दाज मुझे जरूर बतलाया गया । एक घटना यह हुई भ्रौर दूसरी घटना हुई कि बाद में जिस के हाथ में

उस कम्पनी के हिस्से थे उन्होंने हिस्से वालों की सभा में ग्रपना बोट इस्तेमाल कर के वजोरिया साहब को उस कम्पनी का मालिक बनवा दिया, इन्तजाम करने के लिये खड़ा कर दिया । यह दो घटनायें हैं । भ्रब भ्राप चाहे जितनी ट्राइब्यनल बना दें बोर्ड बना दें, मैं ग्राप से पूछना चाहता हूं कि इन दो घटनाग्रों को ग्राप कैसे बदलेंगे । बदलेंगे भी नहीं, इच्छा भी नहीं होगी ग्रौर बदल सकेंगे भी नहीं, क्योंकि पहले के लिये ग्राप कह देंगे कि वह तो चन्दा है। कम्पनी कानून है ग्रीर कानून के मुताबिक कम्पनी चन्दा दे ही सकती है, इसलिये उस ने बिल्कुल संगत या कानुनी काम किया । दूसरी तरफ कह देंगे कि जीवन बीमा निगम को पूरा अधिकार है कि वह मामले की जांच कर के जिस को बोट देना चाहें दे दें। यह दोनों घटनायें जब ग्रलग ग्रलग नांचेंगे तो कानून संगत हो जायेंगी, न उस में बोर्ड स्रायेगा न ट्राइब्युनल स्रायेगा । लेकिन बास्तविकता यह है कि यह दोनों घटनायें एक दूसरे से जुड़ी हुई हैं।

मैं खुद मानता हूं कि जब तक पूजीवाद है, पूजीपतियों को अधिकार है कि व अपने मन के दल को चन्दा दिया करें, और इसलिये अगर वे सरकारी पार्टी को चन्दा देते हैं तो इस में किसी के लिये रोने गाने की कोई बात नहीं है। वह समझते हैं कि उस से हमारा पूजीवाद पनपता है, पनप रहा है। मैं त्यागी जो से कहना चाहता हूं कि एक तरफ तो इतने अच्छे अच्छे चन्दे ले लेते हो और दूसरी तरफ अपनी पार्टी को समाजवादी पार्टी कहते हो....

श्री त्यागी: भ्रापको पक्की खबर है कि २५ लाख रु० चन्दा लिया गया है।

डा० राम मनोहर लोहिया: जी हां, पक्की खतर है। त्यागी जी महाराज, आप अच्छी तरह से जानते हैं कि जब मैं कोई चीज कहता हूं तो यह दावा तो नहीं कर सकता कि मैं काई हरिष्चन्द्र की तरह से हूं.... श्री स० मो० बनर्जी (कानपुर) : ३० लाख लिये।

**एक माननीय सदस्य**ः श्रापको बहकाया जा रहा है ।

डा० राम मनोहर लोहिया : लीजिये, बनर्जी साहब, जो कि कानपुर के हैं, ३० लाख कहते हैं। मैं कह रहा था कि पंजीपतियों को अधिकार है कि वह अपने मन के दल को चन्दा दिया करें। पश्चिमी योरप के देशों में होता भी है ऐसा । लेकिन पश्चिमी योरप की राजनीति इतनी ईमानदार है कि वहां के पंजीपतियों की पार्टियां ग्रपने चरित्र को छिगने के लिये समाजवाद की ग्रेडनी नहीं स्रोढ़ लिया करतीं। इसी के साथ मैं एक बात श्रीर कहना चाहंगा कि पंजीपतियों से श्राप चन्दा ले सकते हैं, सब पुंजीपतियों से, लेकिन कुछ पंजीपतियों से ऐन मौके पर चन्दा लेना, जब कि वे फंस जायें ग्रीर कुछ ऐवजी की बात हो, यह बड़ी खराब बात हम्रा करती है। इसलिये मैं बुनियादी तौर पर कहना चाःता हं कि जहां कहीं चन्दे में कोई ऐवजी चीज श्राती हो, यानी इस हाथ लिया श्रीर उस **हाथ** पाया, वह चन्दा बडा खतरनाक हम्रा करता है।

मैं इस बात को छोड़ता हूं और एक किस्सा सुनाता हूं उसी कानपुर शहर का । वहां एक कपड़ा कमेटी हैं । वह छोटे पूंजीपितयों की हैं और मध्यम पूंजीपितयों की हैं । वहां एक बहुत बड़े मंत्री साहब गये थे । उस कम्पनी को कम्पनी कानून के मुताबिक ज्यादा चन्दा देने का अधिकार नहीं था, लेकिन उस ने ५० हजार रुपये का चैंक जाते ही दे दिया । उस का नाम है कपड़ा कमेटी ।

श्री स० मो० बनर्जी: ५१ हजार।

डा॰ राम मनोहर लोहिया: ५१ हजार।
मैं एक श्राप्त हजार कम कर के बतलाता डूं बनर्जी साहब, ताकि पकड़ा न जाऊं। कहिबे तो मैं उस मंत्री का नाम बतला दूं। एक माननीय सदस्य : नहीं, नाम मत बतलाइये ।

डा॰ राम मनोहर लोहिया : बतलाना प्रच्छा है, क्योंकि वित्त मंत्री साहब तो बेचारे फंस जाते हैं ग्रीर वह बच जाते हैं।

Mr. Chairman: It would not be proper to mention names here.

डा॰ राज मनोहर लोहिया : इसलिये कि वे प्रधान मंत्री स्वयम् हैं, प्रधान मंत्री कलत ढंग से रुग्या लेते हैं।

भी स॰ मो॰ बतर्जी: ठीक है, प्रधान मंत्रों हैं।

Mr. Chairman: Order, order. He has gut to preserve decorum.

हा० राम मनोहर लोिया : प्रधान मंत्री साहब गैर कान्ती ढंग से रुपया लेते हैं चन्दे में भीर कमानी के कानून को तोड़ते हैं । कानपूर से शिकायतें स्राती हैं वित्त मंत्री के पास, मेकिन किस की हिम्मत है कि प्रधान मंत्री की पंछ जा कर उमेठे। कौन सा ट्राइब्यूनल यह काम करेगा, कौन सा बोर्ड यह काम करेगा। तो सब से पहले मुझे यह कहना है कि चन्दे के मामले में इस कानून के पास हा जाने के बाद भी काई फर्क नहीं आयेगा, और अधर ऐसी बात रही तब तो हम को जरूरी चीजों के दाम बढ़ा कर देन ही पहेंगे। इस तरह के सैंकड़ों मामले बतला सकता हं कि भ्रौर कम्पनियों के साथ प्रधान मंत्री किस तरह से जुड़े हुए है. ग्रपनी निधियों में, ग्रपने चन्दों में भौर भ्रपने ट्रस्ट्स में । यहां ट्रस्ट्स का भी बड़ा जिक हमा । तो सिर्फ पूजीपतियों के ह इस्टस नहीं हम्रा करते, समाजवादी राज-नीतिओं के भी टस्टस हम्रा करते हैं मपनी राजनीति को चलाने के लिये ग्रीर देश के लोगों ग्रपने साथ करने के लिये, पैसे का इस्तेमाल कर के । उन सब का ग्रसर पड़ा करता है चीजों के दाम पर ।

इसी तरह से मैं दूसरी तरफ भाप का ध्यान खींचना चाहूंगा। हो सकता है कि स्रेलेक्ट कमेटी इस को देखे। वित्त मंत्री

खुद इस को देखें। वह है रिम्तेदारों का मामला । सब से पहले प्रशिपति खद मपने रिश्तेदारों के कातून तोड़ कर कम्पियों का ए गेन्ट बनाते हैं भ्रयवा बड़ा बड़ी नीकि यों पर रखते हैं। इस का कोई उपाय ग्रब तक नहीं निकल पाया । मैं क्या, सभी लीग जानते हैं कि स्राज हिन्दस्तान में ऐसा कं.ई पृंतीपति नहीं है, बड़, पतिस्ति, जो अपने रिश्तेदारों को, दं: दं: चार चार, पांच पांच पीड़िगों के िश्तेदारों को इन कम्पनियों की मार्फ जीविका नहीं दिलाता । अगर जीविका जाने दो तो काफी दीलत नहीं दिलाया करता, भ्रीर वह भी जो कम्पनी कान् । है उसके खिलाफ लेकिन वह चीज एक नहीं पा रही है, वयोंकि रोके कीन । मंत्रियों के भी रिक्तेदार होते हैं कि नहीं। वह भी उसी के साथ गरे होते है। बहुत से मंत्रियों के रिश्तेदार ऐसे हैं। मैं जानना चाहंगा कि इस वक्त केन्द्रीय मंत्र.लय में कौन ऐसा मंत्री है जिस के दो पीडी तक के रिस्तेदारों में कोई किसी कम्पनी के साथ जुड़ा हम्रान हो । यह जुड़ न इतनी खतरनाक हो गई है कि ग्राज हिन्द्स्तान की हर एक कम्पनी की, जो कि सरकार के साथ मिल जुल कर चलता चाहती है, कहौटी यह है कि वह सरकार के मंत्रियों ग्रौर उन के दां पीड़ी तक के रिक्तेदारों की खश कर के चलना चाहती है या नहीं, उस के खिलाफ कोई कार्रवाही नहीं की जा सकती। रिश्तेदारवाला मामला एक सिद्धान्त के पीछे छिपा दिया जाता है ग्रीर कह दिया जाता है कि माखिर मंत्रियों के ऊतर ही क्यों वार किया ज ये। जिस तरह से सब नागरिक हैं उसी तरह से मंत्रियों के रिक्तदारों और लड़ में को भी मौका होना चाहिंगे कि वे श्रपती तकदीर जगह जगह श्राजमाय । बात सुनने में किसी हद तक ठीक लगती है, लेकिन यह बात बहा ठीक हो सकती है जहां म्राथिक व्यवस्था से कमी दूर हो गई हो, जहां कमी है, जहां साधन कम हैं, पैदावार कम है, व्यापार के ऊपर एकाधिकार है भीर मंत्री भीर सरकार भपने प्रशासन, कानून भीर

हुवम से इपर या उबर चीजों को झुका सकते हैं, वहां पर मंतियों की दो पीडियों तक के रिक्तेदारों की कभी किसी कम्पनी के पास फ जिने नहीं देना चाहिये। जब तक कोई कम्पनी काना ऐपा नहीं बनता जिस में मंत्रियों के रिक्तेद तों को कम्पनी के नजदीक नहीं फ कि दिया जाता, तब तक मैं कहंगा कि इस कम्पनी करना का कोई मतलब नहीं रह जाता है, ग्रोर यह कहता कि सब को बराबर के नागरिक अधिकार होने चाहियें कोई मतलब ही नहीं रखता है, बरोंकि यह मामला बरावर से नहीं चलता। इस से ग्रसल मैं थिशेश बिकार मिल जाया करते हैं। साधःरण आदमी को जो कम्पनियों हैं उन में कहां कहां वे साजा मिल पायें या अजिकार मिल पार्रे, जो मंत्रिशों स्रीर उनके रिश्तेदारों को मिल जाया करते हैं।

ग्रीर इसी तरह से में ग्राप के सामने एक ग्रीर विचार रखना चाहंगा कि ग्राज की दुनियां में संगठत, अतुभव और साधन का बड़, जबरदस्त हाथ है। सारी दुनियां में कम्पनियां बड़ी से बड़ी होती चली जा रही हैं, चाहे वह रूप हो ग्रीर चाहे वह ग्रमरीका हो। खाली फार्क यह है कि रूस में प्रधिकार रहा है जनता का सरकार द्वारा ग्रीर ममरीका में अधिकार रहता है कुछ बड़े बड़े लोगों का, ग्रीर यह बात हिन्दुस्तान में भी होना बिल्कुल प्र कृतिक है, इसे कोई रोक नहीं सकता चाहे जो भी कातृत लाइए। मुते बताया गया कि शायद उमा नाथ गी ने कहा, श्रोर बिल्कुल सही भी कहा, कि ग्राप चाहे जितने भी का रूर बनाते चले चाइ रू, इतका के ई ग्रसर नहीं पड़ सकता क्योंकि इसमें गुरे हैं बड़े बड़े संगठत । अनुभव, संगठन भ्रीर साधन के द्वारा ये सब ग्रपने संगठ।ों को बढ़ाते चले जा रहे हैं।

क्या बात है कि बिड़ला साहब को सब बीजें मिलती चली जाती हैं? उसका कारग है कि इनके पास संगठन है, ये बड़े बड़े नोगों को नौ हर रख लेते हैं। सब अनुनव श्रीर साबन इनके पास हैं। इस लिए सब चीजें उनके कबचे में चनी जाती हैं। इसको श्राप रोक नहीं सकते।

श्रौर इसके श्रलावा, दूसरी बात मैंने यत ई, सरकार के साथ नजदीकी रिण्डों का मामला । जितता वह चला सकते हैं उतना कोई छोटा मोटा पूंजीपति नहीं चला सकता ।

जितनी संगठ में श्रीर साध में के कारण सुविशःएं मिलती जाती हैं, वैसे वैसे बड़े बड़े निगम, बड़े बड़े कारपोरेशन ग्रीर निजी व्यापार बनते जा रहे हैं। ग्रीर में कहना चाहता हं कि इतको भी ग्राप रोक नहीं सकते, इनको भ्राप खत्म नहीं कर सकते। भ्रमरीका ने तो न जाने कितने ट्रस्ट विरोधी कानून बनाए, लेकिन ट्रस्ट मिटते नहीं, ट्रस्ट बढ़ते ही चले गए, के बल कागज पर उनका रूप कुछ इवर उधर हो गया, जैसे कुछ कम्पनियों के नाम इस रह के रख दिए गए जैसे स्टेनवाक, स्टेंडर्ड ग्राइल कम्पनी, स्टेंडर्ड वेबयुम ग्रायल कम्पनी ग्रादि । तो कागज पर कुछ बदलाव हो गया लेकिन वह ट्रस्ट चलते ही रहे। इसलिए मैं यह सुझाव देना चाहता हूं, ग्रीर इस सुझाव के पीछ सारी सरकार का बदलाव जरूरी है । मैं भी कुछ थे।ड़ा सा नादान श्रादमी हूं। इस सरकार से मैं बोल रहा हूं। वह तो क्या बदलेगी, लेकिन जनता को कहना चाहता हूं कि जब तक यह सरकार नहीं बदलती भीर वह जनता के हितों का प्रतिनिधित्व नहीं करती, यह नामुमकिन होगा कि बड़े बड़े संगठनों को जनता के नियंत्रण में जनतंत्रीय मातहती में लाया जा सके । ये संगठत बढ़ते चले जाएंगे। कागज पर जो कुछ भी हो, ये ग्रपना काम करते चले जार्ो, उन हो कोई रोक नहीं सकता। इन ने रोकने का

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NOVEMBER 28, 1963

### [श्री राममनोहर लोहिग]

एकमात्र उपाय यही है कि हिन्दुस्तान में ऐसी सरकार बने जो एक दृइ निश्चय कर ले और एक मर्यादा बना ले और उस मर्याद्या के बाद जीवन स्तर या श्रामदनी को न बड़ने दे जब तक श्राप अपनी श्रामदनी और जीवन स्तर को बनाए रखेंगे और बढ़ने देंगे तब तक कम्पनी और सरकार की एक बड़िया गुत्थी चलती रहेगी और बहुत सुदृइ होगी क्योंकि बह स्वार्य की और दल के परमार्थ की गुत्थी द्वोगी।

ग्राप कानून बहुत बनाते चले जा रहे हैं लेकिन उनका परिणाम कुछ नहीं होता इसलिए में ग्राप से निवेदन कहना कि इस पर जो कमेटी विचार कर वह पूरे बुनियादी तौर से सोवे।

Shri T. T. Krishnamachari: Mr. Deputy-Speaker, Sir. I have listened with care to the several speeches made and I do not know if I may be permitted to say that quite a number of remarks were perhaps wide of the mark of this particular Bill. Undoubtedly they referred to the administration of companies. But this measure, as I said in my opening remarks, has a limited application to something which in the view of Government has to be enacted as quickly as possible in order to prevent abuses growing.

My hon, friend Shri Morarka who opened the discussion and who is a very keen student of company law made certain observations.

Many of them were valid from his point of view. Some of them unfortunately are not so quite valid. He took occasion to high ight a possible lapse perhaps in the language of the Bill which might indicate that there might be a Bench over which an accountant member might be presiding. I would like to give the assurance that there is no intention of having

an accountant member deciding on this matter by himself.

He also made a great point in regard to the character of the tribunal Speaking for myseli, if I may in this hon. House, I am a great believer in our judiciary. I am also a great believer in our Constitution which has given a definite place to the judiciary in this country. If I have anything to do with any measure that I bring before this House, whether this one or something else. I would like the final decision in any matter concerning. people's rights to be made by judiciary. I held that view for a long time. If hon. Members of this House would permit me to say so, I believe that many administrative decisions which are quasi-legal, which are now being taken by the executive, should be transferred to an administrative Bench, the control of which will vest in the supreme judiciary of the land.

Whi'e on the one hand it is imperative that with the growing burdens on the State, the State has to have powers, it is equally imperative that we should put checks on the State's use of powers. If anybody makes any suggestions that there should be some kind of judicial review of executive action, I for one in my individual capacity will certainly support it. I would like to assure Shri Morarka that with his help-I propose to accept his motion for reference to the Select Committee--we might be able to make suitable amendments in the Select Committee so as to ensure that the tribunal has a judicial cha-Short-circuiting of normal procedures is necessary if we want to avoid delays.

May I mention an instance which I know? In January, 1956, at a time when I was not the Finance Minister, and when Shri Deshmukh was the Finance Minister, the incometax and the excise people raided the premises of a particular group of firms and took over certain documents. There was some horse-trading

going on. The income-tax people felt that they were on to a job which meant an evasion of nearly Rs. 3 crores of taxes. I think the party was willing to compound on basis of Rs. 1 crore, but in the meantime, the matter went to court and the court said the incometax people shall not look into the books. I think it is going through the process of law, still, and I think the State has been denied this sum; whether it is Rs. 3 crores or Rs. 1 crore. nothing has been realised yet. I do not say it is the fault of the judiciary. No. It is quite easy to see that certain postings do not appear before the judges. You cannot hold the Chief Justice of the high court responsible for that; things can be managed; it is managed economy in another sphere. So, that is why sometimes we have to find short-circuited procedures, like the one that is mentioned in this Bill. Admittedly, it might give room for abuses. But I think the checks have got to be devised. After all this Constitution of ours might give room for abuses here and there, but checks have been provided. Is his. House not the greatest check on the use of powers by the executive? Is it not possib'e for my hon, friend from Farrukhabad, whose language I could not quite comprehend but the threads of which I could, to criticise anybody and we have to stand up and answer him? I think the Constitution is a good one. We have checks and balances. Public opinion, as repressented in this House, is doing a good task, notwithstanding the sceptical beliefs of my hon. friend Therefore, such amend-Chittoor. ments as are necessary in order to tighten the provisions order to make it look as though every individual case is getting the best scrutiny by competent hands, I should certainly be prepared to examine with a bias in their favour. The other details mentioned by my hon. friend, Mr. Morarka, do not detailing here for the reason that his knowledge will be available for the Select Committee to go into those 1540(ai)LSD-8.

matters and minor variations could be made.

But on the major question, doubts have been expressed. motive power behind this effort of the Government is undoubtedly the revelations made by the Vivian Bose Commission's report and also the subsequent opinions expressed on that report by the Daphtary-Shastri Committee. It is convincing that other methods have to be devised within the four corners of law in order to be able to check abuses such as the one we saw revealed in the Vivian Bose Commission's report. Possibly, Sir, what we have read in the Vivian Bose Commission's report is just the top of an iceberg. In the iceberg, we only see the top. There must be a fair amount underneath in water. Therefore, the man who is anti-social has got to be caught at.

I have mentioned in my opening remarks that I do not want to scare any body away. I am really not interested in the share market, where there are shares. I am interested in newspapers giving prices, because that is a thing which I want to watch. Somethimes I go a little further and see the price of sugar in the London market, hoping that I will get a little more foreign exchange. Otherwise I am not interested in seeing them except generally. My hon, friend from Farrukhabad mentioned something about the Finance Minister being responsible for the share market going up. If that is a responsibility, that is a responsibility about which I can do nothing.

I may tell my hon. friend, if he would pardon my using the personal pronoun, very foolishly I put in my nomination for the Lok Sabha....

**डा॰ राम मनोहर लोहिया** : महांपर भी यही **वा**त हुई।

Shri T. T. Krishnamachari: ....and I was told that the share market went

### [Shri T. T. Krishnamachari]

down. Again, I think pretty foolishly, I got myself elected and again I was told the share market went had no part or lot in the going down. I had no part or lot in the going down of the share market, nor do I have anything to do with the going up of the share market. My hon. friend says, the Finance Minister speaks; the Finance Minister writes. I may say again with all respect to this House that I have been a Finance Minister before and I used to speak a lot. Now I do not. I suppose I am putting a constraint on myself to an extent where perhaps the bonds will burst. (Interruption). I do not propose to make a beginning and maybe sometimes one will have to speak. But one does not do these things merely because somebody is going to do something else about which I am unconnected. Of course, I should not cause a scare. A scare has various cussions. It probably has wider repercussions than the prices going up or coming down in the share market. So, no responsible Minister ever tries to create a scare. Other than that, naturally one has to be circumspect. I have enough work to do. So, I cannot afford to go about here and there and speak. Sometimes it is inevitable-I am going to a function in regard to an old dead friend of mine. These are which one cannot escape. things But unless a Finance Minister is going to be a dumb person, completely dumb and even deaf-because sometimes he hears words of abuse hurled at him and so it is better for him to be deaf a'so-I am afraid he cannot function in the manner in which my hon. friend wants him to function.

Well, there have been two people, at any rate, in this House, my hon. friend Shri Sonavane and my hon. friend from Punjab, Ch. Lahri Singh, who felt that a Select Committee was not necessary. That was also my feeling. My feeling was that for a Bill of this nature there is enough wisdom in this House to correct the mistakes and then push it through, because I do not think except on the grounds of principle

about which the Opposition and we disagree there is anything very much to do in this particular measure. But still, Sir, I have myself moved several motions for putting Government Bills into Select Committees. I cannot forget my old days. Therefore, I bow to the wishes of the House and I accept the motion for referring the Bill to a Select Committee.

I would not like to take up the time of the House because there is nothing much to say. My hon, friend from Farukhabad spoke about companies. It may be that what he says is true or it may be that what he says is not true. He is speaking about cerain rumours that he hears. We sometimes have to look into facts as we see them.

डा० राम मनोहर लोहिया : उपाध्यक्ष महोदय, यह सही नहीं है। मैं कोई प्रफवाहीं पर नहीं बोला करता बल्कि काफ़ी अध्ययन कर के बोलता हूं, इसलिये वित्त मंत्रो माहब जरा समझ कर बोलें।

Shri T. T. Krishnamachari: Well, I am inclined to envy him. I am inclined to envy the hon. Member for the facility with which he speaks, for the complete sense of lack of restraint with which he is able to speak and for being able to be sure of his facts, I am a persona nonest. I do not know if I exist at all (Interruption). I have my doubts about it. Anyway, he talked about a number of things for which I am not in a position to give any answer because they are generalisations and do not have anything to do with this Bill. If anything wrong has been done in the manner he suggested, no doubt, if they are true they ought to be corrected. Well, there may be a difference of opinion between him and myself. He says that in western countries these companies give donations for political purposes and it should not be done here. I do not know. So far as I am concerned, where we have been connected with collections of money, we get them by cheques and we always tell them that they will not get any favours.

डा॰ राम मनोहर लोहिया : उपाध्यक्ष महोदय , वित्त मंत्री महोदय मेरी बात को विलकुल ग़लत समझे हैं, जरा उन को वनला तो दीजिये कि मैं ने क्या कहा था।

उपाध्यक्ष महोदय : अब आप सुन लीजिये।

डा॰ राम मनोहर लोहियाः मैं तहीं कहता कि यहां चंदा न दिया जाय अलबत्ता ऐवजी चंदा न हो । मैं चाहूंगा कि उसका वह जबाब दें।

Shri T. T. Krishnamachari: Anyway, I shall not provoke my hon. friend. for the mere reason that I am not able to reply to him. Therefore, I will accept his admonition and so far as he is concerned the Finance Minister would be silent.

डा० राम मनोहर लें।हिया : ठोकर खाकर ठंडे पड़े हैं। मुझे कोई ठोकर नहीं लगीं है।

श्रीस०मो० बनर्जी: ग्रीर न कभी लगेगी।

Shri T. T. Krishnamachari: Sir, there is not much that I can say about the other remarks. I shall carefully study the suggestions made by hon. friends. My hon. friend Shri Gandhi felt that this may not be necessary. We think it is necessary.

Some doubts were raised about the manner of administration. It is merely a matter of administrative convenience whether we should have a Secretary. The same Company Law Administration can function under a Secretary as it is functioning under me. But I have felt that it is much better for them to function on their own as a Board, two or three people sitting together, and my Secretary should be responsible for policy and he should bring the matter to me. In fact, in one sense, we do not want to be tied up in the day-today administration of the Com-

pany Law Board. And, as I stated in my opening remarks, I would like them also to look after the Stock Exchange for which there is a special officer. The two things are inter-related and we can have a wider coverage because of the Company Law Administration. This is a matter of administrative convenience for which I will not plead any outstanding merit. That is a thing that we have to do to administer the Company Law better.

The other two provisions do not seem to have evoked very much of criticism. Therefore, Sir, I can leave it at that, with the assurance that I study all the remarks that have been put forward. My hon, friend, Shri Gandhi, said that it is a very impressive Select Committee. It is so. I do hope that, with the cooperation of the members of the Select Committee, we shall be able to bring before the House on the appointed date a measure which would be better than what I have presented to the House today.

Mr. Deputy-Speaker: I will now put the substitute motion of Shri Morarka to the vote of the House. The question is:

"That the Bill be referred to a Select Committee consisting of 18 members, namely, Shri S. V. Krishnamoorthy Rao, Shri Ramchandra Vithal Bade, Shri S. M. Banerjee, Shri Rajendranath Barua, Shri P. C. Borooah, Shri Sachindra Chaudhuri, Shri Indrajit Gupta, Shri R. K. Khadilkar, Shri T. T. Krishnamachari, Shrimati T. Lakshmikanthamma, Shri M. Masani, Shri P. Muthiah, Shri C. R. Raja, Shri Sideshwar Prasad, Shri G. G. Swell, Shri Mavavir Tyagi, Shri Amar Nath Vidyalankar and Shri R. R. Morarka with instructions to report by the 9th December, 1963."

The motion was adopted.

16-32 hrs.

DRUGS AND MAGIC REMEDIES (OBJECTIONABLE ADVERTISE-MENTS) AMENDMENT BILL—contd.

Mr. Deputy-Speaker: The House will now take up further consideration of the motion moved by Dr. D. S. Raju on 27th November to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954. Shri Bade will continue his speech.

्रियो बड़ें (खारगोन): माननीय उपाच्यक्ष, महोदय, कल मैं कह रहा था कि इंग्लैंड में वहां के समाचारपत्नों के मालिकों ने स्वयं ही एक ऐसा कोड तैयार किया है, जिस के अनुसार वे अपने सामाचार पत्नों में इस प्रकार के बोगस और एक्स्ट्रैवेगेन्ट एड्वरटाईज मेंट्स प्रकाणित नहीं करते हैं। इसी प्रकार से यदि हिन्दुस्तान में भी अख़बारों के प्रोप्राइटर यह निण्चय कर लें कि वे इस प्रकार के उत्तेजनात्मक एड्वरटाइज, मेंट्स नहीं छापेंगे,तो इस से इस संबंद्य में ज्यादा फायदा होगा ।

लेकिन इस बारे में पहला प्रश्न यह है कि जैसे सरकार के पास ऐलोपैयों के एक्सपर्टस हैं, क्या उसी तरह से उस के पास गांवों की दवास्रों स्रीर स्रायर्वेदिक तथा युनानी दवास्रों के भी एक्सपर्टं स हैं। मैं ने देखा कि बहत से राज्यों में--जैसे महाराष्ट्र श्रीर मध्य प्रदेश में-ग्रामों ग्रीर शहरों में डाक्टर होते ही नहीं। श्रीर वहां परलोग गांवों की दवायें ले कर श्रपना काम चलाते हैं। ग्रायर्वेदिक में कई प्रकार की भस्मे ग्रीर मात्रायें होतीं हैं। क्या सरकार के पास उनकी जानकारी रखने वाली कोई एक्सपटं बाडी हैं, जो कि निर्णय करे कि क्या वह दवा बोगस है या ग्रन्छी हैं? उत्तेजनात्मक विज्ञापनों पर रोक लगाना तो ठीक है, लेकिन वास्तव में विज्ञापन उत्तेजनात्मक हैं या विज्ञापनदाता केवल एग्जेजेरंट कर रहे हैं, इस का निर्णय करने के लिये सरकार के पास त्रायवदिक स्रौर युनानी के कौन से एक्सपर्ट हैं, कौन सा बोर्ड या बाही है ?

जहां तक विज्ञापनों का संबंध है, मैं ने देखा है कि "पुत्र-दाता गोलियों" के विज्ञापन निकलते रहते हैं, जिन में कहा जाता है कि जिन को पुत्र नहीं होता है, तीन महीने में ये गोलियां खाने के बाद उन को पुत्र की प्राप्ति होगी। सफ़द दाग़ के बारे में विज्ञापन निकलते हैं कि श्रमुक दवा खाने से शरीर के सफ़द दाग़ दूर हो जायेंगे। किसी "मदन मस्त मोदक" नामक दवा का विज्ञापन भी निकलता है, जिस के बारे में कहा जाता है कि उस से रिजेवेनेशन हो सकता है।

मेरा निवेदन यह है कि जिन दवाग्नों के बारे में इस प्रकार के उत्तेजनात्मक विज्ञापन निकलते हैं, पहले उन दवाग्नों को परीक्षण होना चाहिये श्रीर यदि वे दवायें बोगस या नकती पाई जायें, तब उन के ख़िलाफ़ एक्शन लिया जायें। इन विज्ञापनों में थोड़ा सा ए. जेजेरेशन हो सकता है लेकिन यह देखना चाहिये कि "पुत्र-दात्ता गोलियों" से क्या वास्तव में पुत्र की प्राप्ति होती है। "मदन मस्त मोदक" के बारे में जो दावा किया जाता है क्या वह सही है, श्रादि श्रादि। इन मेडिसन्ज का परीक्षण कर के उन के बोगस प्रमाणित होने पर ही इन के ख़िलाफ़ एक्शन लिया जाना चाहिये।

में ने देखा है कि किसी एक "करामाती तावीज" के बारे में विज्ञापन निकलते हैं, जिन में यह कहा जाता है कि जो कोई वह तावीज बांधेगा, वह परीक्षा में पास होगा, वह इलैंक्शन जीतेगा और चाहे कोई श्राफ़िसर कितना भी कुरेंवाज हो, उस को वश में कर देगा । मैं समझता हूं कि इस तावीज पर रोक नहीं लगाई जा सकती है, जब कि दवाग्रों पर रोक लगाई जा सकती है, जब कि दवाग्रों पर रोक लगाई जा सकती है। क्योंकि ताबीज कोई दवाई नहीं है। कल एक कम्यूनिस्ट माननीय सदस्य ने कहा था कि जो पामिस्ट होते हैं, उन के बारे में सरकार क्या करेगी, क्योंकि उन पर कोई रोक नहीं लगाई जा सकती है। यदि सरकार श्रायुवेंदिक दवाग्रों के संबंध

में उत्तेजनात्मक विज्ञापनों पर रोक लगाना चाहती है, तो पहले उस को ऐसी विज्ञान-माला की व्यवस्था करनी चाहिए, जिस में इन दवाओं का परीक्षण किया जा सके । धौर उन के ग़लत साबित होने पर ही उन पर रोक लगाना ठीक होगा ।

मेंने एक "पैस्ट किलिंग स्मौक" का विज्ञापन भी देखा है। लेकिन इन्दौर में इस प्रकार के सात केसिज हो गए हैं कि जो कोई व्यक्ति प्रेम में ग्रसफल हो जाता है, वह उस दवा को की जाता है और मर जाता है। क्या इस मेडिसिन का परीक्षण किया गया है कि क्या वह वास्तव में 'पैस्ट किलिंग स्मौक' है? लेकिन इन दवाग्रों का ग्राज तक कोई परीक्षण नहीं किया गया है।

शिड्यूल में बीमारियों की जो लिस्ट दी गई है, उसमें एक श्राइटम है: "फ़ीवर्ज (इन जेनेरल)"। मलेरिया श्रीर टाइकायड़ श्रादि कई फ़ीवर होते हैं, लेकिन "फ़ीवर्ज (इन जनरल)" क्या होते हैं, यह मालूम नहीं है। फ़ीवज के बारे में चाहे कोई भी मेडिसिन मिलती हो, क्या उन सव पर सरकार रोक लगाना चाहनी है? एक श्रीर श्राइटम है: "फ़ीमेल डिजीजिज (इन जेनेरल)" फ़ीमेल डिजीजिज तो कई होती हैं, लेकिन फ़ीमेल डिजीजिज (इन जेनेरल) का क्या मतल्ब है?

इस शिड्यूल में पागलपन को भी शामिल किया गया है। मैं बताना चाहता हूं कि मेरे क्षेत्र में पागलपन की एक ऐसी दवा मिलती है कि जो जन्मजात पागल नहीं होगा, जो किसी शाक या धक्के से पागल हो गया होगा, वह उससे बराबर अच्छा हो जाता है भीर मैंने ऐसे बहुत से केसिज देखे हैं।

जहां तक नामूर का सम्बन्ध है, सांप की केंचुनी को भट्टी लगा कर उसकी एक भस्म बनाई जाती है, जिससे नासूर विल्कुल ग्रच्छा हो जाता है। मेंने इस बारे में बम्बई के Amendment Bill हैफ़िकन इंस्टीट्र्यूट आर दूसरे कई डाक्टरों को लिखा कि क्या उन्होंने परीक्षण करके देखा है कि इस भस्म से नामूर का इनाज हो सकता है, लेकिन किसी ने जवाब नहीं दिया और उसका कोई विश्लेषण नहीं किया गया है।

इसलिए में निवेदन करना चाहता हं कि शासन पर बड़ी जवाबदारी स्राती है। जब तक उनके पास इन दवाग्रों का परीक्षग करने की व्यवस्था नहीं होगी, इसके लिए हाक्टर नहीं होंगे, तब तक इन दवाग्रों पर रोक लगाना ठीक नहीं होगा । हमारे देश की जनता गरीब है स्रौर वह साधःरण गांवों की दवाओं तथा आयर्वेदिक दवाओं पर निर्भर करती हैं। यदि सब दवाग्रों पर इस प्रकार रोक लगा दी गई, तो वह इन दवाओं से वंचित हो जायेगी। इस लिए ग्राग्श्यक है कि हर एक मेडिसिन का विश्लेषग कर लेने के बाद ही उस पर रोक लगाई जाये शिड्यल में जो डिजीजिज, डिस-ग्रार्डर या कन्डीशन की जो लिस्ट दी गई हैं, उस में सभी बीमारियां लिखी हुई हैं स्रीर जड़ां कोई शंका है, वहां पर "(इन जेनेरल)" लिख दिया गया है।

"हाई और लो ब्लड प्रेशर" के लिए भी कई देशी दवायें मिलती हैं। इस शिड्यूल में दमे को भी शामिल किया गया है। लेकिन हम जानते हैं कि मध्य प्रदेश में विज्ञकूट के पहाड़ पर कार्तिक पूर्णिना के रोज जो भी दमे के मरीज आते हैं, एक साधू किसी जड़ी-बूटी को दूब में डाल कर उनको पिला देते हैं उनमें से कुछ अच्छे हो जाते हैं और कुछ अच्छे नहीं होते हैं। क्या उस दवाई का विश्लेषण किया गया है ?

मैं ग्रपने साथ बहुत से एड्वरटाइज्ञमैंट्स सेकर श्राया हूं, लेकिन उनको यहां पर पढ़ना ठीक नहीं मालूम होता है। कई दवायें ऐती हैं, जिनके बारे में कहा जाता है कि उनको खाने या प्रयोग करने से जवानी झा जाती है। ऐसी बहुत सी बातें कही जाती हैं। प्रश्न [श्री बड़े]

यह है कि क्या उन दवाओं का विश्लेषण कराया गया है। ऋगैर वगैर परीक्षण कराये ही दवास्रों को रोक लगा दी जायेगी, तो सरकार जितने ज्यादा लाज बनावेगी, करणान उतनी ही ज्यादा दहेगा, वर्धांकि विज्ञापनदाता इंस्पेक्टर साहब को पैसा दे देंगे और कहेंगे कि उनकी दवा में बही गुण हैं, जो कि विज्ञापन मैं बताए गए हैं। इसलिए का के साथ ही उन दवाग्रों का विश्लेषण करने के लिए विज्ञानशाला ग्रयवा विश्लेषणशाला भी दनाई जानी चाहिए, जो कि उन दवाग्रों का विश्लेषण करे ग्रीर धाद में आवश्यकता पडने पर उन पर रोक लगाई जाये । ग्रगर ऐसा नहीं किया जाएगा, तो गांवों के लोग देशी दवाओं और आयर्वेदिक तथा युनानी ग्रीषधियों से भी वंचित हो जायेंगे । एवी-पेथी और डाक्टरों से तो वे पहले ही से वंचित हैं। ग्राज गांवों में डाक्टर, लेडी डाक्टर ग्रीर निस्ज नहीं है। जहां दवाखाने हैं, वहां डाक्टर नहीं हैं, जहां डाक्टर हैं वहां दवाखाने नहीं हैं श्रीर जहां डाक्टर ग्रीर दवाखाने हैं, वहां दवायें नहीं हैं। इस तरफ भी शासन को ध्यान देना चाहिए ग्रांर उसके बाद दवाग्री पर रीक लगाने की व्यवस्था करनी चाहिए।

Shri A. T. Sarma (Chatrapur): Mr. Deputy-Speaker, Sir, I want to give the House an idea of why the original Bill was introduced in 1954. In the statement of objects and reasons it was stated that certain advertisements should be checked because those advertisements created havoc in the public. On the strength of those advertisements, certain people used certain medicines which produced very dangerous results. That is why this measure was enacted. But there was a great agitation not to include the Ayurvedic medicines. Even the Act does not specifically say either Alopathic or Ayurvedic or Unani medicines. under the general term, the Ayurvedic medicines are included here. But from the day it was put into operation, we see that it has not been working satisfactorily because it is defective in many respects.

First of all, the provisions have been made to control the advertisements and punishments have been prescribed therefore. But the controlling authority has not been mentioned in the Bill. That is the great defect and that is why we are not getting any results. Even now, if you put this Act into operation, I think, all the daily papers, all the journals, all the reviews and all the advertisements, would be booked up. There is no doubt about that. Even now we see such advertisements in dailies, in reviews, in journals, everywhere, but no check has been exercised on those things. Even this Act provides for not only a check on the advertiser but on the publisher and the printer also. I think, till now not even one published or printer has been booked under this Act. We have not provided the controling authority We have only provided in the Bill. that certain auvertisements should be checked and cert.in punishments would be given. That is why the Bill is useless so far as the practical side of it is concerned.

There is another point also. The hon. Minister has stated that were certain cases and the Supreme Court has given its findings on certain points. That is why, in order to rectify those defects, this amending Bill has been brought forward. doubt in view of the findings of the Supreme Court, whether the defects could be rectified even by bringing forward this amending Bill. I may tell you one thing. One of the findings of the Supreme Court was that the measure had been enacted without having any controlling authority and that the man who is to seize and examine these advertisements is not That was the first point qualified. made. The cases were against Ayurvedic and Unani dealers authority. there was no controlling The man who could seize those documents and could find out faults with those things was not qualified to do 80.

16,39 hrs.

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[MR. SPEAKER in the Chair]

That was the main point because there was no controlling authority. The man who was entrusted with such things did not know the A. B. C. of the advertisements, but he was allowed to handle those cases. That is why there were certain remarks of the Supreme Court and those remarks still, I think, remain as they are. With this amending Bill, those defects cannot be rectified. In the original Act there was a provision like this—I draw your attention to Section 8:

"Any person authorised by the State Government in this behalf may at any time seize and detain any document, article or thing which such person has reason to believe contains any advertisement which contravenes any of the provisions of this Act and the court trying such contravention may direct that such document (including all copies thereof), article or thing shall be forfeited to the Government."

Here, instead of the word 'person' the words 'gazetted officer' have been used; that much of change has been made, no doubt, but that was not the intention of the Supreme Court. The Supreme Court wants qualified persons to examine the validity or otherwise of the advertisements.

Sections 2, 3, 4 and 5 of the Act deal with the prohibition of advertisement of such drugs for treatment of certain diseases and disorders. therein we find specific mention of drugs advertised for procurement of a miscarriage in woman or the prevention of conception in woman, the maintenance or improvement of the capacity of human beings for sexual pleasure, the correction of menstrual disorder in woman, their cure etc. An ordinary gazetted officer is not expected to examine these things and find out the mistakes in the advertisements.

Moreover, in section 4 we find the words:

"directly or indirectly gives a false impression regarding the true character of the drug, makes a false claim for the drug and is otherwise false or misleading in any material particular."

How can an ordinary man distinguish whether a drug is pure or consists of certain other things or has not been prepared according to the formula which it is claimed to have, or whether the properties of the drug have been stated in an exaggerated manner in the advertisement?

So, my point is that by bringing forward this amending Bill, the purpose has not been served. So, I submit that a comprehensive Bill which will rectify all the defects found out by the Supreme Court may be brought forward.

Here, a schedule has been given in which various diseases have been included. But our aim while introducing the parent enactment was to check the exaggerated or false advertisements of drugs for certain diseases, which produced dangerous results if used on the strength of the advertisement, and not to check drugs advertised for various diseases mentioned here. In the schedule attached to this Bill, even fever has been included. It is even now in vogue that there are certain persons who give certain drugs which are very efficacious in the case of epilepsy, fits, fevers, hydrocele, cataract etc. So, think that the schedule requires a thorough modification. Only those diseases, where if a drug for which a false or exaggerated advertisement is made is used, it will produce dangerous effects, must mentioned here.

Then, there are certain other diseases mentioned here, such as diseases and disorders of the brain, diseases and disorders of the optical system, blindness, cataract etc. I think that blindness and cataract are included

[Shri A. T. Sarma]

in the description 'diseases and disorders of the optical system', and, therefore, a special mention of them is not required. So, in my opinion, the schedule must be modified.

श्री कछवाय : इस बिल का मैं ग्रर्ध समर्थन करता हं। मैं स्वास्थ्य मंत्री जी का ध्यान कुछ विशेष वातों की ग्रोर दिलाना चाहता हं। ये भिन्न-भिन्न प्रकार के विज्ञापन जो निकलते हैं इसका जनता पर क्या प्रभाव पडता है, इससे कैसा वातावरण पैदा होता है, क्या स्वास्थ्य मंत्री जी ने इस सम्बन्ध में भी कुछ विचार किया है? देखने में ऐसा मालम होता है कि दवाओं के ऐड-बर्टाइजमेंट सच्चे होते हैं, परन्तु मैं कहना चाहता हं कि हमारे शासन की भ्रोर से उस विज्ञापन की तरफ ठीक प्रकार की द ष्टिन होने के कारण से उन्हें दबा दिया जाता है जैसे कि स्वास्थ्य के सम्बन्ध में मैं कुछ उदाहरण बतला सकता है। ग्राज से लगभग १२ साल पहले मैं ने एक सिनेमा देखा था, और उस सिनेमा के ग्रन्दर एक फिल्म दिखाई गई था कि एक व्यक्ति सांड से क्वती लड़ता है स्रोर सांड की गिराता है। जब उससे पूछा गया कि यह इतता बलवान क्यों बना तो बतलाया गया कि चुंकि यह शेर छाप बोड़ी पीता है इमलिये उसमें इननी ता त ग्राई। मेरी समझ में नहीं आता कि फिल्मों के अन्दर ऐसी बातें बतलाना कहां तक उचित है। इसका असर लंगों पर ग्रीर हमारे देश के नव-यवकों पर कितना पड़ता है। उनके मन पर सीधा ग्रसर पडता है कि शेर छाप बीडी पीने से ब्रादमी इतना बलवान बन जाता है कि सांड को पछाड़ सकता है।

इसी तरह से डाल्डा के सम्बन्ध में प्रचार होता है। इसका असर भी स्वास्थ्य पर कितना पड़ता है। बड़ी-बड़ी सिनेमा की रीलें दिखा कर बतलाया जाता है कि डाल्डा घी खाने से ही आदमी बहुत बलवान बन सकता है, उससे बहुत फुर्नी स्राती है और वह हर प्रकार के खेल डालडा घो खाने के बाद ही जीतता है। डाल्डा तो कुछ वर्षों से ही चला है। मेरी समझ में नहीं स्राता कि उसके पहले क्या हमारे भारत के लोगों का स्वास्थ्य अच्छा नहीं था, वह असली घी नहीं खाने थे। क्या उन्होंने खेल नहीं खेले होंगे, क्या दूध, घी और वादाम खा कर सांडों को नहीं पछाड़ा होगा। अखवारों में जो प्रचार होता है उसके आलावा सिनेमाओं के द्वारा भी प्रचार किया जाता है। उसके सम्बन्ध में मंत्री महोदय को ध्यान देना चाहिये स्रीर जो गलत प्रचार होता है उसको वन्द करना चाहिये। यहां तक तो मैं इस बिल से सहमत हं।

दूसरी बात यह है कि जो सही ऐडवर्टाईजमेंटर निकलते हैं, जैसे बिच्छू काटे हुए मरीज के सम्बन्ध में, उनकी ग्रोर ध्यान नहीं दिया जाता । बिच्छू द्वारा काटा गया मरीज तड़पता है ग्रीर रोता है, बड़ा भयानक ददं होता है लेकिन हमारे देश में ऐसे लोग मौजूद हैं जो झाड़ फूक करते हैं ग्रीर विच्छू का ददं बन्द हो जाता है।

श्री बड़े: रोते ग्राग्रो ग्रौरहसते जाग्रो।

श्री कछवाय: रोते हुए श्राभ्रो भीर हंसते हुए जाग्रो। मुझे बिच्छू ने काटा था। मैंने बहुत सी दवा लगवाई, लेकिन कोई श्रन्तर नहीं हुग्रा, मगर जब वह झाड़ा गया जादू मंत्र से वह श्रन्छा हो गया। ऐसे श्रीर भी बहुत से जानवरों के काटने के विज्ञापन निकलते हैं, लेकिन क्या हमारी सरकार ने उनके सम्बन्ध में कोई खोज की कि वैसा हो सकता है या नहीं।

शासन की घोर से प्रचार किया जाता है कि देश की बढ़ती हुई ग्राबादी में ग्रन्न का संकट है, इसलिये लोगों को फैमिली प्लानिग

करवाना चाहिये। इसका बड़ा विज्ञापन निकलता है। समाचारपत्नों में निकलता है श्रीर सिनेमाश्रों द्वारा भी इसके बारे में जाता है। मैं पूछना चाहता हं क्या सरकार ने इस पर भी विचार किया कि इसका भीर क्या उपाय हो सकता है। जहां तक मझे ज्ञान है शासन की श्रोर से द० करोड रुपये इसके लिये खर्च होने वाले हैं। ऐसी खबर मिली है, मझे मालुम नहीं कि इसमें कहां तक सच्चाई है, लेकिन क्या हमारी सरकार ने इस बात की कोई खीज की है कि क्या कोई ऐसी देशी दवा हो सकती है, आयर्वेदिक दवा हो सकती है जिसका हर व्यक्ति उपयोग करके लाभ उठा सकता हो। हमारे मंत्रालय की ग्रीर हमारी सरकार को भ्रायर्वेदिक के लोगों ने सलाह दी थी, इसके लिये सुझाव दिये थे, लेकिन हमारी सरकार की ग्रीर इस मंत्रालय को ग्राज पढे-लिखे लोगों की. डाक्टरों की, सलाह यह है कि इससे लाभ नहीं होगा ग्रीर इसको नहीं लेना चाहिये। जहां तक मैं समझ पाया हं इसके अन्दर सीधी बात यह है कि ५० करोड़ रु० की योजना के अन्दर यदि श्रायवेंदिक को लाग कर दिया गया तो बड़े सस्ते में काम होगा, हर व्यक्ति उसकी कर सकता है, परन्तू इन ८० करोड़ रुपयो में जो रुपया प्रमुख लोगों को खाने के लिये मिलना चाहिये वह नहीं मिल पायेगा। इसी लिये आयुर्वेदिक के सम्बन्ध में अनुसन्धान नहीं किया जाता है भौर भाय वेंदिक पद्धति के द्वारा फैमिली प्लैनिंग ही इस सम्बन्ध में सरकार की कोई नीति नहीं है। मैं निवेदन करूंगा कि ए तोपैथिक पद्धति के लोगों द्वारा जो ऐड-वटाईजमेंट्स किये जाते हैं कि लोगों को फैमली प्लैनिंग करना चाहिये बन्द कर देना चाहिये भ्रोर भ्रायर्वेदिक पद्धति के सम्बन्ध में अनुसन्धान करके खोज करनी पाहियाँ कि उससे काम निकल सकता है या नहीं। शासन की स्रोर से भी जो विज्ञापन निकलते हैं उनको बन्द कर

देना चाहिये।

इसके अलावा जो दूसरे आवश्यक विज्ञापन हैं, जैसे कि पुत्र दाता, यह सरकार की ओर से रजिस्टर किया हुआ है और यमुनानगर फार्मेसी का है, उसके अन्दर देखना चाहये कि वह कहां तक सही है और जो प्रचार किया जाता है वह कहां तक ठीक है। जिसके द्वारा विज्ञापन निकाला गया है उससे मिल कर भीर शन बीन कर के देखना चाहिये कि वह विज्ञापन कहां तक सही है।

इसी तरह से सफेद दाग के सम्बन्ध में है। सफेद दाग के सम्बन्ध में बहुत से समाचारपत्रों में स्राता है, लेकिन देखने में ग्राता है कि वह कुछ हद तक सही होते हैं ग्रीर कुछ हद तक गलत होते हैं। मैं जानता चाहता हं कि क्या सरकार ने इस सम्बन्ध में कुछ खोज की। इसी तरह से कहा जाता है कि सफेद बाल काले हो जाते हैं. सफेद दाग शरीर के रंग से मिल जाता है। इस तरह के जो विज्ञापन निकलते हैं उनके सम्बन्ध में सरकार को खोज करनी चाहिये भ्रौर गम्भीरता से विचार करके करना चाहिये कि जो विज्ञापन निकलते हैं उन से समाज में गलतफहमी फैलती है या वह वास्तव में सही चीज हैं। इस पर ठीक ढंग से विचार करके शासन को निर्णय लेना चाहिये।

साथ ही भ्राज जो देशी दवायें हैं, जो जड़ी बुटियों से पैदा होती हैं, इस देश की मिट्टी से बनती हैं, उनके सम्बन्घ में सरकार को ज्यादा से ज्यादा विचार करना चाहिए ग्रधिक से ग्रधिक लोग उनका **उपयोग कर सकें।** देहातों के म्रन्दर यह दवायें ठीक ढंग से बन नहीं पाती हैं। हमारे देश की गरीब **ऐलोपै**थिक दवायें जनता, देहातों की जनता के लिए बहुत महंगी पड़ती हैं। इसलिए जो युनानी भौर भ्रायुर्वेदिक दवायें हैं, होमियोपैथिक दवायें हैं, उन का ज्यादा प्रसार होना चाहिए । शासन को इस म्रोर पुरा ध्यान देनाः [श्री कछवाय]

चाहिए।

मेरे लिए इतना ही कहना पर्याप्त है। मैं समझता हूं कि शासन को ग्रौर इस मंत्रालय को विशेष रुचि के साथ इस पर ध्यान रखना चाहिए ग्रौर तब वह इस बिल को पास करावे। जो सही चीज है उसको उसे इस बिल में रखना चाहिये। ग्रौर जो ठीक नहीं है उसको निकाल कर मलग कर देना चाहिए। यदि वह ऐसा करे तो मैं इस बिल का समर्थन करूंगा।

भी यज्ञपाल सिंह (कैराना) : ग्रध्यक्ष महोदय, जहां तक बिल के अन्दर विज्ञापनों का सम्बन्ध है, मैं इस से सहमत हं कि जो अश्लील विज्ञापन हों उन के लिखने वालों भौर उनके बनाने वालों को सख्त से सख्त सजा मिलनी चाहिए, उन के हाथ भी कटवा लिये जाने चाहिए जो कि समाज को गन्दा करते हैं। लेकिन जो इस में जंत्र, मंत्र ग्रीर तन्त्र की बात कही गई है, इस सेकुलर स्टेट में यह अच्छा नहीं लगता कि इन चीजों के खिलाफ कोई बात कही जाय। इसलिए कि जंत्र ग्रीर तन्त्र तो सही हैं, हां, ज्योतिषी लोग वगैर पढे लिखे, उनका प्रयोग करने लगते हैं ग्रौर इसलिए बात गलत हो जाती है। लेकिन ग्रगर गांघी टोपी बालों में से किसी ने ब्लैक मार्केटिंग कर नी हो तो इस का मतलब यह नहीं है कि गांघी टोपी को जला दिया जाय। अगर कोई ज्योतिषी गमराह हो गया है, कोई तांत्रिक या यांत्रिक गुमराह हो गया है भ्रौर उसने जनना को घोखा दिया है तो उससे वह थ्योरी गलत नहीं हो जाती। हालांकि मैं इसे नहीं मानता, मैं मानता हंकि ∷

"सपर्यंगा च्छुक्रमकाय मन्नणम् "

में तो मानता हूं कि भगवान के नाम के सिवा कोई ऐसी चीज नहीं जो सेहत दे सके । में जंत्र मंत्र को ज्यादा नहीं मानता, लेकिन जो मानते हैं उन के इंटरेस्ट को वाच करना हमारा काम है। हम यहां सिविल लिबर्टीज के लिए बैठे हैं और अगर उन पर कुठाराघात होता है तो हमारा यहां पर बैठना मुश्किल होगा। मैं मानता हूं कि:

"नानक सच्चे नाम तित छिक् सिद्धि घिक करामात"

मैं मानता हं कि बगैर भगवान का नाम लिये हए कोई ग्रीर चीज सेहत नहीं दे सकती, जिन लाखों हिन्द्स्तानियों को इस पर विश्वास है भीर जिन के अन्दर यह एतकाद घर कर गया है कि इस जंत्र तंत्र से सेहत हासिल होती है, उन के विश्वास पर कुठाराघात करना पार्लियामेंट्री परम्परा के विरुद्ध है। इसलिए मंत्री महोदय से मेरा यह आग्रह है कि जंत्र तंत्र की विद्या सही है श्रीर जिस से हजारों लाखों लोग फायदा उठाते हैं, इस के खिलाफ इस तरह के लफ्ज लिखना ग्रच्छा नहीं मालुम होता। यहां पर ग्राप का कीई फ़िजिकल एक्स्प्लेनेशन काम नहीं कर सकता । यह विश्वास की चीज है ग्रीर सेहत ऐतकाद से प्राप्त होती है। वर्गर ऐतकाद के वह हासिल नहीं होती। जो आंखों वाले हैं उन को भगवान के दर्शन नहीं हो सके, लेकिन जो सुरदास जन्म के अन्धे थे उन को भगवान के दर्शन हो गये। इस के लिए भ्राप कोई फिजिकल एवस्प्लेनेशन नहीं दे सकते, लेकिन सेक्लर स्टेट में यह अच्छा नहीं लगता कि जो एक सिद्धान्त है ग्रीर थ्योरी की चीज है, जिस पर लाखों, करोडों ग्रादमी ग्राज भी विश्वास करते हैं, उस के विरुद्ध कुछ लिखा जाय। यह चीज शोभाजनक नहीं है।

हां, यह बढ़ा दिया जाए कि जो बिना पढ़ें लिखें मंत्र का उपयोग करते हैं, जो बिना विद्या हासिल किये जंत्र का उपयोग करते हैं या जो बिना विद्या पढ़ें तंत्र का उपयोग करते हैं, उनको सजा दी जाए। लेकिन जंत्र, मंत्र प्रर तंत्र ये ध्योरिटिकल तरीके हैं, वे घ्रोरिजिनल तरीके हैं श्रीर फांडामेंटली इन का ज्ञान ठीक है। जो लोग पढ़ें बगैर उनको करते हैं उनको सजा दी जाए।

म्रध्यक्ष महोदय: क्या भ्राप कल जारी रखेंगे ?

श्री यशपाल सिंह: श्राप श्राज्ञा देंगे तो कल जारी रखूंगा।

#### 17 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPOR-ANCE—contd

EVICTION OF DISPLACED PERSONS FROM PURANA QUILA

Shri Hari Vishnu Kamath gabad): I find from the statement laid on the Table in the morning that the action taken was not based on the decision of the Ministry alone but a Cabinet decision. May I ask whether it is a fact that this Cabinet and this Government, which displayed its prowess so well against the squatting Chinese last year has now conducted semi-military operations with bulldozers and tractors outside Purana Quila-my information is that the Minister promised the refugees at election time last year that they would not be disturbed, the actual words used being be fikar raho....

Mr. Speaker: Now he should come to the question.

Shri Hari Vishnu Kamath: Were bull-dozers and tractors used against the hapless refugees squatting at Purana Quila, unarmed refugees? Is is a fact that they were forcibly evicted to places like Madangir where there is no roof over their heads; there are no amenities?

Mr. Speaker: It would not be possible to answer a statement, Mr. Kamath should realise that.

Shri Hari Vishnu Kamath: It is not a statement; it is my fault perhaps. The first part of the question is whether bull-dozers and tractors used against hapless refugees to forcibly evict them from Purana Quila area. The other part is whether they were forcibly evicted to Madangir KalkajiffII forget the other placeswhere Government did not provide them with any alternative accommodation as they are bound to provide under the Bill passed in the last Parliament. All this was done at a time when in Jaipur much hypocritical verbiage was poured about providing housing, clothing and food to the poor.

Attention to

Matters of Urgent Public Importance

Mr. Speaker: If so many questions are put together, it becomes difficult for the Minister to answer all of them. The two questions may be answered.

Was it not done at the same time?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): What is the question, Sir?

Shri Hari Vishnu Kamath: The Minister knows how to evict hapless refugees but does not know how to understand questions. He is expert in that.

Mr. Speaker: The first question is: whether Purana Quila refugees were evicted by using bull-dozers and other equipment in a violent manner. The second part is whether they have been taken to some places where there is no shelter though they were promised that alternative accommodation would be provided.

Shri Hari Vishnu Kamath: The other part was about the election promise last year.

Mr. Speaker: I cannot take so many parts together.

Shri Mehr Chand Khanna: About the first part, Sir, I have no knowledge if any bull-dozers were taken. But I can say this. According to my information, this eviction was very peaceful and there were no untoward incidents.

Mr. Speaker: The second part: whether they have been given alternative accommodation as was provided in the Bill.

Shri Mehr Chand Khanna: I have no knowledge about the Bill. But according to what was decided, not once but so many times, as I have stated in my statements, we have allotted them plots and the plots were allotted a long time ago. This decision about eviction was taken as far back as 1955 or 1956 and during this period, a number of times, notices were served and action was about to be taken, but action was not taken. Plots were made available to all the eligible allottees of Purana Quila.

Shri Hari Vishnu Kamath: On a point of order. The Minister's reply today, I submit in all humility, is wholly inconsistent with and contrary to the solemn promise he made on the floor of this House when that Bill was passed, in response to complaints.

Mr. Speaker: The hon. Member knows very well how to pursue the matter. He knows it

Shri Hari Vishnu Kamath: I wanted to have it answered now to save time later on.

Shri Kapur Singh (Ludhiana): May I submit that the first part of the question has not been directly answered by the hon. Minister? He has merely said "I have no knowledge whether the tractors and bull-dozers were there." The question is whether they were used to evict the persons. Does he deny it or what?

Mr. Speaker: The non. Member should realise that the information that the Minister can give would be only that much which is within his knowledge. What further can be said? (Interruption). Shri Bade.

श्री बड़े: क्या मानतीय मंत्री जी बताने का कष्ट करेंगे कि एक रोज प्रातः काल पांच बजे पुराने किले के ६ हजार नोगों को, जो कि आप के कहने के ग्रनुसार ३७२० थे, ग्रापने झुग्गी झोंपड़ियों वालों को गिना गहीं, घुड़सवार श्रीर पुलिस लाकर वहां से हटा दिया श्रीर उनको मदनिगर श्रीर कालकाजी मैं भेज दिया ? वहां बिजली श्रीर पानी का कोई प्रवन्ध नहीं था। इस हटाने के कारण एक लड़के की मृत्यु हो गई। इसके बाद ही बरसात श्रा गई श्रीर बहत से लोग बीमार हो गये।

**प्रध्यक्ष महोदय** : बड़े साहब, ग्राप तो एक **व** शील हैं ग्रीर काबिल हैं ग्रीर इतना रुपया कमाते हैं, ग्रागर ग्राप सवाल करते वक्त इतने नावाकिफ बन जाएं तो बड़े श्रफसोस की बात है।

श्री**बड़े**ः मेंने तो एक ही सवाल पूछा है ।

प्रध्यक्ष महोदय: लेकिन एक सवाल का ८८ मनलब तो नहीं है कि वह यहां से लेकर लाहीर तक चला जाये । ऐसा सवाल कीजिये जिसका जवाब दिया जा सके । पहले उन्होंने बुलडोजर का जिक किया तो श्रापने घुड़ सवार का जिक कर दिया . . .

श्री बड़े : पांच बजे सुबह ----

प्रध्यक्ष महोवय : वक्त का कोई सवाल नहीं है। ग्रापने उनका जवाब सुना। उन्होंने कहा कि सन् १६४४ से यह मामला चल रहा है। हम ने उनको नोटिसेज दिए ग्रौर उनको बराबर कहते रहे कि चले जाएं। भ्रव ग्राप ग्रौर क्या जानना चाहते हैं। ग्रापने तो एक लम्बा बयान शुरू कर दिया। जो सवाल हो वह कर लीजिये।

श्री बड़े: वया यह सही है कि जिन लोगों को मदनगिर श्रीर कालका जी भेजा गया उनके लिए पानी का श्रीर बिजली का इन्तिजाम नहीं था ? उनको पम्पों से पानी लेना पड़ा जिनमें कीचड़ निकलने लगी । श्रीर इस कारण एक लड़का मर गया ।

A) Attention to 2116

Matters of Urgent

Public Importance

क्या कारपोरेशन<sup>?</sup> के मेयर ने इस बारे में स्नाप से शिकायत की थी और प्रोटेस्ट किया था ?

श्री मेहरचन्द खन्ना : में ने श्रपने बयान में साफ़ कहा है कि कितनों को हम मदनगिर ले गये श्रीर कितनों को कालकाजी ले गये श्रीर कितने लोग श्रपने मकानों में लाजपतनगर में चले गए।

श्री **बड़े**: झुग्गी झोपड़ी वालों के बारे में भी कहिए ।

श्री मेहरचन्द क्या: मैं ने यह भी कह दिया कि शुरू में उनको कुछ तकलीफ हुई, बाद में वह रफ़ा हो गई। यह जाम दिल्ली कारपीरेशन का था कि उन लोगों को सहलियन पहुंचातो ग्रीर इसको उनको ही इम्प्लीर्मेंट करता था, मेरे मंत्रालय की नहीं। फिर भी मैंने कोशिश की कि जितनीभी सुभीतामें कर सकूं कर दुं।

**अध्यक्ष महोदय** : आपसे मेयर ने कोई शिकायत की ?

श्री मेहरचन्द समा : जी नहीं, मेयर ने कोई शिकायत नहीं की । में ने अखबार में पढ़ा था कि मेगर साहब ने या डिप्टी मेयर साहब ने अपने कारपोरेशन के कर्मवारियों के लिए कोई शिकायत की थी । मेरे पास उनकी कोई शिकायत नहीं आयी।

#### 17.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 29th November, 1963/Agrahayana 8, 1885 (Saka).

# Thursday, November 23, 1963/Agrahayana 7, 1885 (Saka)

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242 243	L.I.C. policies of Jawans Small Pox Eradication	1873-76	269	Government employees owning houses in Delhi	1931-32
-43	Week	1876-80	270	Family Planning	1932
244	Power failure in Delhi .	1880-81	U.S.C		
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249	Electric Power Survey .	1889-92	692	Irrigation and Power Pro-	
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258	Thermal Power Units	1921-22	706	Commonwealth Finance Ministers' Conference .	1942
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262	Smuggling of gold	1925-26	709	Construction cost in Delhi	1944
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	ernment employees .	1926	711	Fans for Class IV employees	1045
264	Dearness allowance.	1927	712		1945
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266	Abduction of children	1927-29	713	Swiss credit	1946-47
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267	Houses for M.Ps.	1930	715	Neyveli Project	1947-48

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717	Central Council of Unani and Ayurvedic Medicine	1948-49	753	Water and electricity dues from M.Ps 1973-74	
718	Korba Power Project	1949-50	754	Technical Training Centres. 1974	
719	D.V.C	1950	755	Beas dam 1974-75	
<b>72</b> 0	Idikki Hydro Electric project	1951	756	Drinking water supply for Punjab 1975	
721	Faked lcurrency notes .	1951-52	757	Monkey and rat menace in	
722	Spurious Ayurvedic and Unani drugs	1952	758	M.Ps. quarters 1975-76 Quarantine period . 1976	
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730	Kopili Hydel Project	1957		Psadesh 1981-82	
73 I	L.I.C. office at Kozhikode	1958	765	Flats for low-income groups 1982	
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	tes	1960	768	Cholera in Cuttack area in Orissa 1983-84	
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736	Increase of tetanus disease in the country	1961-62	770	War Risk Insurance Scheme 1985	
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738	Smoking and cancer .	1962-63	773	Shifting of offices . 1987	
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740	Balance of payments .	1953-64	775	Tawa Multi-purpose Project 1988	
741	National Building Con- struction Corporation .	1964-65	776	Discharge of polluted water of the factories . 1988-89	
742	Committee on relationship between cities and villages	1965	777	Searches made by Enforcement Directorate 1989	
743	Heart diseases	1966-67	778	Bombay Car Fi'm . 1989-90	
744	Amenities in Government quarters	1967-68	779	Engineering firm at Kan- pur 1990	
745	Erosion of land in Bihar	1968-69	780	Withdrawal of savings . 1990	
746	Slum dwellers in Delhi .	1969		NIC ATTENITION TO	
747	Ashoka Hotel	1959	CALL	ING ATTENTION TO TTER OF URGENT	
748	L.I.C. loan to Assam .	1970	PUE	BLIC IMPORTANCE .	
749	Expert body on Danda- karanya		Shri Hari Vishnu Kamath called the attention of the Minister of Works Housing and Rehabilitation to the		
	Dam at Punasa	1971	recent fircible eviction of thous-		
75I	Investment centres	1972	ands	of refugees from Purana	

I 993-94

1994

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—contd.

Qila area without providing them proper and adequate alternative accommodation.

1991, 2111-16

The Deputy Minister of Works, Housing and Rehabilitation (Shri N.R. Laskar) laid on the Table statement in regard thereto.
PAPERS LAID ON THE TABLE 1991-93

- (1) A copy of Notification No. G.S.R. 1524 dated the 21st September, 1963 repealing the Compulsory Deposit (Employees)
  Scheme, 1963, under section 16
  of the Compulsory Deposit Scheme Act, 1963.
- 2. (i) A copy of Notification No. G.S.R. 1659 dated the 19th October, 1963, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Sali Act, 1944.
- (ii) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:— (a) G.S.R. No. 1679 dated the

26th October, 1963.

- (b) G.S.R. No. 1680 dated the 26th October, 1963.
- (c) G.S.R. No. 1703 dated the 2nd November, 1963.
- (d) G.S.R. No. 1704 dated the 2nd November, 1963.
- (iii) A copy of the following Notifications under section 159 of the Customs Act, 1962 :-
  - (a) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1963 published in Notification No. G.S.R. 1678 dated the 26th October, 1963
  - (b) G.S.R. No. 1702 dated the 2nd November, 1963.
  - (c) G.S.R. No. 1742, dated the 9th November, 1963.
  - (d) G.S.R. No. 1774 dated the 13th November, 1963.
  - (e) G.S.R. No. 1775 dated the 13th November, 1963.
  - (f) G.S.R. No. 1776 dated the 13th November, 1963.
  - (g) G.S.R. No. 1779 dated the 18th November, 1963.
- (iv) A copy of each of the following Notifications under section 38 of

PAPERS LAID ON THE TABLE -contd.

the Central Excises and Salt Act, 1944 :-

- (a) The Central Excise (Twenty-fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1763 dated the 16th November, 1963.
- (b) The Central Excise (Twentysixth Amendment) Rules, 1963 published in Notifica-tion No. G.S.R. 1765 dated the 16th November, 1963.

**BILL INTRODUCED** 

The Appropriation (Railways) No. 6 Bill, 1963

REPORT OF BUSINESS ADVI-SORY COMMITTEE PRE-SENTED

Twenty-first Report was adopted.

BILL PASSED 1994-96

The Minister of Finance (Shri T.T. Krishnamachari) moved for the consideration of the Appropriation (No. 5) Bill. The motion was adopted and after clause-by-clause consideration the Bill was passed.

AMENDMENT FOR REFER-ENCE OF BILL, TO SELECT COMMITTEE ADOPTED 1996-2096

The Minister of Finance (Shri T.T. Krishnamachari) moved for the consideration of the Companies

(Amendment) Bill, 1963. An amendment for reference of the Bill to Select Committee, moved

by Shri R.R. Morarka, was adopted.

GOVERNMENT BILL UNDER CONSIDERATION 2097-2016

Discussion on the motion for consideration of the Drugs and Magic Remedies (Objection-Magic Remedies (Objection-able Advertisements) Bill as able passed by Rajya Sabha, conti-nued. The discussion was not concluded.

AGENDA FOR FRIDAY, NO-VEMBER 29, 1963/AGRAHA-YANA 8, 1885 (SAKA) .

Discussion and passing of the Appropriation (Railways) No. 6 Bil', 1963 and for discussion and passing of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963. Private Members' Resolutions.